कार्यालय प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड।

85–राजपुर रोड, दू0सं0 0135–2746934 2741461, फैक्स–2741462,2741462 ई–मेल pccfuk@gmail.com

पत्र संख्या–ख-७०१ /२१-३(३) ९०३८ देहरादून, दिनांक : २१ नवम्बर, 2019

सेवा में,

महा निबन्धक,
मा0 राष्ट्रीय हरित प्राधिकरण,
फरीदकोट हाउस, कोपर्निकस मार्ग,
नई दिल्ली–110001

विषय :– **मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित वाद संख्या 514/2015 (M.A.No. 1244/2015 & M.A. No. 134/2016) Gauri Maulekhi Vs. Union of India & Ors. का आदेश दिनांक 24 अगस्त, 2018**

संदर्भ :– **मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली का आदेश दिनांक 24 अगस्त, 2018**

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली का आदेश दिनांक 24 अगस्त, 2018 के क्रम में गठित Oversight Committee द्वारा प्रकरण में प्रस्तुत अंतिम रिपोर्ट संलग्न कर मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के अवलोकनार्थ प्रस्तुत है।

संलग्न : यथोपरि।

भवदीय,

29/11/19

प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड, देहरादून।

संख्या / दिनांकित।

प्रतिलिपि : निम्न को उपरोक्त क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मा0 न्यायधीश (से.नि.) यू0सी0 ध्यानी, अध्यक्ष उत्तराखण्ड लोक सेवा अधिकरण, देहरादून।
2. प्रमुख वन संरक्षक, वन्यजीव/मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून।
3. श्री मनोज चन्द्रन (भा.व.से), मुख्य वन संरक्षक, मानव संसाधन विकास एवं कार्मिक प्रबन्धन, उत्तराखण्ड, देहरादून।
4. जिलाधिकारी, हरिद्वार।

प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड, देहरादून।

Before the

Hon. National Green Tribunal

New Delhi

in

Original Application No. 514/2015
Gauri Maulekhi Vs. Union of India & Ors

along with

Original Application No. 311/2019
Markandey Ram Vs. State of Uttarakhand

FINAL REPORT

of the

OVERSIGHT COMMITTEE

Dated 7.11.2019

Chairman – Justice U.C. Dhyani, former Judge, Uttarakhand High Court, presently Chairman, Public Service Tribunal, Uttarakhand.

Members

- Principal Chief Conservator of Forests (HoFF), Forest Headquarters, Dehradun.
- Principal Chief Conservator of Forests (Wildlife), Dehradun.
- Mr. Manoj Chandran, IFS, CCF (Human Resource Development and Personnel), Dehradun.
- District Magistrate, Haridwar.

INDEX

Topic	Page
Introduction	3
Meetings held	3
Field Visits	4
Action Taken Report	7
A. Regarding properties in question in the OA	7
B. Incidental issues identified and action taken thereof	10
Summary of Achievements	15
Failures	16
Signatures	17

ANNEXURES

A. Minutes of meetings held and pictures of field visits	18
B. Documents regarding Action taken with pictures	57
C. Documents regarding Action taken in the matter of Markandey Ram Vs. State of Uttarakhand	82

Introduction:

Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA no. 514/2015, Gauri Maulekhi vs Union of India and ors, *vide* order dated 24.08.2018, *inter alia*, constituted an oversight Committee to ensure execution of the order directing action into the allegations of illegal constructions on forest land adversely affecting the environment in Haridwar along the banks of River Ganga. The Committee constituted by the Hon'ble NGT is as follows:

Chairman – Justice U.C. Dhyani, former Judge, Uttarakhand High Court & presently Chairman, Uttarakhand Public Service Tribunal, Dehradun.

Members

- Shri Jai Raj, IFS, Principal Chief Conservator of Forests (HoFF), Forest Headquarters, Dehradun.
- Shri Rajiv Bhartari, IFS, Principal Chief Conservator of Forests (Wildlife), Dehradun.
- Shri Manoj Chandran, IFS, CCF (Human Resource Development and Personnel), Dehradun.
- Shri.Dipendra Chowdhary, IAS, District Magistrate, Haridwar.

The committee was directed to take stock of all actions taken so far and prepare a time-bound action plan to deal with the problem and ensure its implementation and also was given the liberty to take up all incidental issues. The committee was directed to send its periodical reports to the Hon. Tribunal by e-mail and furnish an action taken report after three months. The committee held eleven meetings and submitted its report dated 21.12.2018 to the Hon. NGT. After perusing the report, Hon. Tribunal vide order dated 14.2.2019 provided further time to the committee to complete the incomplete tasks and submit a report by 22.5.2019, on which date some more time was granted to the committee to submit further report. A supplementary report was submitted on 6.7.2019. After perusing the report, Hon.Tribunal vide order dated 30.7.2019 directed the committee to submit a final report by 30.11.2019.

Meetings held

In compliance of the directions of the Hon'ble Tribunal, the committee assumed charge by holding its first meeting on 01-09-2018 at Jhajhra FRH, Dehradun. Subsequent meetings were held as follows:

Second meeting – 3.9.2018 at State Guest House, Haridwar.
Third meeting – 18.9.2018 at State Guest House, Haridwar.
Fourth meeting – 4.10.2018 at Forest Transit Hostel, Dehradun.
Fifth meeting – 13.10.2018 at Forest Rest House, Jhajhra, Dehradun.
Sixth meeting – 15.10.2018 at Central Control Room, Haridwar.

Seventh meeting – 29.10.2018 at Forest Headquarters, Dehradun.
Eighth meeting – 5.11.2018 at HRDA Guest House, Haridwar.
Ninth meeting – 27.11.2018 at Public Services Tribunal, Dehradun.
Tenth meeting – 13.12.2018 at Forest Headquarters, Dehradun.
Eleventh meeting – 14.12.2018 at Public Services Tribunal, Dehradun.
Twelfth meeting – 6.7.2019 at Forest Rest House, Muni ki Reti, Rishikesh.
Thirteenth meeting – 6.9.2019 at Forest Headquarters, Dehradun.
Fourteenth meeting – 24.10.2019 at Namami Gange office, Dehradun.

The committee also specially invited several other government functionaries to assist the committee in its various meetings from time-to-time, who were as follows:

Dr. Sukhdeo Singh, IFS, Additional Principal Chief Conservator of Forests, o/o, Resident Commissioner, Uttarakhand, New Delhi.
Shri Bhuvan Chandra, IFS, Chief Conservator of Forests (Garhwal).
Shri Rahul, IFS, Conservator of Forests, Shiwalik Circle.
Shri Akash Verma, IFS, Deputy Conservator of Forests, Haridwar.
Shri Dharam Singh Meena, IFS, Deputy Conservator of Forests, Narendranagar.
Shri Rajiv Dhiman, IFS, Deputy Conservator of Forests, Dehradun.
Shri Vineet Tomar, Chief Development Officer, Haridwar.
Shri. B.K.Mishra, PCS, Additional District Magistrate (E), Haridwar.
Shri Lalit Narayan Mishra, PCS, erstwhile Additional District Magistrate, Haridwar, presently Additional Meladhikari, Haridwar.
Shri. Ramji Sharan Sharma, PCS, Additional District Magistrate (F&R), Dehradun.
Shri Krishna Kumar Mishra, PCS, erstwhile Secretary, Haridwar Roorkee. Development Authority, presently Additional District Magistrate (F&R), Haridwar.
Shri. Chatar Singh Chauhan, Municipal Commissioner, Rishikesh.
Shri Manish Singh, Sub Divisional Magistrate, Haridwar.
Shri Sunder Kuriyal, Executive Engineer, Irrigation Department.
Shri. Akshay Kumar, Environment Specialist, SPMG.

The minutes of various meetings held are enclosed as Annexure A.

Field visits held

The committee members collectively and separately visited various sites in dispute on various occasions. A collective field visit led by the Chairman was conducted on 18.9.2018 where several of the properties in question were inspected, the report of which has been made a part of the minutes of the third meeting held on the same day. The photographs have been annexed to the minutes of the fourth meeting. Earlier, the Chaiman and City Magistrate

conducted a field visit on 3.9.2018. The PCCF (HoFF) also made a separate visit to the area on 15.10.2018. Another field visit was conducted by the Chairman and other officials on 1st and 2nd December, 2018 to see the progress of implementation of the eviction orders and removal of unauthorized constructions. Other members and concerned officials also inspected the areas from time to time during this period. Certain incidental issues were also identified during the field visits.

In Muni-ki-Reti meeting, which was attended, among others, by Swami Atmanand of Dayanand Ashram-Rishikesh, Shri. Sailesh Bagoli-Secretary-Urban Development, Shri. Arvind Singh Hyanki-Secretary-Environment and Forests-Govt. of Uttarakhand, Shri. C.Ravi Shankar-District Magistrate-Dehradun, Shri.Shanmugham-District Magistrate-Tehri, Shri.Udairaj Singh-Project Director-Namami Gange, it was emphasized that the illegal encroachment on the bank of river Chandrabhaga should be dealt with, at the earliest, in accordance with law, as per directions given by Hon.NGT in Markandey Ram's matter.
It is heartening to note that notices on illegal encroachments were promptly issued by Municipal Commissioner, Rishikesh and Irrigation Department. Hearing took place subsequently. Some of the encroachers responded to the notices and after giving due opportunity of hearing, Municipal Commissioner passed eviction orders.

Subsequent thereto, municipal commissioner informed that the entire encroachments on the bank of river Chandrabhaga have been removed. Municipal Commissioner also sent photographs which are depicted herein below.

13th meeting at Forest Headquarters.

Meeting at Muni-ki-Reti FRH.

Action taken Report

A. Regarding properties in question in the OA

The committee initially listed all the properties in question in the OA and sought status report of the present legal and physical status of such properties from the District authorities. The Divisional Forest Officer, Haridwar, submitted various records and documents regarding such properties. The committee also visited these properties to assess the field reality. The committee, during its meetings, *inter alia* directed the authorities to expedite the proceedings under various Acts and apprise the progress on fortnightly basis. The present status of such properties is as follows:

a. Dakshin Kali temple – The DFO submitted the 1927 notification of Chandi Reserve Forest, which mentions the concession granted as perpetual lease for the Dakshin Kali temple along with 3 *pucca* and 4 *kutcha* residences for the priests covering an area of 0.44 ha. However, present area under occupation is around 0.58 ha consisting of several extended *pucca* as well as *kutcha* constructions without any permission from any competent authority. Forest offence has been lodged before the court of Divisional Forest Officer and proceedings under Section 61A of Indian Forest Act, 1927 were initiated against the encroachers. Such proceedings relate only to a small garage. The Priest, on further date of hearing produced a document issued from the office of Collector, Bijnore that allowed construction of the structure in question. Thus, conditions as per original lease have been met with in construction of the structure in question, and there is no violation by the lessee. **The shops and structures outside the pillars of the lease area have been demolished.**

b. Maa Chandi Devi Purohit Residential Area: It was observed that the land allotted for residential area for *purohits* of the temple in around 0.394 ha of Reserved Forest has been converted into a two-storey guest house named 'Chandi Bhawan'. The DFO explained that the area has been calculated after conversion for the earlier units of Rods and Poles and the area needs to be surveyed in detail. Forest offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under Section 61A of Indian Forest Act, 1927. The Respondent, on the date of hearing submitted that the residential area was a part of the lease, the documents of which were in the custody of earlier Priest, and had been lost after a robbery in the temple somewhere in 1976. He requested that he be given time to furnish further details and evidences with regard to their claim on the property- for which he will need to meet older

Priests. His submission regarding robbery was found to be true upon verification, and thus an opportunity has been provided to the Respondent to substantiate his claim on the property in question.

c. Chandikeshwar Mahadev and Ved Karmkand: It was seen that the area is presently being used for various purposes other that the original purpose meant for. There is no valid document of lease available for the same. A Forest Offence had been lodged before the court of Divisional Forest Officer under section 61A of Indian Forest Act, 1927. After extensive hearing, **eviction order has been issued against the Respondent**.

d. Slums on the irrigation canal: It was seen that the left bank of the irrigation Canal is occupied by several slum dwellers, whereas the right bank of the irrigation Canal consists of *Kusht Ashram* and several other permanent and temporary constructions. It was informed that the irrigation land belonged to the Uttar Pradesh Irrigation Department and the ownership issue between Uttar Pradesh and Uttarakhand is presently *sub-judice*. The actual status of the occupation needs to be verified from Uttar Pradesh Irrigation Department to assess whether the constructions are authorized or unauthorized. The legal status of the irrigation land transferred by the forest department needs to be verified from the original records. DFO apprised on seeking information from City Magistrate, that some unauthorized constructions have been ear-marked in *Sapera basti* by Irrigation Department, Uttar Pradesh, who holds the jurisdiction of the mentioned land. Notices have been given to them to initiate necessary action against such constructions in accordance with law.

e. Upper Chandi Devi Temple: The DFO submitted the 1927 notification of Chandi Reserve Forest which mentions the concession granted as perpetual lease for the Upper Chandi Devi temple along with *pucca* and *kutcha* residences for the priests covering an area of 0.568 ha. However, presently the area has been extended, to a great extent, by means of *pucca* and *kutcha* construction for guest house, residences, shops, roads and paths, etc. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under Section 61A of Indian Forest Act, 1927. The DFO apprised that **some shops and other structures which were operating from land outside the lease area have been demolished.** Shopkeepers who have failed to furnish documents to establish their claim, have been issued notices to vacate the places, failing which necessary action would be taken to evict them. With regard to alleged illegal shops near Chandi Devi temple premise, the DFO submitted that fresh documentation of the shops operating within the

lease premise has been done, and 46 structures were found which have not followed the conditions of the lease. These structures prima facie were found to have no permission for construction from competent authority. Accordingly, notices u/s 61 A of IFA were served to the occupants of the structures in September, 2019. Hearings are in process in accordance with law. 26 Respondents have submitted their objections and arguments by 01/11/2019. The remaining Respondents have been given time to furnish their objections and arguments on 14th November, 2019.

f. Anjani Mata Temple: It was seen that Anjani Mata temple and several shops adjacent to it have been constructed in the past. The DFO informed that there is no valid lease document or any other document supporting the existence of the construction. **A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under Section-61A of Indian Forest Act, 1927 (State Amendment).** In course of hearings, the Respondent submitted that the property in question is a part of the Chandi Temple, and further submitted that a court case regarding the ownership of the lease and Right to offer prayers is under adjudication before the District Court. Having *prima facie* found that some case is pending before Civil Court, further time was given to the respondent in the interest of justice .

g. Gaurishankar Mandir: A 0.6 ha lease had been approved by Government of India under the Forest Conservation Act, 1980 for the purpose of a car parking area in Chandighat. However, they have constructed an illegal temple and car parking area near the Chandi devi rope way entrance away from the original area allotted for lease. **Forest offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under Section 61A of Indian Forest Act, 1927 (State Amendment)**. A hearing was conducted on 12.10.2018 during which the party sought time to collate and produce the documents related to old lease and status of application to renew the same. **Presently, car parking in the area has been stopped and trees have been planted in its place**. Hearing with regards to the remaining part of the property is in process before the DFO.

h. Gaurishankar Parking: Another parking space was seen developed on Forest land which was transferred to the Irrigation Department of Uttar Pradesh in the past. **The parking has been stopped by the DFO. This land is under transfer to NHAI towards broadening of the National Highway-74, for which forest clearance has been granted.**

i. Nileshwar Mahadev Mandir: It was seen that there was an old temple that was later expanded without any valid lease document. Presently, it consists of temple construction, shelter, residences, *goshala* and landscaped gardens. A part of the area is dangerously under the Right of Way of a High Tension Line. It was informed that a case under the UP Public Premises (Eviction of Unauthorised Occupants) Act, 1972 is *sub-judice* in the court of the Sub Divisional Magistrate. SDM was requested to expedite the proceedings and if the land falls in Reserved Forest, then proceedings may be transferred to DFO/Competent Authority in accordance with law. The SDM, accordingly, transferred the case to the **DFO, who has issued fresh notice to the Respondent to show cause as to why the encroachments be not removed from forest land**. Hearing in the case is under process, wherein final notice has been served to the Respondents to substantiate their claim. The Respondents have failed to appear in the proceedings. Giving them a benefit of doubt with regard to receipt of notice, summons are being sent to the Respondents to substantiate their claims.

j. Liqour shop at Anjani chauki: The DFO has reported that **the liquor shop along the highway,** running on Forest land and transferred to Irrigation department in the past, **has been demolished and unauthorized occupants stands evicted**. It was confirmed by the committee during its field visit that the liquor shop is no more present.

B. Incidental issues identified and action taken thereof:

a. Sidhbali Ashram: The DFO informed that the original lease of 0.2 ha has been expanded and a Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927. DFO apprised that he has personally visited the site. The lease had not been renewed after its expiry in 1995. The next date fixed before the Competent Authority was 6-10-2018. Two litigations were found pending. One was in Civil Court and another was with Competent Authority/DFO. It has been apprised that some interim order has been passed by the Civil Court in Civil Suit filed by one of the parties against another. DFO was requested to send his Range Officer to the DGC (Civil), Haridwar and seek his legal opinion within a fortnight. After considering the entire gamut of things, the **DFO has passed eviction order against the encroachers on 12.10.2018**. After the eviction orders were passed, the party sought some time to vacate the premises due to Dusshera and Diwali festival. DFO Haridwar

considered their request with an undertaking that no commercial activity would run from the premise. **The Respondents have removed such structures.** Presently, only the original Temple and previously constructed rooms remain. Additional structures in Siddhbali ashram have been demolished.

b. Sidh Sot Ashram: DFO, Haridwar visited Sidh Sot Ashram, which is around 6 km inside the forest. The DFO informed that **eviction orders have been issued**. However, an appeal against the eviction order is pending before the Conservator of Forests, Shiwalik Circle. DFO Haridwar has apprised the Committee that hearing in the appeal is under process.

c. Police wireless building: It was informed that necessary **in-principle approval under the Forest Conservation Act 1980 has been obtained on 5.2.2011 and the conditions have been complied with.** DFO Haridwar has brought the matter to the notice of SSP Haridwar, and requested to expedite the necessary actions towards obtaining final approval in the Forest land transfer case.

d. Tea shop at Anjani chowki: The committee observed that one tea shop is running on the said land, regarding which details were being sought from the Irrigation department. It was found that the land belongs to Uttar Pradesh Irrigation department. Some more time is required for further probe.

e. DFO, Haridwar, on seeking information from Secretary, Haridwar-Roorkee Development Authority (HRDA), apprised that some buildings under construction have been identified as unauthorized constructions and notices have been sent under the UP Urban Planning and Development Act, 1973. Some understanding with Irrigation Department was on the anvil so as to identify unauthorized constructions within 100m of the course of River Ganges. Haridwar Roorkee Development Authority sent notices to 14 illegal constructions within 100m of River Ganga and demolition order has been passed in two cases, one unauthorized construction has been sealed, seven cases were found beyond 200 m of river Ganga as per report of the Irrigation department and the remaining four are pending decision. No new encroachment has been reported.

f. During the field visits, it was found that, *prima facie*, there are several unauthorized constructions on the pathway leading to the Upper Chandi

devi temple. DFO/Competent Authority was requested to proceed with the identification of such unauthorized constructions. He was also requested to give appropriate notices in connection with such squatters and apprise the committee with the developments. The DFO informed that **two shops at Chandi Devi ropeway station, 4 shops near Ropeway parking area and 1 shop at starting point of Chandi Devi trek path, were forcefully evicted and demolished as per law. In addition, 3 shops adjacent to Mahant niwas, 3 shops on Anjani mandir path and all shops of temporary nature along Chandi devi temple path have been removed.**

g. Illegal constructions in Haridwar town: The Sub Divisional Magistrate informed the committee that **all unauthorized constructions from Singh Dwar to Buddhi Mata Mandir and Laksar road and all such constructions from Pul Jatwara to Mansa Devi temple have been demolished.**

h. Brahmpuri Kusht colony near Rishikesh: The Nodal Officer, Forest Conservation informed that an old expired lease in the name of Brahmpuri Kusht Nivaran Samiti for the establishment of Brahmpuri Kusht colony was running without renewal of lease by the Health Department. It is located in Brahmpuri, in district Tehri Garhwal and is on the banks of River Ganga. The lease renewal proposal was given in-principle approval under the Forest Conservation Act, 1980, in the year 2001 for renewal of lease for a further period of 30 years. However, the conditions of the in-principle approval have not been fulfilled for the last 17 years and therefore, final approval has not been granted so far. The validity of in-principle approval is only 5 years under the present guidelines. Despite this, the ashram is running and several complaints regarding illegal and unauthorized residents are being exposed. Under such circumstances, **the nodal officer has directed the Chief Medical Officer, Tehri Garhwal to vacate the premises in question at the earliest.**

i. Bengali Basti at Mayakund, Rishikesh: Evictions proceedings have been completed as per law. **The entire encroachment along the banks of River Chandrabhaga has been successfully evicted and all the structures have been completely demolished.**

Demolition of encroachments on banks of Chandrabhaga, Rishikesh.

देहरादून जागरण

ऋषिकेश में चंद्रभागा नदी के किनारे से हटेगी बस्ती

एनजीटी की मॉनिटरिंग कमेटी ने तीन जिलों की समीक्षा की, कहा-गंगा के दो सौ मीटर के दायरे में निर्माण पर प्रतिबंध का हो पालन

जागरण संवाददाता, ऋषिकेश : राष्ट्रीय हरित प्राधिकरण (एनजीटी) की मानिटरिंग कमेटी ने ऋषिकेश में गंगा के साथ ही सहायक नदी चंद्रभागा के तटों का जायजा लिया। इसके बाद समिति ने अधिकारियों के साथ बैठक में निर्देश दिए कि चंद्रभागा नदी के किनारे बसी अवैध बस्ती को खाली कराया जाए। समिति ने अफसरों को हरिद्वार और ऋषिकेश में गंगा नदी के सौ मीटर के दायरे में किसी भी तरह के निर्माण पर लगे प्रतिबंध का सख्ती से पालन कराने को कहा।

शनिवार को मानिटरिंग कमेटी के अध्यक्ष और नैनीताल हाईकोर्ट के पूर्व न्यायाधीश यूसी ध्यानी के नेतृत्व में तीन सदस्यीय दल ने गंगा तट का निरीक्षण किया। निरीक्षण के बाद कमेटी ने देहरादून, टिहरी और हरिद्वार के जिलाधिकारियों के साथ ही विभिन्न विभागों के अधिकारियों की बैठक ली। बैठक में कमेटी के अध्यक्ष यूसी ध्यानी ने हिदायत दी कि उत्तराखंड को प्रदूषण से मुक्त करने के लिए अफसर गंभीरता से काम करें। उन्होंने कहा कि गंगा व उसकी सहायक नदियों मे कचरा कतई नहीं जाना चाहिए।

चंद्रभागा नदी के तट पर अवैध बस्ती को लेकर कमेटी के अध्यक्ष ने नाराजगी जताई। उन्होंने कहा कि दो माह पूर्व वह स्वयं इस बस्ती का निरीक्षण कर गए थे। उन्होंने म्युनिसिपल कमिश्नर और सिंचाई विभाग को आदेश दिए कि बस्ती के लोगों को नोटिस जारी कर सुनवाई कर नदी को अतिक्रमण से मुक्त कराया जाए। बाद में पत्रकारों से

मुनिकीरेती में तीन जनपदों के अधिकारियों व विभिन्न विभागों के प्रतिनिधियों के साथ बैठक करते एनजीटी द्वारा गठित गंगा मॉनिटरिंग कमेटी के अध्यक्ष पूर्व न्यायाधीश यूसी ध्यानी • जागरण

बातचीत में ध्यानी ने कहा कि यह बैठक एनजीटी के निर्देश पर बुलाई गई थी। एनजीटी के आदेशों को किस तरह से लागू किया जाए इसको लेकर बैठक में चर्चा की गई। उन्होंने बताया कि 18 जून को उत्तरकाशी में भी बैठक हुई थी। तब बताया गया था कि उत्तरकाशी मे आठ हजार टन कचरा प्रतिदिन एकत्र होता है। इसमें प्लास्टिक व अन्य कचरे को इकट्ठा कर अलग किया जाता है। उच्च न्यायालय के आदेशानुसार नगर पालिका उत्तरकाशी टेकला में डम्पिंग किए जा रहे कूडे को निस्तारण कर रही थी, लेकिन वन विभाग की आपत्ति के कारण भूमि को लेकर पुनः स्वीकृति ली जा रही है।

कमेटी के अध्यक्ष ने कहा कि नगरीय क्षेत्र से निकलने वाले ठोस कचरे का निस्तारण वैज्ञानिक तरीके से किया जाना चाहिए। जैविक कचरे से खाद बनाई जाए। उन्होंने कहा कि एनजीटी के निर्देशानुसार उत्तराखंड की तमाम नगर पालिका व निगमों में किए जा रहे कार्यों की प्रगति रिपोर्ट प्रत्येक माह एनजीटी को भेजनी होगी। बैठक मे सचिव शहरी विकास शैलेश बगोली, सचिव पेयजल अरविंद सिंह ह्यांकी, जिलाधिकारी टिहरी बी. षणमुगम, देहरादून के जिलाधिकारी सी रविशंकर, हरिद्वार के जिलाधिकारी दीपेंद्र चौधरी, सीसीएफ वन विभाग मनोज चंद्रा, मुख्य नगर आयुक्त चतर सिंह चौहान, परियोजना निदेशक नमामि गंगे उदय राज सिंह, परियोजना प्रबंधक संदीप कश्यप, डीएफओ देहरादून राजीव धीमान, नरेंद्रनगर डीएस मीणा, उप जिलाधिकारी नरेंद्र नगर युक्ता मिश्रा, ऋषिकेश प्रेमलाल यमकेश्वर एसएस राणा, मुख्य अभियंता पेयजल निगम वीसी पुरोहित, तकनीकी सलाहकार एसपीएमजी प्रभात राज, अधीक्षण अभियंता अक्षय कुमार, जिला विकास अधिकारी देहरादून प्रदीप पांडे मौजूद थे।

ऋषिकेश: चंद्रभागा नदी किनारे बसी अवैध बस्ती की ध्वस्त, 35 सालों से फाइलों में दफन हो रहे थे आदेश

न्यूज डेस्क, अमर उजाला, ऋषिकेश Updated Sun, 08 Sep 2019 10:09 AM IST

ऋषिकेश में चंद्रभागा नदी किनारे बसी झुग्गी झोपड़ियों को आखिरकार 35 साल बाद नगर निगम ने ध्वस्त कर दिया है। बरसात के मौसम में चंद्रभागा नदी का जलस्तर बढ़ने के चलते हर बार इन झुग्गी झोपड़ियों को गिराने के आदेश होते थे, लेकिन राजनीतिक हस्तक्षेप के कारण आदेश फाइलों में दबकर रह जाते थे। हाईकोर्ट के आदेशों के बाद अब जाकर नगर निगम ने जमीनी स्तर पर कार्रवाई की है। अफरा तफरी के बीच आखिरकार निगम बस्ती को अतिक्रमणमुक्त करवाने में सफल रहा। दूसरी ओर सिर से छत उड़ जाने के बाद अब यहां पर रहने वाले करीब 300 लोगों के सामने आवास का संकट पैदा हो गया है। शनिवार को जब निगम की जेसीबी झुग्गियों पर चल रही थी तो गठरियों और अनाज से भरे टीन के डिब्बों पर बच्चे और महिलाएं अपने वर्षों पुराने आशियाने को ढहते देख रहे थे। हर परिवार के पुरुष अपने आशियाने में पड़े ज्यादा से ज्यादा सामान समेटने की आपाधापी में जुटे रहे। लोगों की भगदड़ और चेहरे पर पसरा भय वर्तमान ही नहीं भविष्य की चिंताओं की बानगी भी कह रहा था।

बेघर लोगों को ठौर की तलाश

अतिक्रमण हटाओ अभियान के छठे दिन मुख्य नगर आयुक्त चतर सिंह चौहान के नेतृत्व में नगर निगम की टीम मय दो जेसीबी के साथ चंद्रभागा नदी के किनारे बसी अवैध बस्ती पहुंची। नगर निगम की टीम पहुंचते ही बस्ती में अफरातफरी का माहौल मच गया। आनन फानन में लोगों ने अपने घरों का सामान हटाना शुरू कर दिया। देखते-देखते एक घंटे के अंदर सभी लोगों ने अपने घरों का सामान उठाकर एक तरफ रख दिया। अभियान की शुरुआत में कुछ लोगों ने विरोध भी दर्ज करवाने की कोशिश की,

Summary of Achievements

a. The shops and structures outside the pillars of the lease area of Dakshin Kali temple have been demolished.

b. Eviction order has been issued against the Respondent in Chandikeshwar Mahadev and Ved Karmkand

c. Some shops and other structures which were operating from land outside the lease area of Upper Chandi Devi temple have been demolished. Additional 46 illegal structures have been identified and notices have been served to them.

d. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under Section-61A of Indian Forest Act, 1927 (State Amendment) in the matter of Anjani Mata Temple.

e. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under Section-61A of Indian Forest Act 1927 (State Amendment) in the matter of Gaurishankar temple. Presently, car parking in the area has been stopped and trees have been planted in its place.

f. Another parking near Gaurishankar temple has been stopped by the DFO. This land is under transfer to NHAI towards broadening of the National Highway-74, for which forest clearance has been granted.

g. Show cause notice has been issued to the Respondent as to why the encroachments be not removed from forest land in the matter of Nileshwar Mahadev temple.

h. The liquor shop along the highway, running on Forest land and transferred to Irrigation department in the past, has been demolished and unauthorized occupants evicted.

i. In the matter of Sidhbali ashram, DFO has passed eviction order against the encroachers. The Respondents have removed the additional structures.

j. DFO has issued eviction orders in the matter of Sidhsot ashram.

k. In-principle approval under the Forest Conservation Act, 1980 has been obtained on 5.2.2011 and the conditions have been complied with in the matter of Police Wireless building.

l. Haridwar Roorkee Development Authority has sent notices to 14 illegal constructions within 100 m of River Ganga and demolition order has been

passed in two cases, one unauthorized construction has been sealed, seven cases were found beyond 200 m of river Ganga as per report of the Irrigation department and the remaining four are pending decision. No new encroachment has been reported.

m. Two shops at Chandi Devi ropeway station, 4 shops near Ropeway parking area and 1 shop at starting point of Chandi Devi trek path, were forcefully evicted and demolished as per law. In addition, 3 shops adjacent to Mahant niwas, 3 shops on Anjani mandir path and all shops of temporary nature along Chandi devi temple path have been removed.

n. All unauthorized constructions from Singh Dwar to Buddhi Mata Mandir and Laksar road and all such constructions from Pul Jatwara to Mansa Devi temple have been demolished in Haridwar town.

o. The Nodal Officer, Forest Conservation has directed the Chief Medical Officer, Tehri Garhwal to vacate the expired lease of Brahmpuri Kusht colony at the earliest.

p. Eviction order has been passed against 261 encroachers in the case of Bengali basti, Mayakund, Rishikesh, with respect to OA 311/2019 Markandey Ram vs State of Uttarakhand. Out of 261 persons, 50 persons have vacated the premises on their own. The remaining encroachments have been completely evicted and all the structures have been completely demolished.

It is being ensured that no fresh encroachments or constructions are taking place anywhere within 100 m from River Ganga and in the adjacent forest areas.

Limitations

Oversight Committee has no hesitation in admitting that several unauthorized constructions, temporary as well as permanent, could not be removed because of forest officers' and district authorities' commitment to adherence to the provisions of law. DFO as well as Secretary, HRDA has given opportunities to alleged encroachers. Either they are not responding or if they are responding, they are taking time to file documents. There is a dispute between two Mahants of Maa Chandi Devi temple. The dispute is between *Giris* and *Puris*. Presently *Giris* are at the helm of affairs. *Puris* have lost the case before District Judge, Haridwar. *Puris* have filed first appeal before Hon. High Court of Uttarakhand. First appeal is pending adjudication before Hon. Court. Whereas *Giris* insist that encroachers inside Maa Chandi Devi temple premises should be removed, the encroachers are delaying response to notices on one pretext or another. Mahant *Giri* submitted before the oversight committee that the *Puris* had taken

handsome amount from the encroachers and permitted them to hold their shops in the premises of Maa Chandi Devi temple. Since the authorities are bound to follow due procedure, therefore time is being granted to them, so that they may not take a plea subsequently that they were denied opportunity of hearing. In so far as *pucca* constructions are concerned, which are outside the purview of Maa Chandi Devi temple, but adjoining Haridwar Najibabad highway, the alleged encroachers are taking time to place the documents relating to renewal of their lease deeds. Lease deeds, at one point of time were either granted to them by District Magistrate Pauri or District Magistrate Bijnor. Probably the lease deeds have expired but the authorities hearing the matters are following due process so that the wrong doers might not argue that they were denied sufficient hearing. Sometimes the authorities are busy in law and order, other times they are bound by model code of conduct or in elections. Whatever little time is left, the parties are seeking adjournments. The district authorities have to perform their administrative duties also. All this is time consuming and therefore the oversight committee is candid in its admission that many a things which could have been done by this time, have not been done due to the circumstances beyond authorities control. We are governed by Rule of Law and therefore district and forest authorities cannot evict the encroachers or demolish the constructions without due process and without giving the other side due opportunity of hearing. This sums up authorities' limitations, and in turn, limits the performance of the oversight committee.

Executive and Forest authorities shall, however, continue to make efforts to bring pending cases to their logical conclusion and ensure that no new encroachment takes place.

SIGNATURES

Chairman
Justice U.C.Dhyani, former Judge Uttarakhand High Court, presently Chairman, Uttarakhand Public Service Tribunal, Dehradun.

Members

- Shri Jai Raj, IFS, Principal Chief Conservator of Forests (HoFF), Uttarakhand.
- Shri Rajiv Bhartari, IFS, Principal Chief Conservator of Forests (Wildlife), Uttarakhand.
- Shri Manoj Chandran, IFS, CCF (Human Resource Development and Personnel Management), Uttarakhand.
- Shri Dipendra Chowdhary, IAS, District Magistrate, Haridwar.

Minutes
of the
First Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No.514/2015 in its order dated 24-08-2018

By holding its first meeting on 01-09-2018 at Jhajhra FRH, Dehradun, the Committee has assumed charge today, subject to issuance of administrative order by the State Government, as directed by the Hon'ble NGT in its order passed in O.A. No.514/2015 on 24-08-2018. The meeting was attended by the following:

a. Hon. Justice U.C.Dhyani
b. Shri. Jai Raj IFS, PCCF (HoFF), Uttarakhand
c. Shri.Manoj Chandran IFS, CCF, Land Survey Directorate
d. Shri. Rahul IFS, Conservator of Forests (Shiwalik) {Special Invitee}
e. Shri. Rajiv Dhiman, DFO, Dehradun {Special Invitee}
f. Shri. Akash Kumar Verma, DFO, Haridwar {Special Invitee}

2. Directions issued by Hon'ble NGT were read over in the meeting.

3. The chairman apprised the members with the contents of judgements rendered by Hon'ble High Court of Uttarakhand in Writ Petition (PIL) No. 25 of 2013 Sanjay Vyas Vs. State of Uttarakhand and another dated 28.05.2015 and Writ Petition (PIL) No. 103 of 2011 Dinesh Bhardwaj Vs State of Uttarakhand and ors dated 26.02.2013

4. The directions given by Hon'ble NGT to the committee, *inter alia*, are as follows:

a. Take stock of all actions taken so far
b. Prepare time bound action plan to deal with the problem with targets of ensuring compliance and ensure its implementation
c. Set up website for receiving and giving information on subject
d. Meet at least twice a month and fix targets for compliance
e. Send reports of action taken to the Tribunal in three months.

5. It is accordingly, resolved that:

a. District Magistrate, Haridwar and Divisional Forest Officer, Haridwar shall identify the encroachments in question and also other encroachments in Haridwar especially along 200m of the River Ganga as per directions of the Hon'ble Court mentioned above, on or before 8-09-2018.

b. The District Magistrate shall apprise the committee with the actions taken so far regarding eviction of encroachments as per directions of the Hon'ble Court, on or before 8-09-2018.

Scanned with CamScanner

c. The Divisional Forest Officer shall submit copies of the notifications of the Reserved Forests and the detailed list of leases and forest land transfers along with their present status of occupation, on or before 8-09-2018.

d. The District Magistrate shall submit detailed list of the permissions granted on lease or otherwise for construction and other land use on revenue land, on or before 8-09-2018.

e. Prepare the action plan with time frame for ensuring compliance

f. PCCF (HoFF) shall be the person authorized to speak to the press and media regarding the activities and recommendations of the committee

g. The Forest Department shall host a webpage specifically to receive and give information on subject The committee members shall visit Haridwar for reconnaissance survey of the properties under consideration at an earliest to have an overall picture of the issue.

h. The Committee shall next meet at Dehradun or Haridwar very shortly for carrying out modalities for implementation of directions of Hon'ble NGT.

The Chairman of the Committee shall be at Haridwar on 3-9-2018 and 8-9-2018. Revenue officials have been requested to apprise him with the ground realities, in brief.

Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com

Signatures:

a. Hon. Justice U.C.Dhyani
Mobile: 9456591995

b. Shri. Jai Raj IFS, PCCF (HoFF), Uttarakhand
Mobile: 9412053604 01/09/18

c. Shri.Manoj Chandran IFS, CCF, Land Survey Directorate
Mobile: 9837851572

d. Shri. Rahul IFS, Conservator of Forests (Shiwalik)
Mobile: 9411101116

e. Shri. Rajiv Dhiman, DFO, Dehradun
Mobile: 9458192160

f. Shri. Akash Kumar Verma, DFO, Haridwar
Mobile: 9458171109

Scanned with CamScanner

Minutes of proceedings of the meeting under the Chairmanship of Justice U.C.Dhyani former honble judge, Uttarakhand High court, presentaly chairman, Public Service Tribunal Uttarakhand on dated 03 september, 2018, in State Guest House (Dam Kothi), Haridwar reg. passed order by honb'le the national green tribunal principal bench, new delhi in o.a. no. 514/ 2015 in its order dated 24-08-2018.

---

(1) The meeting was attended by the following:

1- Hon. Justic U.C.Dhyani. Chairman.
2- Sri Deepak Rawat, District Magistrate, Haridwar
3- Sri Maneesh Singh, S.D.M. Haridwar

(2) Directions issued by Hon'ble NGT were read over in the meeting.

(3) In the meeting, instructions were given by the Honb'le Chairman of the Committee in compliance with Honorable Court Order dated 24-08-2018.

1. Action should be ensured in accordance with the orders of the Hon'ble Court, keeping the works done in the distance of 200 meters from the perimeter at Ganga river.

Concerned officers should identify the encroachments in question and also other encroachments in Haridwar especially along 200 meters of the River Ganga as per directions of the Hon'ble Court order.

Action: HRDA/Ex.En. NDGC and Eastern Ganga Canal, U.P. Irrigation/ Uttarakhand Irrigation / Forest deptt/ Rajaji Park/ All concerned officer

3- Action should also be taken by Haridwar Roorkee Development Authority regarding the construction work which has taken place within 200 meters of the Ganga river perimeter.

Action: HRDA

4- The sub divisional magistrate, Haridwar shall submit detailed list of the permission granted on lease or otherwise for construction and other land use on revenue land.

Action: District Administration/ SDM Haridwar.

5– Any action taken against the eviction under the PP Act, should be followed accordingly.

Action: Forest deptt/ rajaji park/ sdm haridwar.

6- All concerned should be instructed to comply with the Hon'ble Court's order dated 24th August,2018 and ensure compliance by thoroughly studying all related officers' orders. All concerned officers will take action while co-ordinating with the committee.

Action: All concerned officer

Scanned by CamScanner

7- Send copy of honb'le national green tribunal order dated 24 august, 2018 to all concerned officers for compliance.

Action: All concern officer

(Deepak Rawat)
District Magistrate,
Haridwar.

Office of the District Magistrate, Haridwar

No.4372 /S.P.O.- 2018 Dated: Sept 15 2018

Copy: For kind information and necessary action to:

1- **Honb'le** Justice U.C.Dhyani, former judge Uttarakhand High Court, presently Chairman, Public Service Tribunal Uttarakhand, Dehradun/ **Chairman- Committee** for kind information.
2- Principal Chief Conservator of Forest (HoFF), Forest Headquarters, Dehradun/ **Member committee**.
3- Principal Chief Conservator of Forest, Wild Life Dehradun - **Member, committee**.
4- Mr. Manoj Chandran, IFS, CCF Land Survey Directorate, Dehradun - **Member committee**.
5- Director, Rajaji park, dehradun.
6- Principal Secretary, Irrigation, Govt of Utt., Dehradun
7- Secreary, urban development, govt of utt. Dehradun.
8- Secretary, forest and env. govt of uttarakhand, dehradun.
9- Staff officer to the Chief Secretary, govt of uttarakhand.
10- A.D.M. (E), Haridwar with instruction please read honb'le national green authority order carefully and coordinate all concern offices, than provide all desired information of the pointed related to the distt. administration in the next meeting.
11- A.D.M.(F/R), Haridwar.
12- Secretary, HRDA, Haridwar
13- S.D.M., Haridwar.
14- Dy. Forest Conservator, Haridwar forest division, Haridwar.
15- Ex.En Irrigation Haridwar.
16- Ex.En N.D.G.C. U.P. Roorkee.
17- Ex.En Eastern Ganga Canal, U.P.Haridwar.
18- officer incharge collectorate/ S.A./L.B.A./J.A.

District Magistrate,
Haridwar.

Scanned by CamScanner

Minutes
of the
Third Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No.514/2015 in its order dated 18-09-2018

The meeting was held on 18-09-2018 at Haridwar, after conducting a field visit of the properties under question in the Original Application. The meeting was attended by the following:

a. Hon. Justice U.C.Dhyani
b. Shri.Manoj Chandran IFS, CCF, Land Survey Directorate
c. Shri. Deepak Rawat IAS, District Magistrate, Haridwar
d. Shri. Akash Kumar Verma IFS, Deputy Conservator of Forests, Haridwar {Special Invitee}
e. Shri. Lalit Narayan Mishra PCS, ADM & Municipal Commissioner, Haridwar {Special Invitee}
f. Shri. Krishna Kumar Mishra PCS, Secretary, Haridwar Roorkee Development Authority (Special Invitee)
g. Shri. Manish Kumar PCS, Sub Divisional Magistrate, Haridwar {Special Invitee}

2. The decisions of the previous meetings were read over and the compliance reports were sought for.

3. The Deputy Conservator of Forests vide letter dated 6-9-2018 has submitted the status report of the properties under question in the Original Application. Accordingly, it was decided to visit those properties under question so that the committee can have an exact picture of the status and compliance of the earlier directions.

4. The Committee visited the following properties and the preliminary findings are as follows:

a. Dakshin Kali temple – The DFO submitted the 1927 notification of Chandi Reserve Forest, which mentions the concession granted as perpetual lease for the Dakshin Kali temple along with 3 pucca and 4 kutcha residences for the priests covering an area of 0.44ha. However, the present area under occupation is around 0.58ha consisting of several extended pucca as well as kutcha constructions without any permission from any competent authority. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927.

b. Maa Chandi Devi Purohit Residential Area: It was seen that the land allotted for residential area for purohits of the temple in around 0.394 ha of Reserved Forests has been converted into a two-storey guest house named 'Chandi Bhawan'. The DFO explained that the area has been calculated after conversion for the earlier units of Rods and Poles and the area needs to be surveyed in detail. A Forest Offence has been lodged

18/09/18 18.9.18 18/9/18

Scanned by CamScanner

before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927.

c. Chandikeshwar Mahadev and Ved Karmkand: It was seen that the area is presently being used for various purposes other that the original purpose meant for. There is no valid document of lease available for the same. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927.

d. Sidhbali Ashram: The DFO informed that the original lease of 0.2 ha has been expanded and a Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927.

e. Slums on the irrigation canal: It was seen that the left bank of the irrigation Canal is occupied by several Slum Dwellers, whereas the right bank of the irrigation Canal consists of Kusht Ashram and several other permanent and temporary constructions. It was informed that the irrigation land belonged to the Uttar Pradesh Irrigation Department and the ownership issue between Uttar Pradesh and Uttarakhand is presently sub-judice. The actual status of the occupation needs to be verified from Uttar Pradesh Irrigation Department to assess whether they are authorized or unauthorized. The legal status of the irrigation land transferred by the forest department needs to be verified from the original records.

f. Upper Chandi Devi Temple: The DFO submitted the 1927 notification of Chandi Reserve Forest which mentions the concession granted as perpetual lease for the Upper Chandi Devi temple along with pucca and kutch residences for the priests covering an area of 0.568 ha. However presently the area has been extended to a great extent by means of pucca and kutcha construction for guest house, residences, shops, roads and paths, etc. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927.

g. Anjani Mata temple: It was seen that Anjani Mata temple and several shops adjacent to it have been constructed in the past. The DFO informed that there is no valid lease document or any other document supporting the existence of the construction. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927.

h. Police wireless building: It was informed that necessary in-principle approval under the Forest Conservation Act 1980 has been obtained and the conditions have been complied with.

18/03/18 18.9.18

Scanned by CamScanner

i. Gaurishankar Mandir: A 0.6ha lease had been approved by Government of India under the Forest Conservation Act 1980 for the purpose of a car parking area in Chandighat. However, they have constructed an illegal temple and car parking area near the Chandi devi rope way entrance away from the original area allotted for lease. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927. Presently, car parking in the area has been stopped and trees have been planted in its place.

j. Gaurishankar Parking: Another parking space was seen developed on Forest land which was transferred to the Irrigation department of Uttar Pradesh in the past. The parking has presently been stopped by the DFO.

k. Nileshwar Mahadev Mandir: It was seen that there was an old temple which was later expanded without any valid lease document. Presently, it consists of temple construction, shelter, residences, goshala and landscaped gardens. A part of the area is dangerously under the Right of Way of a High Tension Line. It was informed that a case under the Public Premises Act is sub-judice in the court of the Sub Divisional Magistrate.

l. Constructions at Anjani chauki: The DFO has reported that the liquor shop along the highway, running on Forest land transferred to Irrigation department in the past, has been recently demolished and evicted. Presently, one tea shop is running on the said land, regarding which details are being sought from the Irrigation department.

5. The photographs of the visit and the evidences of action taken are annexed herewith.

6. The following decisions are taken:

i. The Divisional Forest Officer, Haridwar shall make an endeavour to expedite the cases of summary eviction under the Indian Forest Act in accordance with law and inform fortnightly progress and outcome of the proceedings to the committee.

j. The District Magistrate shall make an endeavour to expedite pending proceedings under the Public Premises Act in accordance with law and apprise the committee with fortnightly progress and outcome of the proceedings.

k. The Divisional Forest Officer shall submit copies of the notifications of the Reserved Forests and updated detailed list of leases and forest land transfers along with their updated status of occupation

16/03/18

13.9.18

Scanned by CamScanner

l. The District Magistrate shall submit updated list of the permissions granted on lease or otherwise for construction and other land use on revenue land.

m. The Chairman along with District Magistrate, Haridwar and Deputy Conservator of Forests, Haridwar shall visit Sidh Sot Ashram, which is around 6km inside the forest before committee's next meeting. The DFO informed that eviction orders have been issued on 24-8-2018, however an appeal against the eviction order is pending before the Conservator of Forests, Shiwalik Circle. The DFO, Haridwar may apprise the committee on the progress and outcome of the appeal.

n. The Committee shall next meet at Dehradun or Haridwar very shortly for reviewing the progress of implementation of directions of Hon'ble NGT.

Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com

Signatures:

a. Hon. Justice U.C.Dhyani
Mobile: 9456591995

b. Shri.Manoj Chandran IFS, CCF, Land Survey Directorate
Mobile: 9837851572

c. Shri. Deepak Rawat IAS, District Magistrate, Haridwar
Mobile: 9458977777

d. Shri. Akash Kumar Verma IFS, Deputy Conservator of Forests, Haridwar {Special Invitee}
Mobile: 9458171109

e. Shri. Lalit Narayan Mishra, Additional District Magistrate, Haridwar {Special Invitee}
Mobile: 7251868653

f. Shri. Krishna Kumar Mishra PCS, Secretary, Haridwar Roorkee Development Authority (Special Invitee)
Mobile: 7055022345

g. Shri. Manish Kumar PCS, Sub Divisional Magistrate, Haridwar {Special Invitee}
Mobile: 9759156799

Scanned by CamScanner

Minutes
of the
Fourth Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No.514/2015 in its order dated 18-09-2018

The meeting was held on 04-10-2018 at Forest Transit Hostel, Chandrabani, Dehradun and was attended by the following:

a. Hon. Justice U.C.Dhyani
b. Shri.Manoj Chandran IFS, CCF, Land Survey Directorate
c. Shri. Akash Kumar Verma IFS, Deputy Conservator of Forests, Haridwar {Special Invitee}
d. Shri. Dharam Singh Meena IFS, Deputy Conservator of Forests, Dehradun {Special Invitee}

2. The decisions of the previous meetings were read over and the compliance reports were sought for.

3. The Committee reviewed the progress of the eviction cases/forest offences regarding the following properties and the findings are as follows:

a. Dakshin Kali temple – On the last visit, the DFO had submitted that the 1927 notification of Chandi Reserve Forest mentioned the concession granted as perpetual lease for the Dakshin Kali temple along with 3 pucca and 4 kutcha residences for the priests covering an area of 0.44ha. However, the present area under occupation is around 0.58ha consisting of several extended pucca as well as kutcha constructions without any permission from any competent authority. A Forest Offence has been lodged before the court of Divisional Forest Officer and proceedings under section 61A of Indian Forest Act 1927 were initiated against the encroachers. Such proceedings relate only to a small garage. DFO Haridwar enquired about the existing structures, to which the priest replied that currently he was in Gujarat and he will apprise with everything to DFO along with all the documents once he returns from Gujarat. Such conversation took place on 29-9-18. Considering the facts, the priest in-charge was instructed to produce all the documents to Competent Authority on 22.10.18.

b. Maa Chandi Devi Purohit Residential Area: On the last visit it was seen that the land allotted for residential area for purohits of the temple in around 0.394 ha of Reserved Forests has been converted into a two-storey guest house named 'Chandi Bhawan'. The DFO had explained that the area has been calculated after conversion for the earlier units of Rods and Poles and the area needs to be surveyed in detail. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927. DFO apprised that there is no progress in the matter since then. DFO is requested to expedite the proceedings in accordance with law.

4.10.18

c. Chandikeshwar Mahadev and Ved Karmkand: On the last visit it was seen that the area is presently being used for various purposes other that the original purpose meant for. There is no valid document of lease available for the same. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927. DFO apprised that the next date of hearing is 6-10-2018. DFO is requested to expedite the proceedings in accordance with law.

d. Sidhbali Ashram: On the last meeting, the DFO informed that the original lease of 0.2 ha has been expanded and a Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927. DFO apprised that he has personally visited the site. The lease has not been renewed after its expiry in 1995. The next date fixed before the Competent Authority is 6-10-2018. Two litigations are pending. One is in Civil Court and another is pending with Competent Authority/DFO. It has been apprised that some interim order has been passed by the Civil Court in Civil Suit filed by one of the parties against another. DFO is requested to send his Range Officer to the DGC Civil Haridwar and seek his legal opinion. This should be done within a fortnight.

e. Slums on the irrigation canal: It was seen on the last visit, that the left bank of the irrigation Canal is occupied by several Slum Dwellers, whereas the right bank of the irrigation Canal consists of Kusht Ashram and several other permanent and temporary constructions. It was informed that the irrigation land belonged to the Uttar Pradesh Irrigation Department and the ownership issue between Uttar Pradesh and Uttarakhand is presently sub-judice. The actual status of the occupation needs to be verified from Uttar Pradesh Irrigation Department to assess whether they are authorized or unauthorized. The legal status of the irrigation land transferred by the forest department needs to be verified from the original records. DFO apprised on seeking information from City Magistrate that some unauthorized constructions have been ear-marked in Sapera basti, notices have been given to them and necessary action in accordance with law will soon be taken against such constructions.

f. Upper Chandi Devi Temple: On the last visit, the DFO had submitted that the 1927 notification of Chandi Reserve Forest mentioned the concession granted as perpetual lease for the Upper Chandi Devi temple along with pucca and kutch residences for the priests covering an area of 0.568 ha. However presently the area has been extended to a great extent by means of pucca and kutcha construction for guest house, residences, shops, roads and paths, etc. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927. On the last meeting, we found that, prima facie, there are several unauthorized constructions on the pathway leading to the temple. DFO/Competent Authority is requested to proceed

4.10.18

with the identification of such unauthorized constructions. He is also requested to give appropriate notices in connection with such squatters and let the committee be apprised with the developments on the next date of meeting.

g. Anjani Mata temple: On the last visit, it was seen that Anjani Mata temple and several shops adjacent to it have been constructed in the past. The DFO informed that there is no valid lease document or any other document supporting the existence of the construction. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927. DFO apprised that adjournment was sought by the party on the last date, which was allowed in the interest of justice. DFO is requested to expedite the proceedings in accordance with law.

h. Police wireless building: It was informed on the last visit that necessary in-principle approval under the Forest Conservation Act 1980 has been obtained and the conditions have been complied with. It may be clarified whether the final approval has been obtained in this regard or not.

i. Gaurishankar Mandir: A 0.6ha lease had been approved by Government of India under the Forest Conservation Act 1980 for the purpose of a car parking area in Chandighat. However, they have constructed an illegal temple and car parking area near the Chandi devi rope way entrance away from the original area allotted for lease. A Forest Offence has been lodged before the court of Divisional Forest Officer and is presently under proceedings under section 61A of Indian Forest Act 1927. Presently, car parking in the area has been stopped and trees have been planted in its place. When DFO revisited the place he found that there is no parking in the area.

j. Gaurishankar Parking: Another parking space was seen developed on Forest land which was transferred to the Irrigation department of Uttar Pradesh in the past. The parking has presently been stopped by the DFO which continues as such even today.

k. Nileshwar Mahadev Mandir: It was seen that there was an old temple which was later expanded without any valid lease document. Presently, it consists of temple construction, shelter, residences, goshala and landscaped gardens. A part of the area is dangerously under the Right of Way of a High Tension Line. It was informed that a case under the Public Premises Act is sub-judice in the court of the Sub Divisional Magistrate, who is requested to expedite the proceedings and if the land falls in Reserved Forest, then proceedings may be transferred to DFO/Competent Authority in accordance with law.

l. Constructions at Anjani chauki: The DFO has reported that the liquor shop along the highway, running on Forest land transferred to Irrigation department in the past, has been recently demolished and evicted.

4.10.18

Presently, one tea shop is running on the said land, regarding which details are being sought from the Irrigation department. Such details from Irrigation Department of UP are still awaited. Irrigation Department of Uttarakhand is requested to elicit necessary information from their counterparts in UP in this regard.

o. DFO, Haridwar, on seeking information from Secretary, Haridwar-Roorkee Development Authority (HRDA), apprised that some buildings under construction have been identified as unauthorized constructions and notices have been sent under the Urban Planning and Development Act 1973. Some understanding with Irrigation Department is on the anvil so as to identify unauthorized constructions within 200m of the course of River Ganges. Representatives of Irrigation Department and HRDA are requested to apprise the Committee with the latest developments within a fortnight.

p. In respect of Sidh Sot Ashram, the DFO informed that eviction orders have been issued on 24-8-2018, however an appeal against the eviction order is pending before the Conservator of Forests, Shiwalik Circle. The DFO, Haridwar has apprised the committee that the next date fixed in the case is 12-10-2018.

4. The photographs of the last visit and the evidences of action taken are annexed herewith.

5. The following decisions are reiterated:

a. The Divisional Forest Officer, Haridwar shall make an endeavour to expedite the cases of summary eviction under the Indian Forest Act in accordance with law and inform fortnightly progress and outcome of the proceedings to the committee.

b. The District Magistrate shall make an endeavour to expedite pending proceedings under the Public Premises Act in accordance with law and apprise the committee with fortnightly progress and outcome of the proceedings.

c. The Divisional Forest Officer shall submit copies of the notifications of the Reserved Forests and updated detailed list of leases and forest land transfers along with their updated status of occupation

d. The District Magistrate shall submit updated list of the permissions granted on lease or otherwise for construction and other land use on revenue land.

e. The Committee shall next meet at Dehradun very shortly for reviewing the progress of implementation of directions of Hon'ble NGT. The Chairman may, however, visit Haridwar, as and when convenient. He may

hold meeting with District Magistrate, Haridwar and DFO Haridwar, as per their convenience.

Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com

Signatures:

a. Hon. Justice U.C.Dhyani
Mobile: 9456591995

b. Shri.Manoj Chandran IFS, CCF, Land Survey Directorate
Mobile: 9837851572

c. Shri. Akash Kumar Verma IFS, Deputy Conservator of Forests, Haridwar {Special Invitee}
Mobile: 9458171109

d. Shri. Dharam Singh Meena IFS, Deputy Conservator of Forests, Dehradun {Special Invitee}
Mobile: 9456709081

COMMITTEE

Gaurishankar mandir

Maa chandi devi purohit residential area

माँ चण्डी भवन

Neeleshwar Mahadev temple

upper chandi devi temple

Minutes of the Fifth Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No. 514/2015 in its order dated 24.08.2018.

The meeting was held on 13the October at Forest Rest House, Jhajra, and was attended by the following:

a. Hon. Justice U.C.Dhyani, Chairman of the Oversight Committee
b. Sh. Akash Kumar Verma, DFO Haridwar Forest Division

Other members could not attend the meeting due to their preoccupations/emergency situations on the field.

Fresh developments after the last meeting held on 04.10.2018, are as follows:

1. **Gauri-Shankar Temple:** DFO Haridwar apprised that during the course of Court hearing on 12.10.2018, the Noticee appeared and submitted that he had received the Notice u/s 61 A of IFA much late, and therefore couldn't appear on earlier date. The Noticee also mentioned that the land in question had been provided via lease, and that the lease has been requested to be extended for another 30 years. It was brought to the notice of the Court that the lease has not been extended in the light of certain policy decisions, and produced document issued from the Working Plan of the Haridwar Forest Division. The Noticee was asked to produce the aforesaid lease, for which the Noticee sought time stating that they have to be collated. He also requested some time exemption considering the ongoing *Dussehra pooja*. The Court has provided a month's time for the same.
2. **Sidh Bali Ashram:** DFO Haridwar informed that after considering the entire gamut of things, Eviction Orders have been passed against the encroachers on 12.10.2018. After the eviction orders were passed, the noticee sought some time to vacate the premises on his own keeping in view impending *Dussehra and Diwali* festivals. The Court was non-commital on the same.
3. **Chandikeshwar Mahadev and Ved Karmkand:** DFO Haridwar informed that final arguments in the matter have taken place on 12.10.2018, and the judgment shall be pronounced on 25.10.2018.
4. **Anjani Devi Temple:** The DFO informed that after being advised by the Court to remove the encroachments on their own within a fortnight, failing which necessary legal consequences shall follow- squatters on the way to the temple have been removing their illegal shops and structures.
5. Sh. Jai Raj, PCCF (HoFF) informed the Chairman on telephone that he will be visiting Haridwar on 15.10.2018. He is requested to hold a meeting and visit the places, subject to availability of time, with other members of the Committee, subject to their availability.
6. The next meeting shall tentatively be held on 22.10.2018 in the afternoon at Jhajra Forest Rest House, Dehradun.

13/x

Minutes of the Sixth Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No. 514/2015 in its order dated 24.08.2018.

In pursuance to the Fifth meeting of the Oversight Committee, a review meeting of the following was held on 15.10.2018 at CCR, Haridwar, and was attended by the following:

a. **Shri Jai Raj, PCCF (HoFF) Uttarakhand, Member & Coordinator of the Oversight Committee**
b. **Shri Deepak Rawat, DM, Haridwar Member of the Oversight Committee**
c. **Shri Akash Kumar Verma, DFO Haridwar Forest Division (Special Invitee)**
d. **Shri Manish Singh, SDM & City Magistrate, Haridwar (Special Invitee)**
e. **Shri Krishna Kumar, Secretary, HRDA, Haridwar (Special Invitee)**
f. **Shri Sunder Kuriyal, Executive Engineer, Irrigation Department (Special Invitee)**

Shri Jai Raj, PCCF (HoFF) initiated the meeting seeking a briefing of the previous meetings. Shri Akash Verma, DFO Haridwar briefed the Members about the developments in the case, points of deliberation in the previous meetings, and the actions taken in accordance to the directions issued by far.

Enquiring about the progress in identification of the constructions within 200 meters of *Gangaji*, Shri Jai Raj also sought about the reference point for measuring this distance. Shri Sunder Kuriyal, Executive Engineer (Irrigation) explained that as per the directions issued by a Government Order of the State Government, the bank of *Gangaji* has been the reference point/baseline for measuring 200 meters. Shri Jai Raj, PCCF (HoFF) requested the Executive Engineer, Irrigation Department to furnish a report- preferably within 10 days, regarding the places where the bank of *Gangaji* has changed in the recent times. **(Irrigation Department)**

He also affirmed that no shifting of the river-bank has been recorded on the side where construction activities have been found. Shri Krishna Kumar, Secretary, HRDA informed that 17

constructions have been identified and notices served to the owners, and that replies of 5 cases have been heard. Shri Jai Raj, PCCF (HoFF), insisted that the hearings in the remaining cases should be expedited. Shri Krishna Kumar, Secretary HRDA, assured that the hearings in the remaining 12 cases will be done within this month. **(HRDA)**

Raising an apprehension that the number of notices served seems too less, Shri Jai Raj requested a revisiting of sites to ensure all constructions have been covered. He also requested in following objectivity in identifying and serving of notices for the structures- whether completed before issuance of the GO, or under construction. Shri Deepak Rawat, DM Haridwar, assured for the necessary actions at the earliest. **(DM Haridwar)**

Shri Akash Verma, DFO Haridwar, updated the Members that in cases related to encroachments in Reserved Forest Land, eviction orders have been issued under relevant Sections of the Indian Forest Act in three cases, and that a final opportunity has been provided in other cases under hearing to furnish documents ascertaining the ownership/legal authority, if any. Shri Jai Raj reiterated that the proceedings should be expedited, and all illegal encroachments should be removed at the earliest. **(DFO Haridwar)**

Mentioning that since the DFO is empowered to evict illegal occupants under the Indian Forest Act, Shri Jai Raj suggested the cases related to Forest Land being tried under Public Premises Act in SDM's Court should be transferred to the Court of DFO. Shri Manish Singh, SDM & City Magistrate, Haridwar, agreed to the suggestion, and sought a list of the cases from the DFO. Shri Jai Raj requested that the necessary correspondences be done at the earliest in the interest of justice. **(DFO Haridwar, SDM Haridwar)**

During the course of deliberations, it came to the fore that although the way to Mansa Devi Temple area is outside the preview of the 200 meters clause, it has substantial encroachments. Shri Akash Verma, DFO Haridwar clarified that the way to Mansa Devi Temple is a part the Rajaji Tiger Reserve. It is established that this area is very prone to landslides, and illegal constructions tend to increase this event manifolds, causing imminent threat to life and property. Shri Jai Raj

directed that these encroachments should be identified and removed at the earliest.

(DM Haridwar, Director Rajaji Tiger Reserve)

Shri Jai Raj reiterated that the necessary proceedings have to be ensured in a time bound manner to accomplish the directions of the Hon. National Green Tribunal, and this can only be ensured by swift and meaningful actions on the field. He expressed his pleasure in the coordinated and purposeful functioning of the District Officers, and concluded the meeting by thanking the Members.

Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com

---

Signatures:

a. **Shri Jai Raj,**
   PCCF (HoFF) Uttarakhand,
   Member & Coordinator of the Oversight Committee

16/X/18
Principal Chief Conservator of Forests
Uttarakhand, Dehra Dun.

b. **Shri Deepak Rawat,**
   DM, Haridwar Member of the Oversight Committee

c. **Shri Akash Kumar Verma,**
   DFO Haridwar Forest Division (Special Invitee)

d. **Shri Manish Singh,**
   SDM & City Magistrate, Haridwar (Special Invitee)

e. **Shri Krishna Kumar,**
   Secretary, HRDA, Haridwar (Special Invitee)

f. **Shri Sunder Kuriyal,**
   Executive Engineer, Irrigation Department (Special Invitee)

Minutes of the Seventh Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No. 514/2015 in its order dated 24.08.2018.

In pursuance to the Fifth meeting of the Oversight Committee, a review meeting was held on 29.10.2018 at PCCF (Uttarakhand) Office, Dehradun, and was attended by the following:

a. **Justice U. C. Dhyani,**
   Chairman of the Oversight Committee.
b. **Shri Jai Raj, PCCF (HoFF) Uttarakhand, Member & Coordinator of the Oversight Committee.**
c. **Shri Rahul, CF (Shivalik), Dehradun (Special Invitee).**
d. **Shri Akash Kumar Verma, DFO Haridwar Forest Division (Special Invitee).**

Shri Jai Raj, PCCF (HoFF) welcomed the members of the Committee, and initiated the meeting by briefing the minutes of the Sixth meetings. The members enquired about the developments in the case and points of deliberation in the previous meetings, and the actions taken in accordance to the directions issued by far.

Apropos the progress in identification of the constructions within 200 meters of *Gangaji*, no report has been furnished to the committee by the Irrigation Department. DM Haridwar is requested to ensure that Irrigation department furnishes the desired report in the next meeting. (DM Haridwar, Ex En. Irrigation, Haridwar)

Ex. En. of Irrigation Department had affirmed that no shifting of the river-bank has been recorded on the side where construction activities had been found. Shri Krishna Kumar, Secretary, HRDA had informed that 17 constructions had been identified and notices served to the owners, and that replies of 5 cases had been heard. Shri Jai Raj, PCCF (HoFF), had insisted that the hearings in the remaining cases should be expedited to which Shri Krishna Kumar, Secretary HRDA, had assured that the hearings in the remaining 12 cases will be done within this month. Any information is yet to be received in this respect. DM Haridwar is requested to apprise the Committee with the developments, in this regard, in the next

29/10/18 29/x

meeting and issue necessary instructions to the concerned authorities to expedite the hearing of such cases in accordance with law. (DM Haridwar)

Raising an apprehension that the number of notices served seems too less, Shri Jai Raj had requested a revisiting of sites to ensure all constructions have been covered. He had also requested in following objectivity in identifying and serving of notices for the structures-whether completed before issuance of the GO, or under construction. Shri Deepak Rawat, DM Haridwar, had assured for the necessary actions at the earliest. Any information is yet to be received in this respect. DM Haridwar is requested to apprise the Committee with the developments, in this regard, in the next meeting and issue necessary instructions to the concerned authorities to expedite the hearing of such cases in accordance with law. **(DM Haridwar)**

Shri Akash Verma, DFO Haridwar, had updated the Members that in cases related to encroachments in Reserved Forest Land, eviction orders had been issued under relevant Sections of the Indian Forest Act in three cases, and that a final opportunity had been provided in other cases under hearing to furnish documents ascertaining the ownership/legal authority, if any. The Committee reiterated that the proceedings should be expedited, and all illegal encroachments should be removed at the earliest in accordance with law.

Shri Akash Verma, DFO Haridwar, updated the Members that in cases related to encroachments in Reserved Forest Land, eviction orders have been issued under Section 61 (A) of the Indian Forest Act, 1927 (amended 2001) in three cases, and that final proceedings was ongoing in other cases in the Court of Competent Authority. The Committee reiterated that the proceedings should be expedited in accordance with law, and all illegal encroachments should be removed at the earliest. **(DFO Haridwar)**

Mentioning that since the DFO is empowered to evict illegal occupants under the Indian Forest Act, Shri Jai Raj had suggested the cases related to Forest Land being tried under Public Premises Act in SDM's Court should be transferred to the Court of DFO. Shri Manish

29/10/16 29/X

Singh, SDM & City Magistrate, Haridwar, had sought a list of the cases from the DFO. Shri Jai Raj requested that the necessary correspondences be done at the earliest in the interest of justice. Sh. Akash Verma, DFO Haridwar mentioned that necessary official correspondence has been ensured, and the cases will be tried in DFO's Court as soon as the Cases are transferred. The Committee directed that the Cases be heard in an expeditious manner in accordance with law.

(DFO Haridwar, SDM Haridwar)

During the course of deliberations in the last meeting, it had come to the fore that although the way to Mansa Devi Temple area is outside the preview of the 200 meters clause, it has substantial encroachments. Shri Akash Verma, DFO Haridwar had clarified that the way to Mansa Devi Temple is a part the Rajaji Tiger Reserve. DM Haridwar had mentioned that this area also is heavily encroached and causes inconvenience to the visiting pilgrims, and needs to be cleared off. It had been established that this area is very prone to landslides, and illegal constructions tend to increase this event manifolds, causing imminent threat to life and property. The Committee reiterated that these encroachments should be removed at the earliest. DM Haridwar is requested to apprise the Committee with the developments, in this regard, in the next meeting and issue necessary instructions to the concerned authorities to remove the encroachments in accordance with law.

(DM Haridwar, Director Rajaji Tiger Reserve)

Sh. Akash Verma, DFO Haridwar informed the Committee that various illegal shops and squatters on Reserved Forest land have been removed since the Sixth meeting of the Oversight Committee. These shops included a commercial outlet measuring 9m x 8m the beginning point of Chandi Devi Temple path, three shops being operated adjacent to Mahant Niwas, three shops operating on the Anjani Mandir path, and all shops of temporary nature along the Chandi Devi Temple have been removed. He further mentioned that only a few shops remain near the Chandi Devi Temple premise, and notices have been served upon the shopkeepers.

29/10/18 23/x

The Committee further reiterated that the necessary proceedings have to be ensured in a time bound manner to accomplish the directions of the Hon. National Green Tribunal, and this can only be ensured by swift and meaningful actions on the field. The Committee shall next meet at Dam Kothi, Haridwar on 5th November, 2018 at 12:00 noon.

Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com

---

Signatures:

a. **Justice U. C. Dhyani,**
   Chairman of the Oversight Committee.
b. **Shri Jai Raj,**
   PCCF (HoFF) Uttarakhand,
   Member & Coordinator of the Oversight Committee
c. **Shri Rahul,**
   Conservator of Forests, Shivalik Circle (Special Invitee)
d. **Akash Kumar Verma,**
   DFO Haridwar Forest Division (Special Invitee)

29/x

29/x/18

29/10/18

Minutes of the Eighth Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No. 514/2015 in its order dated 24.08.2018.

In pursuance to the Seventh meeting of the Oversight Committee held in Dehradun on 29.10.2018, a review meeting of the following was held on 05.11.2018 at Haridwar, and was attended by the following:

a. **Justice U.C.Dhyani, Chairman of the Oversight Committee.**
b. **Shri Jai Raj, PCCF (HoFF) Uttarakhand, Member & Coordinator of the Oversight Committee**
c. **Shri Bhuwan Chandra, CCF (Garhwal) (Special Invitee)**
d. **Shri Vineet Tomar, CDO Haridwar (Representative of DM Haridwar)**
e. **Shri Akash Kumar Verma, DFO Haridwar Forest Division (Special Invitee)**
f. **Shri Krishna Kumar Mishra, Secretary, HRDA, Haridwar (Special Invitee)**
g. **Shri Manish Singh, SDM Haridwar (Special Invitee)**

Shri Jai Raj, PCCF (HoFF) initiated the meeting seeking a briefing of the previous meetings. Shri Akash Verma, DFO Haridwar informed that hearings are in process and the respondents have been producing certain documents in regard to their cases, and their cases are being taken on a faster track. He also informed that in the case of Siddh Sot Ashram, the occupants who had been issued eviction orders on 24th August, have approached the Appellate Authority (Conservator of Forests, Shiwalik Circle). In other cases where hearings are in process, the respondents have been removing their illegal constructions by themselves.

The Committee expressed satisfaction over the point that some encroachers are themselves removing their encroachments. Efforts should be made to expedite the

05.11.18

5/11/18

Scanned by CamScanner

hearing of pending cases. DFO is also requested to appraise the developments by 20.11.2018

Shri Krishna Kumar Mishra, Secretary HRDA apprised the Committee that 12 cases had been identified, which apparently are encroachment on the bank of the Ganges. He also informed that out of these 12, six are lined up for hearing on 06.11.2018, and efforts will be made to decide the above noted cases at an earliest. The Committee requested the Prescribed Authority to expedite the hearing of those cases in accordance with law, and apprise the Committee with the latest developments on the next date, which will be 20.11.2018.

Shri Manish Singh, SDM (Haridwar) informed that all unauthorized constructions from Singh Dwar to Buddhi Maata Mandir and Lakshman Jhoola Road and all such constructions from Pul Jatwara to Mansa Devi Temple have been demolished, in compliance of the orders of the Hon. High Court Uttarakhand. He also apprised the Committee that one case, namely Nileshawar Mahadev Temple, was under hearing in SDM's Court in Public Premises Act, and in accordance to the previous directions of the Committee, it has been transferred to the Court of DFO (Haridwar) for proceedings in accordance to Law. The Committee expressed satisfaction over the manner in which the Authorities are functioning, and reiterated that the Cases should be expedited in a fast track manner.

Since Chairman of the Oversight Committee shall be away at New Delhi in connection with a Conference, and thereafter, at National Judicial Academy, Bhopal as a Resource Person, therefore PCCF Uttarakhand is requested to convene a meeting of the Oversight Committee as per mutual convenience. PCCF Uttarakhand has decided to convene the same in Dehradun, (Forest Headquarters, 85, Rajpur Road, Dehradun) on 22.11.2018 at 12:00 noon [Elections of local bodies are scheduled to be held on 18.11.2018]. Accordingly, the members of the Committee are requested to kindly attend the meeting with full particulars and compliance of the decisions taken in this as well as the previous meetings.

5/11/18

05.11.18

Scanned by CamScanner

The meeting ended with thanks from the Chair.

Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com

---

Signatures:

a. **Justice U.C.Dhyani, Chairman of the Oversight Committee.** 05.11.18

b. **Shri Jai Raj, PCCF (HoFF) Uttarakhand, Member & Coordinator of the Oversight Committee** 05/11/18

c. **Shri Bhuwan Chandra, CCF (Garhwal) (Special Invitee)**

d. **Shri Vineet Tomar, CDO Haridwar (Special invitee, representative of DM Haridwar)**

e. **Shri Akash Kumar Verma, DFO Haridwar Forest Division (Special Invitee)**

f. **Shri Krishna Kumar, Secretary, HRDA, Haridwar (Special Invitee)**

g. **Shri Manish Singh, SDM, Haridwar (Special Invitee)**

Scanned by CamScanner

Minutes of the
Ninth Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No.514/2015 in its order dated 24-08-2018

The meeting was held on 27-11-2018 at Public Services Tribunal, Niranjanpur, Dehradun and was attended by the following:

a. Hon. Justice U.C.Dhyani
b. Shri. Monish Mullick IFS, Principal Chief Conservator of Forests (Wildlife)
c. Shri.Manoj Chandran IFS, CCF, Land Survey Directorate
d. Shri. Krishna Kumar Mishra, Secretary, Haridwar Roorkee Development Authority {Special Invitee}

2. The decisions of the previous meetings were read over and the compliance reports were sought for.

3. The Committee reviewed the progress of the eviction cases/forest offences and the findings are as follows:

a. The Divisional Forest Officer, Haridwar was contacted on telephone, who informed that due to management of elephant entering the town, local body elections in Haridwar, enforcement of Model Code of Conduct and duties of various officials in the elections, not much progress could be made since the last meeting. However, the various cases have been expedited at various levels and appeals pending with Conservator of Forests are also being expedited.

b. Secretary, Haridwar Roorkee Development Authority apprised the committee that out of the 12 cases identified, all cases were lined up for hearing, out of which **demolition order has been passed in one case.** Due to Model Code of Conduct and election duty of various officials in the Local body elections, the remaining cases could not be expedited.

c. PCCF (Wildlife) informed that due to enforcement of Model Code of Conduct, not much progress has been made in identification of encroachments and issuance of notices in the way to Mansa Devi temple. However, necessary instructions have been given to the Director, Rajaji Tiger Reserve to expedite the same.

5. The following decisions were taken:

a. The Divisional Forest Officer, Haridwar shall make an endeavour to expedite the cases of summary eviction under the Indian Forest Act in accordance with law and inform fortnightly progress and outcome of the proceedings to the committee.

b. The District Magistrate shall make an endeavour to expedite pending proceedings under the Public Premises Act in accordance with law and

27/11/18 - 27.11.2018 27.11.18 27.11.18

apprise the committee with fortnightly progress and outcome of the proceedings.

c. The Divisional Forest Officer shall submit copies of the notifications of the Reserved Forests and updated detailed list of leases and forest land transfers along with their updated status of occupation

d. The District Magistrate shall submit updated list of the permissions granted on lease or otherwise for construction and other land use on revenue land.

e. The Divisional Forest Officer and District Magistrate shall submit a summary of the action taken by email to Shri. Manoj Chandran, member at manoj072-ifs@gov.in in the following format on or before 04.12.2018 positively:

No. of cases identified	No. of notices sent	No. of voluntary vacation	No. of cases pending under IFA/PPA with DFO/SDM /City Magistrate	No. of cases pending under IFA/PPA with CF/DJ	No. of cases pending in Hon.High Court/ Hon. Supreme Court	No. of eviction orders/ demolition orders passed	No. of forceful evictions implemented

f. The Committee shall next meet at Dehradun or Haridwar very shortly for reviewing the progress of implementation of directions of Hon'ble NGT.

g. A consolidated report of the proceedings and action taken by the committee shall be prepared and sent to Hon'ble NGT within a fortnight.

The meeting was concluded with a Vote of Thanks.

Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com

Signatures:

a. Hon. Justice U.C.Dhyani
Mobile: 9456591995

b. Shri. Monish Mullick IFS, PCCF (Wildlife)
Mobile: 9837077517

c. Shri.Manoj Chandran IFS, CCF, Land Survey Directorate
Mobile: 9837851572

d. Shri. Krishna Kumar Mishra, Secretary, Haridwar Roorkee Development Authority {Special Invitee}
Mobile: 7055022345

Minutes of the
Tenth Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No.514/2015 in its order dated 24-08-2018

The meeting was held on 13-12-2018 at Forest Headquarters, 87 Rajpur Road, Dehradun and was attended by the following:

a. Hon. Justice U.C.Dhyani
b. Shri. Monish Mullick IFS, Principal Chief Conservator of Forests (Wildlife)
c. Shri.Manoj Chandran IFS, CCF, Human Resource Development and Personnel

2. The decisions of the previous meetings were read over and the compliance reports were sought for.

3. The Committee reviewed the progress of the eviction cases/forest offences and compiled the action taken reports in order to prepare the draft report to be submitted before the Hon'ble NGT at the earliest.

4. The committee was informed that Shri Jai Raj IFS, PCCF (HoFF) is out of station and would be returning to office only on 17.12.2018.

5. The following decisions were taken:

The draft report may be circulated among all the members and also to DFO, Haridwar to verify the contents and also to update the information contained therein.

The Committee would sit again on 14.12.2018 at Uttarakhand Public Service Tribunal to update and revise the draft report accordingly.

The meeting was concluded with a Vote of Thanks.

Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com

Signatures:

a. Hon. Justice U.C.Dhyani
Mobile: 9456591995

b. Shri. Monish Mullick IFS, PCCF (Wildlife)
Mobile: 9837077517

c. Shri.Manoj Chandran IFS, CCF, Human Resource Development and Personnel
Mobile: 9837851572

Minutes of the
Eleventh Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No.514/2015 in its order dated 24-08-2018

The meeting was held on 14-12-2018 at Public Services Tribunal, Niranjanpur, Dehradun and was attended by the following:

a. Hon. Justice U.C.Dhyani
b. Shri. Monish Mullick IFS, Principal Chief Conservator of Forests (Wildlife)
c. Shri.Manoj Chandran IFS, CCF, Human Resource Development and Personnel

2. The decisions of the previous meetings were read over and the compliance reports were sought for.

3. The Committee updated the draft report with the latest information sent by DFO and incorporated the progress of eviction of encroachments and various court cases under section 61A of the Indian Forest Act, 1927 (State Amendment).

4. The following decisions were taken:

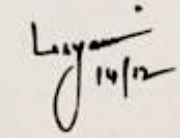
a. The final draft would be again circulated among the members and to DFO, Haridwar to once again check the contents and furnish missing documentation regarding the achievements so far.
b. The District Magistrate and DFO will also apprise the committee of further progress in the matter, if any, so that the latest status can be incorporated before the report is finalized for sending to Hon'ble NGT.
c. It is proposed that next meeting of the committee shall be held sometime in the next week as per the convenience of the Chairman and members to incorporate further progress if any and finalize the draft.
d. A consolidated report of the proceedings and action taken by the committee shall be finalized and sent to Hon'ble NGT by 21.12.2018.

The meeting was concluded with a Vote of Thanks.

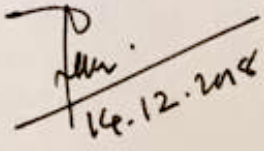
Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com

Signatures:

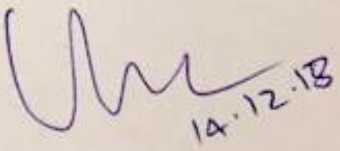
a. Hon. Justice U.C.Dhyani
Mobile: 9456591995



b. Shri. Monish Mullick IFS, PCCF (Wildlife)
Mobile: 9837077517



c. Shri.Manoj Chandran IFS, CCF, Human Resource Development and Personnel
Mobile: 9837851572



Minutes of the
Twelfth Meeting of the Oversight Committee appointed by the Hon. National Green Tribunal in O.A. No.514/2015 in its order dated 24-08-2018

The meeting was held on 6-07-2019 at Forest Rest House, Muni-ki-Reti, Rishikesh and was attended by the following:

a. Hon. Justice U.C.Dhyani
b. Shri. Sukhdeo Singh, Additional Principal Chief Conservator of Forests {Special Invitee}
c. Shri. Bhuvan Chandra, Chief Conservator of Forests (Namami Gange) {Special Invitee}
d. Shri.Manoj Chandran IFS, CCF, Human Resource Development and Personnel
e. Shri. JC Joshi IFS, Conservator of Forests (Bhagirathi) {Special Invitee}
f. Shri. Rajiv Dhiman IFS, Deputy Conservator of Forests, Dehradun{Special Invitee}
g. Shri. Krishna Kumar Mishra PCS, Secretary, Haridwar Roorkee Development Authority {Special Invitee}
h. Shri. SS Rana, SDM, Yamkeshwar, Dt. Pauri{Special Invitee}
i. Shri. RN Pandey PFS, Subdivisional Forest Officer, Haridwar{Special Invitee}
j. Shri. DP Balooni PFS, Sub-divisional Forest Officer, Deoprayag{Special Invitee}
k. Shri. Akshay Kumar, Environment Specialist, SPMG

2. The Oversight committee had submitted its report dated 21.12.2018 before the Hon. Tribunal. After perusing the report , Hon. Tribunal vide order dated 14.2.2019 provided further time to the committee to complete the incomplete tasks and submit a report by 22.5.2019, on which some more time was granted to the committee to submit further report. Accordingly, the members and special invitees were apprised of the directions of the Hon. Tribunal and the latest status report regarding removal of encroachments were sought .

3. The authorities informed that there was some delay in the proceedings relating to eviction of encroachments due to the Model Code of Conduct imposed during the election of Local bodies and thereafter Lok Sabha elections, and the elections thereafter.

4. It was informed by the SDO, Haridwar that no new encroachments have taken place. Some of the encroachers have removed their encroachments on their own. In a few cases (04), eviction orders were passed by the competent authority. In three cases, appeals have been preferred before the Conservator of Forests. In one case, a month's time has been granted to remove the encroachment, which has not elapsed and therefore further action, if any, can be taken only after the expiry of time granted for removing the encroachment.

5. Secretary, Haridwar Roorkee Development Authority apprised the committee that out of 14 cases registered, demolition order has been passed in two cases, two unauthorized constructions have been sealed, five cases were found beyond 200m of river Ganga as per report of the Irrigation department and the remaining five are pending for decision. No new encroachments have been reported.

06/7/19

4. The following decisions were taken:

a. District Magistrate and DFO will continue to monitor the cases, DFO will decide the pending cases, Conservator will adjudicate appeals and the authorities concerned shall execute final eviction orders as per law and update the status to the committee. The same holds good for other cases which are to be heared and decided by the hearing authority. The Chairman of the committee will visit Haridwar on 13.7.2019. DM, DFO and SDO Haridwar and Secretary HRDA are requested to accompany Hon. Chairman during site inspection.

b. A consolidated report of the proceedings and action taken by the committee shall be finalized and sent to Hon'ble NGT at the earliest.

c. It is hoped and expected that the remaining eviction proceedings shall be completed by the authorities concerned, as per law, within three months.

The decisions were informed over telephone to the District Magistrate, Haridwar, who has concurred with the same.

The meeting was concluded with a Vote of Thanks.

Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com and also to all the members of the committee.

Signatures:

a. Justice U.C.Dhyani
Mobile: 9456591995

b. Shri. Sukhdeo Singh, Additional Principal Chief Conservator of Forests {Special Invitee} Mobile: 9910035158

c. Shri. Bhuvan Chandra, Chief Conservator of Forests (Namami Gange) {Special Invitee} Mobile: 9458192131

d. Shri.Manoj Chandran IFS, CCF, Human Resource Development and Personnel, Mobile: 9837851572

e. Shri. Jeevan Chandra Joshi IFS, Conservator of Forests (Bhagirathi) {Special Invitee} Mobile: 9012184000

f. Shri. Rajiv Dhiman IFS, Deputy Conservator of Forests, Dehradun{Special Invitee} Mobile: 9458192160

g. Shri. Krishna Kumar Mishra PCS, Secretary, Haridwar Roorkee Development Authority {Special Invitee} Mobile:7055922345

h. Shri. Shyam Singh Rana, SDM, Yamkeshwar, Dt. Pauri{Special Invitee}

i. Shri. Rangnath Pandey PFS, Subdivisional Forest Officer, Haridwar{Special Invitee} Mobile: 9410394879

j. Shri. Deviprasad Balooni PFS, Subdivisional Forest Officer, Deoprayag{Special Invitee} Mobile: 9412997776

k. Shri. Akshay Kumar, Environment Specialist, SPMG

Minutes of the
Thirteenth Meeting of the Oversight Committee appointed by the Hon.National Green Tribunal in O.A. No.514/2015 in its order dated 24-08-2018

The meeting was held on 6-09-2019 at Office of PCCF (HoFF), Van Bhavan, Dehradun and was attended by the following:

a. Hon. Justice U.C.Dhyani
b. Shri. Jai Raj IFS, Principal Chief Conservator of Forests (HoFF), Uttarakhand
c. Shri. Rajiv Bhartari, Principal Chief Conservator of Forests (Wildlife), Uttarakhand
d. Shri.Manoj Chandran IFS, CCF, Human Resource Development and Personnel
e. Shri. Akash Verma IFS, Deputy Conservator of Forests, Haridwar{Special Invitee}
f. Shri. B.K.Mishra PCS, Additional District Magistrate (E), Haridwar (representative of DM Haridwar)
g. Shri. Ramji Sharan Sharma PCS, Additional District Magistrate (F&R), Dehradun {Special Invitee}
h. Shri. Krishna Kumar Mishra PCS, Secretary, HaridwarRoorkee Development Authority {Special Invitee}
i. Shri. Chatar Singh Chauhan, Municipal Commissioner, Rishikesh {Special Invitee}
j. Shri. Akshay Kumar, Environment Specialist, SPMG

2. The Oversight committee had submitted its report dated 21.12.2018 before the Hon. Tribunal. After perusing the report , Hon. Tribunal vide order dated 14.2.2019 provided further time to the committee to complete the incomplete tasks and submit a report by 22.5.2019, on which some more time was granted to the committee to submit further report. A supplementary report was submitted on 6.7.2019. After perusing the report, Hon.Tribunal vide order dated 30.7.2019 directed the committee to submit a final report by 30.11.2019. Accordingly, the members and special invitees were apprised of the directions of the Hon. Tribunal and the latest status report regarding removal of encroachments were sought .

3. It was informed by the Municipal Commissioner, Rishikesh that eviction order has been passed against 261 encroachers in the case of Bengali basti, Mayakund, Rishikesh, with respect to OA 311/2019 Markandey Ram vs State of Uttarakhand. Out of 261 persons , 50 persons have vacated the premises on their own.

4. It was informed by the DFO, Haridwar that no new encroachments have taken place. Some of the encroachers have removed their encroachments on their own, whereas several temporary structures have been demolished. In a few cases (04), eviction orders were passed by the competent authority. In three cases, appeals have been preferred before the Conservator of Forests. Additional structures in Siddhbali ashram has been demolished. In case related to Nileshwar Mahadev Ashram, final notice have been served to substantiate their

06/9/2019

Scanned by CamScanner

claim. With regard to alleged illegal shops near Chandi Devi temple premise, the DFO submitted that a fresh documentation of the owners/occupants is being undertaken and notices will be served accordingly.

5. Secretary, Haridwar Roorkee Development Authority apprised the committee that out of 14 cases registered, demolition order has been passed in two cases, oneunauthorized construction has been sealed, seven cases were found beyond 200m of river Ganga as per report of the Irrigation department and the remaining four are pending for decision. No new encroachments have been reported.

4. The following decisions were taken:

a. The District Magistrate and DFO will continue to monitor the cases, expedite the proceedings and execute the eviction orders as per law and update the status to the committee.

b. A consolidated report of the proceedings and action taken by the committee shall be finalized and sent to Hon'ble NGT at the earliest.

c. It is hoped and expected that the remaining eviction proceedings shall be completed by the authorities concerned, as per law, on a war footing.

d. The next meeting for finalizing the report shall be convened on 13.11.2019 at 5:00 pm at office of PCCF (HoFF), Dehradun.

The decisions were informed over telephone to the District Magistrate, Haridwar, who has concurred with the same.

The meeting was concluded with a Vote of Thanks.

Let a copy of these minutes be sent to Hon'ble NGT by e-mail at filing.ngt@gmail.com and also to all the members of the committee.

Signatures:

a. Justice U.C.Dhyani
Mobile: 9456591995 06/9/2019

b. Shri. Jai Raj IFS, Principal Chief Conservator of Forests (HoFF) Uttarakhand

c. Shri. Rajiv Bhartari, Principal Chief Conservator of Forests (Wildlife), Uttarakhand

d. Shri.Manoj Chandran IFS, CCF, Human Resource Development and Personnel, Mobile: 9837851572

e. Shri. Akash Verma IFS, Deputy Conservator of Forests, Haridwar{Special Invitee}

Scanned by CamScanner

f. Shri. B.K.Mishra PCS, Additional District Magistrate (E), Haridwar (representative of DM Haridwar) Mobile: 9927007710

g. Shri. RamjiSharan Sharma PCS, Additional District Magistrate (F&R), Dehradun {Special Invitee} Mobile: 7351922222

h. Shri. Krishna Kumar Mishra PCS, Secretary, HaridwarRoorkee Development Authority {Special Invitee}Mobile:7055922345

i. Shri. Chatar Singh Chauhan, Municipal Commissioner, Rishikesh {Special Invitee} Mobile: 8006509340

j. Shri. Akshay Kumar, Environment Specialist, SPMG AKS 06/09/19

Scanned by CamScanner

कार्यालय, हरिद्वार–रूड़की विकास प्राधिकरण, हरिद्वार।

पत्रांक:1964 /नो0/कन0/237/2018–19 दिनांक: 27 नवम्बर, 2018

हरिद्वार–रूड़की विकास प्राधिकरण बनाम

श्री पवन त्यागी,
गुरू रविदास मन्दिर के सामने,
वाली गली मे,
ग्राम कांगड़ी–श्यामपुर,
तहसील व जिला– हरिद्वार।

आदेश

अनाधिकृत विकास सम्बन्धी अवर अभियन्ता की रिपोर्ट दिनांक 10.10.2018 के अनुसार गुरू रविदास मन्दिर के सामने वाली गली मे ग्राम कांगड़ी–श्यामपुर, तहसील व जिला हरिद्वार मे 3000.00 फिट के क्षेत्र मे पूर्व मे भूतल पर निर्मित लगभग 20.00 फिट × 20.00 फिट के साथ खुले भाग मे लगभग 30.00 फिट × 10.00 फिट के क्षेत्र मे भूतल पर नींव खुदाई करके आर0सी0सी0 कॉलमो हेतु सरिया जाल खड़े किये जाने का कार्य व चाहरदीवारी आदि बनाने का कार्य किया जा रहा है। स्थल पर कोई स्वीकृति नही दिखाई गई के अनुसार विपक्षी श्री पवन त्यागी, गुरू रविदास मन्दिर के सामने वाली गली मे, ग्राम कांगड़ी–श्यामपुर, तहसील व जिला– हरिद्वार के विरूद्ध उत्तराखण्ड नगर एवं ग्राम नियोजन तथा विकास अधिनियम–1973 की धारा 27/28 के अन्तर्गत कारण बताओ नोटिस एवं विकास कार्य रोकने सम्बन्धी नोटिस दिनांक 12.10.2018 जारी कर तामील करायी गयी। विपक्षी के द्वारा नोटिस के उत्तर मे अपने पत्र दिनांक 20.10.2018 द्वारा कहा कि नोटिस के कम मे उसके द्वारा निर्माण कार्य रोक दिया गया है और जब तक सिंचाई विभाग की अनापत्ति एवं प्राधिकरण की अनुमति प्राप्त नही होती, निर्माण कार्य नही करूगा। पुनः विपक्षी के द्वारा अपने पत्र दिनांक 17.11.2018 द्वारा उत्तर दिया गया कि उनके द्वारा स्थल से अनाधिकृत निर्माण हटा दिया गया है और निरीक्षण कर नोटिस निरस्त किये जाने का अनुरोध किया गया। इस सम्बन्ध मे क्षेत्रीय अवर अभियन्ता की जांच आख्या दिनांक 26.11.2018 प्राप्त हुई कि विपक्षी के द्वारा स्थल पर कार्य बन्द पाया गया परन्तु स्थल पर आर0सी0सी0 कॉलमो तथा चाहरदीवारी आदि को नही हटाया गया है और प्रथम दृष्टया अनाधिकृत निर्माण गंगा जी के 200.00 मीटर के अन्तर्गत स्थित है, साथ ही स्थल के फोटोग्राफ्स भी प्रस्तुत किये गये। अवर अभियन्ता की आख्या एवं पत्रावली के अवलोकन से स्पष्ट है कि प्रश्नगत निर्माण अनाधिकृत एवं अवैध है। अतः विपक्षी का निर्माण एक मात्र ध्वस्त किये जाने योग्य है।

अतः विपक्षी के द्वारा किये गये उक्त अनाधिकृत रूप से निर्मित निर्माण को उत्तराखण्ड नगर एवं ग्राम नियोजन तथा विकास अधिनियम–1973 की धारा 27 के अन्तर्गत ध्वस्त करने के आदेश पारित किये जाते है और विपक्षी को निर्देशित किया जाता है कि उक्त अनाधिकृत रूप से निर्मित निर्माण को 15 दिवस के भीतर स्थल से स्वयं हटा दे। अन्यथा उक्त अनाधिकृत रूप से निर्मित निर्माण को प्राधिकरण द्वारा हटा दिया जायेगा। जिस पर होने वाले व्यय को विपक्षी से भूराजस्व के बकाये के रूप मे वसूल किया जायेगा।

सचिव,
हरिद्वार–रूड़की विकास प्राधिकरण,
हरिद्वार।

प्रतिलिपि–
1–अधिशासी अभियन्ता/सहायक अभियन्ता/क्षेत्रीय अवर अभियन्ता ह0रू0वि0प्रा0 हरिद्वार को इस आशय से कि उक्त आदेश का अनुपालन समयानुसार करना सुनिश्चित करे।

सचिव,

Mehal Singh
27/11/2018

आरक्षित वन भूमि पर किए गए अतिक्रमण के सम्बन्ध में अतिक्रमणकारियों को 38 नोटिस जारी किए गए। जारी किए गए नोटिसों के पश्चात की गई कार्यवाही का विवरण निम्न प्रकार है :–

1. चाण्डी देवी मन्दिर परिसर में स्थित दुकानों पर चस्पा किए गए नोटिसों के **छाया चित्र संलग्नक–6** हैं।
2. जयपाल सिंह पुत्र राजाराम द्वारा आरक्षित भूमि पर पूर्व में किए गए अतिक्रमण को दिनांक 24.10.2018 को खाली कराया गया, जिसके फोटोग्राफ **छायाप्रति संलग्नक–7** के रूप में संलग्न है।
3. दक्षिणी काली मन्दिर लीज भूमि से सटा अतिक्रमित क्षेत्र जिसमें व्यावसायिक दुकाने संचालित थी को अतिक्रमण से मुक्त कराया गया, जिसके फोटोग्राफ **छायाप्रति संलग्नक–8** के रूप में संलग्न हैं।
4. चाण्डी मन्दिर पैदल मार्ग में स्थित अवैध दुकानों को हटाया गया, जिसके **फोटोग्राफ संलग्नक–9** के रूप में संलग्न है।
5. चाण्डी क्षेत्र में स्थित महन्त आवास से सटी तीन व्यावसायिक दुकानों को हटाया गया, जिसके **फोटोग्राफ संलग्नक–10** के रूप में संलग्न है।

(आकाश कुमार वर्मा)
उप वन संरक्षक,
हरिद्वार वन प्रभाग,हरिद्वार।

6. सिद्धस्रोत चाण्डी कक्ष सं0–6 श्यामपुर रेंज थाना श्यामपुर हरिद्वार वन प्रभाग, हरिद्वार में पूर्व से अतिक्रमित क्षेत्र में दायर बेदखली वाद में दिनांक 24.08.2018 को बेदखली आदेश पारित किए जा चुके हैं **(आदेश की छाया प्रति संलग्नक–1)** है ।
7. सिद्धबली हनुमान मन्दिर, चण्डी घाट , हरिद्वार में विपक्षी श्रीमती पिताम्बरी देवी के नाम से बेदखली वाद में दिनांक 12.10.2018 को अन्तरिम आदेश पारित किए जा चुके हैं **(आदेश की छाया प्रति संलग्नक–3)** है ।
8. चाण्डीकेश्वर मन्दिर स्थित चाण्डीघाट में श्री बद्रीप्रसाद वेदपाठी के नाम से दायर बेदखली वाद में आदेश पारित किए जा चुके हैं, पारित आदेश की **छाया प्रति संलग्नक–2** है।
9. नीलेश्वर महादेव मन्दिर जो श्यामपुर रेंज के चाण्डी कक्ष सं0–8 में स्थित है, के सम्बन्ध में न्यायालय श्रीमान नियत प्राधिकारी/परगना अधिकारी, हरिद्वार के न्यायालय में वाद संख्या 74/2003 सरकार बनाम दामोदर दास के नाम से विचाराधीन चल रहा था, वाद उपरोक्त की मूल पत्रावली भारतीय वन अधिनियम 1927, उत्तरांचल संशोधन 2001 की धारा 61क तथा 61ख के अन्तर्गत बेदखली की कार्यवाही किए जाने हेतु पत्रावली न्यायालय प्राधिकृत अधिकारी/हरिद्वार वन प्रभाग, हरिद्वार के न्यायालय में मंगाई गई तथा विपक्षी को इस न्यायालय के पत्रांक 2360/29–1, दिनांक 03.12.2018 से नोटिस प्रेषित किए गए तथा विपक्षी को अपना प्रतिउत्तर दिए जाने हेतु 12.12.2018 की तिथि नियत की गई। नियत तिथि को विपक्षी सुनवाई में उपस्थित नहीं हुए, विपक्षी को पुनः नोटिस जारी किया जा रहा है। पूर्व में जारी नोटिस की **(छाया प्रति संलग्नक–11)** है।

संलग्नकः–उपरोक्तानुसार।

(आकाश कुमार वर्मा)
उप वन संरक्षक,
हरिद्वार वन प्रभाग,हरिद्वार।

New Vividh

राज्य बनाम धर्मवीर

संक्षिप्त बेदखली वाद संख्या 01/2015–16

राज्य बनाम धर्मवीर सिंह शिष्य स्वर्गीय श्री परमानन्द उर्फ सीताराम हाल सिद्ध स्थेत, चाण्डी कक्ष सं0–6 के अन्तर्गत श्यामपुर रेंज, थाना–श्यामपुर, हरिद्वार वन प्रभाग, हरिद्वार।

धारा : 61 (क) भारतीय वन अधिनियम, 1927/2001 के अन्तर्गत संक्षिप्त बेदखली वाद

उपस्थिति :

विद्वान अधिवक्ता वन विभाग श्री राजेश त्रिवेदी वास्ते उत्तराखण्ड वन विभाग

विद्वान अधिवक्ता श्री ललित कुमार उपाध्याय वास्ते विपक्षी श्री धर्मवीर

विद्वान अधिवक्ता श्री गौरव वास्ते विपक्षी श्री धर्मवीर

विद्वान अधिवक्ता सुश्री अनुपमा वास्ते विपक्षी श्री धर्मवीर

श्री विजेन्द्र प्रतिनिधि वास्ते विपक्षी श्री धर्मवीर

श्री धर्मवीर, इन–पर्सन

प्रकरण के संक्षिप्त तथ्य इस प्रकार है कि प्रस्तुत संक्षिप्त बेदखली वाद अन्तर्गत भारतीय वन अधिनियम (उत्तरांचल संशोधन) अधिनियम 1927/2001 धारा 61 (क) के अन्तर्गत कार्यवाही हेतु वन क्षेत्राधिकारी, श्यामपुर रेंज, हरिद्वार वन प्रभाग, हरिद्वार की आख्या दिनांकित 24 फरवरी 2016 के आधार पर योजित की गई है। उक्त आख्या में वन क्षेत्राधिकारी द्वारा हरिद्वार वन प्रभाग के श्यामपुर रेंज के अन्तर्गत आरक्षित वन चाण्डी ब्लॉक में चाण्डी कक्ष सं0–6 में आरक्षित वन भूमि में अतिक्रमण है। जिस पर इस न्यायालय में संक्षिप्त बेदखली वाद संख्या 01/2015–16 दर्ज किया गया। इस आधार पर इस न्यायालय द्वारा आरक्षित वन भूमि पर विपक्षी श्री धर्मवीर सिंह को एक नोटिस दिनांकित 2 मार्च 2016 इस आशय से प्रेषित किया गया कि

"विवादित सम्पत्ति जिसका विवरण इस नोटिस के अन्त में दिया गया है, आरक्षित वन भूमि है, तथा तहसील व जिला हरिद्वार में हरिद्वार वन विभाग के श्यामपुर रेंज में स्थित है। सरकारी रिकॉर्ड में वन विभाग के नाम दर्ज है तथा उक्त भूमि भारतीय वन अधिनियम, 1878 वर्तमान में भारतीय वन अधिनियम, 1927 (एक्ट नम्बर 16 सन् 1927) की धारा 20 के अन्तर्गत आरक्षित वन घोषित है, इस प्रकार उक्त भूमि सरकारी जमीन है। विवादित सम्पत्ति जिसका विवरण इस नोटिस के अन्त में दिया गया है, आरक्षित वन भूमि हरिद्वार वन प्रभाग के श्यामपुर रेंज के अन्तर्गत चाण्डी कम्पार्टमेन्ट संख्या 06 में स्थित है तथा उक्त सम्पत्ति वन विभाग के प्रबन्ध, स्वामित्व, नियन्त्रण एवं अधिकार में है। आपने विवादित सम्पत्ति के कुछ भाग पर आवासीय रूप से निर्माण कर अतिक्रमण किया हुआ है तथा आप विवादित सम्पत्ति आरक्षित वन भूमि में अतिक्रमण की

0.201 हैक्टेयर वन भूमि पर अवैध पक्का निर्माण करके तथा 0.234 हैक्टेयर पर तारबाड़ करके कुल 0.435 हैक्टेयर आरक्षित वन भूमि पर अतिक्रमण कर अनाधिकृत कब्जा कर रखा है, आप अवैधानिक रूप से बिना कानून की परवाह किए आरक्षित वन में अतिक्रमण की गई वन भूमि पर पक्का निर्माण कर रहें हैं, जिसके लिए आपको कई बार रोका भी गया है। आपको आरक्षित वन भूमि में अतिक्रमित भूमि को खाली करने को कहा गया, परन्तु आपने कोई अनुपालन नहीं किया, विवादित सम्पत्ति आरक्षित वन भूमि है–गैर वानिकी प्रयोजन हेतु उक्त वन भूमि प्रयोग में नहीं लाई जा सकती है, परन्तु विवादित सम्पत्ति आपके अनाधिकृत कब्जे में है। अतएव पर्यावरणीय क्षति आपके द्वारा की जा रही है, पर्यावरणीय क्षति अपूर्णीय क्षति है। विवादित सम्पत्ति आरक्षित वन क्षेत्र सरकारी भूमि है तथा सरकारी रिकॉर्ड में वन विभाग का नाम दर्ज है। उक्त वन भूमि पर्यावरण की दृष्टि से अत्यन्त महत्वपूर्ण है। इसलिए विवादित सम्पत्ति को तुरन्त खाली करने की आवश्यकता है। आप ने विवादित सम्पत्ति को अभी तक बार–बार तलब व तकाजे से खाली नहीं किया है। इस कारण आपके विरूद्ध बेदखली हेतु कानूनी कार्यवाही करने को वन विभाग को बाध्य होना पड़ा है। विवरण सम्पत्ति आरक्षित वन क्षेत्र में एक किता भूखंड रकबई 0.435 हैक्टेयर स्थित चाण्डी कम्पार्टमेन्ट संख्या 6 श्यामपुर रेंज हरिद्वार वन प्रभाग, हरिद्वार जिसके पूर्व में आरक्षित वन चाण्डी कम्पार्टमेन्ट संख्या 6 बादहू आरक्षित वन चाण्डी कम्पार्टमेन्ट संख्या 5, पश्चिम में आरक्षित वन चाण्डी कम्पार्टमेन्ट संख्या 6 बादहू में आरक्षित वन चाण्डी कम्पार्टमेन्ट संख्या 7, उत्तर में आरक्षित वन चाण्डी कम्पार्टमेन्ट संख्या 6 बादहू आरक्षित वन चाण्डी कम्पार्टमेन्ट संख्या 7 व दक्षिण में आरक्षित वन चाण्डी कम्पार्टमेन्ट संख्या 6 बादहू आरक्षित वन श्यामपुर कम्पार्टमेन्ट संख्या 2 है, कथन करते हुए इस आशय का दिया गया कि दिनांक 14 मार्च 2016 को अपराहन 3:00 बजे इस न्यायालय में स्वयं अथवा किसी अधिकृत अधिवक्ता द्वारा उपस्थित होकर कारण स्पष्ट करें, कि क्यों न आपके विरूद्ध भारतीय वन (उत्तरांचल संशोधन) अधिनियम 1927/2001 धारा 61 (क) के अन्तर्गत उपरोक्त वन भूमि जिस पर कि आप अप्राधिकृत अध्ययन में हैं, से बेदखली का आदेश पारित कर दिया जाए।"

उक्त नोटिस के परिप्रेक्ष्य में विपक्षी धर्मवीर सिंह दिनांक 14 मार्च 2016 को इस वाद में उपस्थित हुए और उनके द्वारा नोटिस के जवाब में अपनी आपत्ति एवं सूची कागजात के साथ तीन अदद अभिलेख क्रमशः एक किता पत्र दिनांक 23 मार्च 1990 द्वारा सहायक निजी सचिव पर्यावरण एवं वन राज्य मंत्री भारत सरकार, सर्वे ऑफ इण्डिया भारत सरकार द्वारा प्रमाणित नक्शा वर्ष 1915 चाण्डी कम्पार्टमेन्ट सिद्ध राड की प्रति एवं आपत्ति द्वारा दिवंगत परमानन्द उर्फ सीताराम जो न्यायालय श्रीमान एस0डी0एम0 हरिद्वार/एसडीओ/नियत प्राधिकारी, हरिद्वार, वाद संख्या 35 सन् 2006 उत्तरांचल राज्य द्वारा प्रभागीय वनाधिकारी, हरिद्वार बनाम परमानंद उर्फ सीताराम चेला रामदास आदि में दिनांक 14 मई सन् 2008 में प्रस्तुत किया गया कि प्रतिलिपि अपने विद्वान अधिवक्ता श्री ललित कुमार उपाध्याय के माध्यम से एवं साथ उपस्थित होकर स्वयं प्रस्तुत की है।

इस वाद में वन विभाग की और से श्री देवेन्द्र सिंह, वन क्षेत्राधिकारी, श्यामपुर रेंज, हरिद्वार वन प्रभाग, हरिद्वार द्वारा नोटिस से प्रमाणित शपथ पत्र एवं उसके साथ आरक्षित वन के

गजट नोटिफिकेशन संख्या 1285/XIII dated December 5, 1927 एवं सिद्ध बॉट, श्यामपुर रेंज, हरिद्वार वन प्रभाग, उत्तराखण्ड की प्रति संलग्न कर प्रस्तुत की है। जिसे पत्रावलित किया गया एवं उसकी प्रति विपक्षी को दी गई। दिनांक 11 मई सन् 2008 को विपक्षी द्वारा एक प्रार्थना पत्र प्रस्तुत कर न्यायालय उप जिलाधिकारी हरिद्वार/नियत प्राधिकारी द्वारा वाद संख्या 33 सन् 2006 उत्तरांचल राज्य बनाम परमानन्द में पारित आदेश दिनांक 4 मई सन् 2009 की प्रतिलिपि धारा, 4/7 पीपी एक्ट का नोटिस दिनांक 6 मई सन् 2006 की प्रति, परमानन्द उर्फ सीताराम की ओर से प्रस्तुत आपत्ति दिनांक 14 मई सन् 2008 की प्रतिलिपि संलग्न करते हुए प्रस्तुत की है। जिसे पत्रावलित किया गया, तत्पश्चात पुनः दिनांक 28 जुलाई सन् 2018 को एक प्रार्थना पत्र विपक्षी द्वारा प्रस्तुत किया गया, जिसे पत्रावलित किया गया। उपस्थित पक्षों एवं उनके विद्वान अधिवक्ता को विस्तार पूर्वक सुना गया। मेरे द्वारा पत्रावली का अवलोकन, परिशीलन एवं गहन अध्ययन किया गया।

विपक्षी के विद्वान अधिवक्ता द्वारा तर्क किया गया है कि न्यायालय उप–जिलाधिकारी/नियत प्राधिकारी, हरिद्वार वाद संख्या 158 सन् 2002 राज्य बनाम परमानन्द उर्फ सीताराम अन्तर्गत धारा 4/7 पीपी एक्ट में पारित आदेश दिनांक 06/05/2006 के खिलाफ प्रकीर्ण अपील संख्या 30 सन् 2006 परमानन्द उर्फ सीताराम बनाम राज्य आदि दायर की थी तथा उक्त अपील में निर्णय दिनांकित 25 मार्च 2006 में अपीलार्थी (जो इस वाद में विपक्षी है) के सम्बन्ध में है, न्यायालय उप जिलाधिकारी/नियत प्राधिकारी, हरिद्वार के द्वारा वाद संख्या 33 सन् 2006 (पूर्व में वाद संख्या 158 सन् 2002) में आदेश दिनांक 4 मई सन् 2009 पारित किया गया। वन विभाग के अधिवक्ता द्वारा तर्क प्रस्तुत किया गया कि उक्त आदेश के अवलोकन से स्पष्ट है कि विपक्षी को कोई अधिकार प्रश्नगत सम्पत्ति पर नहीं दिए गए हैं। आदेश में लिखा है कि "सर्वप्रथम कार्यवाही प्रारम्भ करने से पूर्व नोटिस निर्गत किया जाना है, जिसे जारी करने से पूर्व वादी को प्रथम दृष्टया यह साबित करना है, कि प्रश्नगत सम्पत्ति सरकारी सम्पत्ति है, और प्रतिवादी का अनाधिकृत कब्जा है। इन बिन्दुओं पर नियत प्राधिकारी पीठासीन अधिकारी का सन्तुष्ट होना आवश्यक है, परन्तु वादी ने अपने वाद पत्र में वर्णित कथनों के समर्थन में ऐसा कोई अभिलेखीय साक्ष्य प्रस्तुत नही किया जिससे यह स्पष्ट हो सके कि प्रश्नगत सम्पत्ति सरकारी भूमि है, पतिवादी बहुत प्राचीन समय से तपस्या व साधना कर रहा है। साधु–सन्यासी वन में ही साधना व तपस्या करते हैं, उनकी तपस्या साधना के अलावा अनाधिकार कब्जा करने का कोई उद्देश्य नहीं होता। प्राचीन समय से ही साधु–सन्यासी वनों में साधना तपस्या करते चले आ रहें हैं। नोटिस निर्गत करने से पूर्व नियत प्राधिकारी का पूर्ण समाधान होना आवश्यक है जो पत्रावली के अवलोकन से स्पष्ट नहीं हो पा रहा है, ऐसी दशा में प्रतिवादी को नोटिस निर्गत किया जाना न्याय संगत नहीं होगा। नोटिस जारी न होने की दशा में अन्य बिन्दुओं पर विवेचना किए जाने की आवश्यकता उचित प्रतीत नहीं होती है। उपरोक्त विवेचना के आधार पर वादी का वाद आधारहीन होने के कारण निरस्त होने योग्य है। अतः प्रतिवादी को नोटिस निर्गत किए जाने के लिए पीठासीन अधिकारी का समाधान ना होने के कारण वादी का वाद निरस्त किया जाता है। पत्रावली बाद आवश्यक कार्यवाही दाखित दफ्तर होवे" ऐसे में विपक्षी को न्यायालय उप–जिलाधिकारी/नियत प्राधिकारी, हरिद्वार वाद संख्या 33/2006 उत्तरांचल राज्य आदि बनाम परमानन्द रूप सीताराम अन्तर्गत धारा 4/7 पीपी एक्ट में पारित आदेश दिनांकित 4 मई सन्

बाधित नहीं है। वन विभाग के अधिवक्ता के इन तर्कों पर बल प्रतीत होता है कि भारतीय वन अधिनियम, उत्तरांचल संशोधन 1927 के अन्तर्गत संक्षिप्त बेदखली की कार्यवाही पूर्णतया विधि के अनुसार है।

धारा 61 (ए) भारतीय वन अधिनियम, 1927/2001 के अन्तर्गत विपक्षी को प्रेषित नोटिस से स्पष्ट है कि प्रश्नगत सम्पत्ति आरक्षित वन है तथा उक्त आरक्षित वन की सीमाएँ भी नोटिस में विस्तार से अंकित हैं, बावजूद इसके विपक्षी उक्त स्थान पर अपना कब्जा होना स्वीकार करता है। यहाँ यह अत्यन्त महत्वपूर्ण है कि सम्पूर्ण सुनवाई के दौरान आरक्षित वन की सम्पत्ति पर विपक्षी द्वारा किसी भी अधिकार या स्वामित्व का कोई अभिलेख दाखिल नहीं किया गया है। भारतीय वन अधिनियम 1927 के नोटिफिकेशन में कोई रियायत अथवा भौमिक अधिकार विपक्षी अथवा उसके गुरू परमानन्द उर्फ सीताराम को नहीं दिया गया है। ऐसे में विपक्षी द्वारा उठाई गई आपत्तियों का लाभ विपक्षी को नहीं मिलता है। यहाँ यह भी उल्लेखनीय है कि विपक्षी द्वारा 0.435 हैक्टेयर पर कब्जा स्वीकार करने के पश्चात प्रश्नगत सम्पत्ति में अधिकार/स्वामित्व का कोई अभिलेख प्रस्तुत नहीं किया गया है। प्रश्नगत सम्पत्ति पर विपक्षी अपना अधिकार साबित करने में पूर्णतया असफल रहा है।

विपक्षी के अधिवक्ता की ओर से यह भी तर्क प्रस्तुत किया गया है कि दाखिल अभिलेखों के आधार पर विपक्षी का Possessory Right है, विपक्षी द्वारा दाखिल अभिलेखों का गहनता से अध्ययन किया गया जबकि वन विभाग के विद्वान अधिवक्ता द्वारा तर्क प्रस्तुत किया गया है कि वन विभाग द्वारा भारतीय वन (उत्तरांचल संशोधन) अधिनियम, 1927/2001 की धारा 61 (क) के अन्तर्गत विपक्षी को नोटिस निर्गत किया गया है एवं विपक्षी का आरक्षित वन में अप्राधिकृत अध्यासन है। यहाँ यह महत्वपूर्ण है कि विपक्षी द्वारा भूमि रकबा 0.435 हैक्टेयर पर अध्यासन से इंकार नहीं किया गया है, अर्थात 0.435 हैक्टेयर पर कब्जा होना विपक्षी ने स्वीकार किया है। इस सम्बन्ध में माननीय सर्वोच्च न्यायालय द्वारा दी गई व्यवस्था अत्यन्त महत्वपूर्ण है, मेरे द्वारा उक्त व्यवस्था का सम्मान पूर्व ही अवलोकन किया गया, जो निम्न प्रकार है :–

1996 0 AIR (SC) 2432, STATE OF UTTAR PRADESH VERSUS DEPUTY DIRECTOR OF CONSOLIDATION DECIDED ON : July 8, 1996 "The Act is a complete code in itself and contains elaborate procedure far declaring and notifying a reserve forest. Once a notification under section 20 of the Act declaring a land as reserve forest is published, then all the rights in the said land claimed by any person come to an end and are no longer available. The notification is binding on the Consolidation Authorities in the same way as a decree of the Civil Court. The respondents could very well file objections and claim including objection regarding the nature of the land before the Forest Settlement Officer. They did not file any objection or claim before the authorities in the proceedings under the Act. After the notification under section 20 of the Act, the respondent could not have raised any objection qua the said notification before the Consolidation Authorities. The Consolidation Authorities were bound by the notification which had achieved finality."

विपक्षी द्वारा आरक्षित वन में अप्राधिकृत अध्यासन नहीं होने सम्बन्धी अभिलेख प्रस्तुत नहीं किया गया है। विपक्षी द्वारा जो अभिलेख पत्रावली में प्रस्तुत किये गये हैं, उन सभी अभिलेखों का मेरे द्वारा गहनता से अवलोकन एवं अध्ययन किया गया। मैं वन विभाग के विद्वान अधिवक्ता के द्वारा इस सम्बन्ध में प्रस्तुत तर्क पर बल पाता हूँ कि विपक्षी द्वारा दाखिल अभिलेखों का कोई लाभ विपक्षी को आरक्षित वन भूमि पर नहीं मिलता है।

निष्कर्ष

वन क्षेत्र में गैर वानिकी कार्य वन संरक्षण अधिनियम 1980 में निहित प्राविधानो व रिट पिटीशन संख्या–202/1995 टी0एन0 गोडावर्मन थिरूमलपाद बनाम भारत सरकार व अन्य में दिनांक 12.01.1996 को पारित निर्णय में दिये गये निर्देशो का भी उल्लघंन है। प्रश्नगत वन भूमि पर अप्राधिकृत अध्यास्न सिद्ध होता है जिसका बेदखल किया जाना न्यायोचित प्रतीत होता है।

आदेश

उपरोक्त विवेचना एवं ऊपर व्यक्त किए गए संर्वेक्षण के आधार पर यह न्यायालय इस निष्कर्ष पर पहुँचा है कि श्री धर्मवीर सिंह शिष्य परमानन्द उर्फ सीताराम द्वारा आरक्षित वन चाण्डी ब्लॉक में चाण्डी कम्पार्टमेन्ट संख्या 6 मे रकबा 0.435 हैक्टेयर भूमि पर नोटिस के अनुसार अप्राधिकृत अध्यासन पाता है। विपक्षी को आरक्षित वन चाण्डी ब्लॉक में चाण्डी कम्पार्टमेन्ट संख्या 6 में रकबई 0.435 हैक्टेयर भूमि पर से बेदखल किया जाता है एवं विपक्षी को आदेशित किया जाता है कि वह प्रश्नगत् सम्पत्ति में बने निर्माण एवं खाली स्थान अर्थात नोटिस के अनुसार कुल भाग 0.435 हैक्टेयर को खाली करके वन विभाग को कब्जा सौंप देवें अन्यथा वाद गुजरने मियाद अपील वन विभाग कब्जा प्राप्त कर लेगा।

प्राधिकृत अधिकारी
हरिद्वार वन प्रभाग
हरिद्वार।

यह आदेश आज दिनांक 24.08.18 को मेरे न्यायालय में हस्ताक्षरित व मोहर लगाकर उद्घोषित किया गया।

दिनांक :– 24.08.2018
स्थान :– हरिद्वार

प्राधिकृत अधिकारी
हरिद्वार वन प्रभाग
हरिद्वार।

न्यायालय प्राधिकृत अधिकारी / उप वन संरक्षक, हरिद्वार वन प्रभाग, हरिद्वार

राज्य बनाम बद्रीप्रसाद वेदपाठी

संक्षिप्त बेदखली वाद संख्या 02 / 2015–16

राज्य बनाम श्री बद्रीप्रसाद वेदपाठी
पुत्र श्री विश्वनाथ वेदपाठी
निवासी चाण्डीघाट चण्डीकेश्वर मन्दिर
तहसील व जिला हरिद्वार

धारा : 61 (क) भारतीय वन अधिनियम, 1927 / 2001 के अन्तर्गत संक्षिप्त बेदखली वाद

उपस्थिति :

विद्वान अधिवक्ता वन विभाग श्री राजेश त्रिवेदी वास्ते उत्तराखण्ड वन विभाग

विद्वान अधिवक्ता श्री सुधाशु द्विवेदी वास्ते विपक्षी श्री बद्रीप्रसाद वेदपाठी

विद्वान अधिवक्ता श्री ..... वास्ते विपक्षी श्री बदीप्रसाद वेदपाठी

श्री विजेन्द्र प्रतिनिधि वास्ते विपक्षी श्री अखिल शर्मा

श्री बद्रीप्रसाद वेदपाठी, इन–पर्सन

प्रकरण के संक्षिप्त तथ्य इस प्रकार है कि प्रस्तुत संक्षिप्त बेदखली वाद अन्तर्गत भारतीय वन अधिनियम (उत्तरांचल संशोधन) अधिनियम 1927 / 2001 धारा 61 (क) के अन्तर्गत कार्यवाही हेतु वन क्षेत्राधिकारी, श्यामपुर रेंज, हरिद्वार वन प्रभाग, हरिद्वार की आख्या दिनांकित 25 फरवरी 2016 के आधार पर योजित की गई है। उक्त आख्या में वन क्षेत्राधिकारी द्वारा हरिद्वार वन प्रभाग के श्यामपुर रेंज के अन्तर्गत आरक्षित वन चाण्डी ब्लॉक में चाण्डी कक्ष सं0–4 में आरक्षित वन भूमि में अतिक्रमण है। जिस पर इस न्यायालय में संक्षिप्त बेदखली वाद संख्या 02 / 2015–16 दर्ज किया गया। इस आधार पर इस न्यायालय द्वारा आरक्षित वन भूमि पर विपक्षी श्री बद्रीप्रसाद वेदपाठी को एक नोटिस दिनांकित 2 मार्च 2016 इस आशय से प्रेषित किया गया कि "विवादित सम्पत्ति जिसका विवरण इस नोटिस में वन क्षेत्राधिकारी, श्यामपुर की रिपोर्ट दिनांकित 25.02.2016 में दिया गया है, आरक्षित वन भूमि है तथा तहसील व जिला हरिद्वार में हरिद्वार वन विभाग के श्यामपुर रेंज में स्थित है। सरकारी रिकॉर्ड में वन विभाग के नाम दर्ज है तथा उक्त भूमि भारतीय वन अधिनियम 1878 वर्तमान में भारतीय वन अधिनियम, 1927 (एक्ट नम्बर 16 सन् 1927) की धारा 20 के अन्तर्गत आरक्षित वन घोषित है, इस प्रकार उक्त भूमि सरकारी जमीन है। विवादित सम्पत्ति जिसका विवरण इस नोटिस के संलग्न वन क्षेत्राधिकारी, श्यामपुर की रिपोर्ट में दिया गया है, आरक्षित वन भूमि हरिद्वार वन प्रभाग के श्यामपुर रेंज के अन्तर्गत चाण्डी कम्पार्टमेन्ट संख्या 04 में स्थित है तथा उक्त सम्पत्ति वन विभाग के प्रबन्ध, स्वामित्व, नियन्त्रण एवं अधिकार में है। आपने विवादित सम्पत्ति के अतिरिक्त कुछ भाग पर अतिक्रमण कर निर्माण किया हुआ है। आपने आरक्षित वन चाण्डी कम्पार्टमेन्ट संख्या 04 में 0.108 हैक्टेयर वन भूमि पर कच्चा / पक्का निमार्ण कर अवैध अनाधिकृत कब्जा कर रखा है, आप अवैधानिक रूप से बिना कानून की पर्वाह किए आरक्षित वन में अवैध रूप से पक्का / कच्चा आवासीय भवन की अतिक्रमण की गई वन भूमि पर है, जिसके लिए आपको कई बार रोका भी गया है। आपको आरक्षित वन भूमि में अतिक्रमित

भूमि को खाली करने को कहा गया, परन्तु आपने कोई अनुपालन नहीं किया, विवादित सम्पत्ति आरक्षित वन भूमि है–गैर वानिकी प्रयोजन हेतु उक्त वन भूमि प्रयोग में नहीं लाई जा सकती है, परन्तु विवादित सम्पत्ति आपके अनाधिकृत कब्जे में है। अतएव पर्यावरणीय क्षति आपके द्वारा की जा रही है, पर्यावरणीय क्षति अपूर्णीय क्षति है। विवादित सम्पत्ति आरक्षित वन क्षेत्र सरकारी भूमि है तथा सरकारी रिकॉर्ड में वन विभाग का नाम दर्ज है। उक्त वन भूमि पर्यावरण की दृष्टि से अत्यन्त महत्वपूर्ण है। इसलिए विवादित सम्पत्ति को तुरन्त खाली करने की आवश्यकता है। आप ने विवादित सम्पत्ति को अभी तक बार–बार तलब व तकाजे से खाली नहीं किया है। इस कारण आपके विरूद्ध बेदखली हेतु कानूनी कार्यवाही करने को वन विभाग को बाध्य होना पड़ा है। विवरण सम्पत्ति आरक्षित वन क्षेत्र में एक किता भूखंड रकबई 0.108 हैक्टेयर स्थित चाण्डी कम्पार्टमेन्ट संख्या 4 श्यामपुर रेंज हरिद्वार वन प्रभाग, हरिद्वार जिसके पूर्व में आरक्षित वन चाण्डी कम्पार्टमेन्ट संख्या 4, पश्चिम में गंगा नदी, उत्तर में भाई खान स्रोत तथा उक्षिण में चाण्डी स्रोत कथन करते हुए इस आशय का दिया गया कि दिनांक 14 मार्च 2016 को अपराहंन 3:00 बजे इस न्यायालय में स्वयं अथवा किसी अधिकृत अधिवक्ता द्वारा उपस्थित होकर कारण स्पष्ट करें, कि क्यों न आपके विरूद्ध भारतीय वन (उत्तरांचल संशोधन) अधिनियम 1927/2001 धारा 61 (क) के अन्तर्गत उपरोक्त वन भूमि जिस पर कि आप अप्राधिकृत अध्ययन में हैं, से बेदखली का आदेश पारित कर दिया जाए।

उक्त नोटिस के परिप्रेक्ष्य में विपक्षी बद्रीप्रसाद वेदपाठी द्वारा दिनांक 14 मार्च 2016 को इस वाद में उपस्थित हुए और उनके द्वारा नोटिस के जवाब में अपनी आपत्ति In the court of Special Judge, District- Bijnor Misc. Apeal no. 56/89 Forest Department U.P. State Vs. Badri Prasad Vedpathi में पारित आदेश दिनांक 14.11.1996 प्रस्तुत किया तथा न्यायालय परगना अधिकारी नजीबाबाद/निहित प्राधिकारी वाद संख्या 05/1987–88 धारा 4/7, वन विभाग बनाम श्री बद्री प्रसाद वेदपाठी में पारित आदेश 31.03.1989 स्वय उपस्थित होकर प्रस्तुत किये।

विपक्षी के विद्वान अधिवक्ता द्वारा तर्क किया गया है कि न्यायालय उप–जिलाधिकारी/नियत प्राधिकारी, नजीबाबाद वाद संख्या 5 सन् 1987 राज्य बनाम बद्रीप्रसाद वेदपाठी अन्तर्गत धारा 4/7 पीपी एक्ट में पारित आदेश दिनांक मार्च 31 1989 के खिलाफ प्रकीर्ण अपील संख्या पारित किया गया। वन विभाग के अधिवक्ता द्वारा तर्क प्रस्तुत किया गया कि उक्त आदेश के अवलोकन से स्पष्ट है कि विपक्षी को कोई अधिकार प्रश्नगत सम्पत्ति पर नहीं दिए गए हैं। आदेश में लिखा है कि "उपरोक्त विवेचना के आधार पर वादी वन विभाग सरकार, उत्तर प्रदेश द्वारा वन संरक्षक बिजनौर वृक्षारोपण प्रभाग कोटद्वार द्वारा धारा 4/7 उत्तर प्रदेश सार्वजनिक ग्रहादि (अनाधिकृत अध्यापियों की बेदखली) अधिनियम के अन्तर्गत दिनांक 03.05.1988 को प्रस्तुत वाद पत्र निरस्त किया जाता है तथा प्रतिवादी बद्री प्रसाद वेदपाठी को उक्त अधिनियम की धारा 4(1) के अन्तर्गत जारी किया गया नोटिस वापिस लिया जाता है। पत्रावली औपचारिकताओं की पूर्ति के उपरान्त दाखिल दफ्तर होवें।

वादी ने अपने वाद पत्र में वर्णित कथनों के समर्थन में ऐसा कोई अभिलेखीय साक्ष्य प्रस्तुत नही किया, जिससे यह स्पष्ट हो सके कि प्रश्नगत सम्पत्ति सरकारी भूमि है, प्रतिवादी बहुत प्राचीन समय से तपस्या व साधना कर रहा है। साधु–सन्यासी वन में ही साधना व तपस्या करते हैं, उनकी तपस्या साधना के अलावा अनाधिकार कब्जा करने का कोई उद्देश्य नहीं होता। प्राचीन समय से ही साधु–सन्यासी वनों में साधना तपस्या करते चले आ रहें हैं।

धारा 61 (ए) भारतीय वन अधिनियम, 1927/2001 के अन्तर्गत विपक्षी को प्रेषित नोटिस से स्पष्ट है कि प्रश्नगत सम्पत्ति आरक्षित वन है तथा उक्त आरक्षित वन की सीमाएँ भी वन क्षेत्राधिकारी, श्यामपुर की रिपोर्ट दिनांकित 25.02.2016 विस्तार से अंकित हैं, बावजूद इसके विपक्षी उक्त स्थान पर अपना कब्जा होना स्वीकार करता है। यहाँ यह अत्यन्त महत्वपूर्ण है कि सम्पूर्ण सुनवाई के दौरान आरक्षित वन की सम्पत्ति पर विपक्षी द्वारा किसी भी अधिकार या स्वामित्व का कोई अभिलेख दाखिल नहीं किया गया है। भारतीय वन अधिनियम 1927 के नोटिफिकेशन में कोई रियायत अथवा भौमिक अधिकार विपक्षी को नहीं दिया गया है। ऐसे में विपक्षी द्वारा उठाई गई आपत्तियों का लाभ विपक्षी को नहीं मिलता है। यहाँ यह भी उल्लेखनीय है कि विपक्षी द्वारा 0.108 हैक्टेयर पर कब्जा स्वीकार करने के पश्चात प्रश्नगत सम्पत्ति में अधिकार/स्वामित्व का कोई अभिलेख प्रस्तुत नहीं किया गया है। प्रश्नगत सम्पत्ति पर विपक्षी अपना अधिकार साबित करने में पूर्णतया असफल रहा है।

विपक्षी के अधिवक्ता की ओर से यह भी तर्क प्रस्तुत किया गया है कि दाखिल अभिलेखों के आधार पर विपक्षी का Possessory Right है, विपक्षी द्वारा दाखिल अभिलेखों का गहनता से अध्ययन किया गया जबकि वन विभाग के विद्वान अधिवक्ता द्वारा तर्क प्रस्तुत किया गया है कि वन विभाग द्वारा भारतीय वन (उत्तरांचल संशोधन) अधिनियम, 1927/2001 की धारा 61 (क) के अन्तर्गत विपक्षी को नोटिस निर्गत किया गया है, एवं विपक्षी का आरक्षित वन में अप्राधिकृत अध्यासन है। यहाँ यह महत्वपूर्ण है कि विपक्षी द्वारा भूमि रकबा 0.108 हैक्टेयर पर अध्यासन से इंकार नहीं किया गया है, अर्थात 0.108 हैक्टेयर पर कब्जा होना विपक्षी ने स्वीकार किया है। इस सम्बन्ध में माननीय सर्वोच्च न्यायालय द्वारा दी गई व्यवस्था अत्यन्त महत्वपूर्ण है, मेरे द्वारा उक्त व्यवस्था का सम्मान पूर्व ही अवलोकन किया गया, जो निम्न प्रकार है :–

1996 0 AIR (SC) 2432, STATE OF UTTAR PRADESH VERSUS DEPUTY DIRECTOR OF CONSOLIDATION DECIDED ON : July 8, 1996
"The Act is a complete code in itself and contains elaborate procedure far declaring and notifying a reserve forest. Once a notification under section 20 of the Act declaring a land as reserve forest is published, then all the rights in the said land claimed by any person come to an end and are no longer available. The notification is binding on the Consolidation Authorities in the same way as a decree of the Civil Court. The respondents could very well file objections and claim including objection regarding the nature of the land before the Forest Settlement Officer. They did not file any objection or claim before the authorities in the proceedings under the Act. After the notification under section 20 of the Act, the respondent could not have raised any objection qua the said notification before the Consolidation Authorities. The Consolidation Authorities were bound by the notification which had achieved finality."

विपक्षी का आरक्षित वन में अप्राधिकृत अध्यासन नहीं है, इस सम्बन्ध में कोई अभिलेख विपक्षी द्वारा प्रस्तुत नहीं किया गया है, विपक्षी द्वारा जो अभिलेख पत्रावली में प्रस्तुत किये गये हैं, उन सभी

अभिलेखों पर मेरे द्वारा गहराई से अध्ययन एवं अध्ययन किया गया। मैं वन विभाग के विद्वान अधिवक्ता के द्वारा इस सम्बन्ध में प्रस्तुत तर्क पर बल पाता हूँ कि विपक्षी द्वारा दाखिल अभिलेखों का कोई लाभ विपक्षी को आरक्षित वन भूमि पर नहीं मिलता है।

निष्कर्ष

वन क्षेत्र में गैर वानिकी कार्य वन संरक्षण अधिनियम 1980 में निहित प्राविधानों व रिट पिटीशन संख्या–202/1995 टी0एन0 गोडावर्मन थिरूमलपाद बनाम भारत सरकार व अन्य में दिनांक 12.01.1996 को पारित निर्णय में दिये गये निर्देशों का भी उल्लघंन है। प्रश्नगत वन भूमि पर अप्राधिकृत अध्यास्न सिद्ध होता हैं जिसका बेदखल किया जाना न्यायोचित प्रतीत होता है।

आदेश

उपरोक्त विवेचना एवं ऊपर व्यक्त किए गए संर्वेक्षण के आधार पर यह न्यायालय इस निष्कर्ष पर पहुँचा है कि श्री बद्रीप्रसाद वेदपाठी द्वारा आरक्षित वन चाण्डी ब्लॉक में चाण्डी कम्पार्टमेन्ट संख्या 4 में रकबा 0.108 हैक्टेयर भूमि पर नोटिस के अनुसार अप्राधिकृत अध्यासन पाता है। विपक्षी को आरक्षित वन चाण्डी ब्लॉक में चाण्डी कम्पार्टमेन्ट संख्या 4 में रकबई 0.108 हैक्टेयर भूमि पर से बेदखल किया जाता है एवं विपक्षी को आदेशित किया जाता है कि वह प्रश्नगत् सम्पत्ति में बने निर्माण एवं खाली स्थान अर्थात नोटिस के अनुसार कुल भाग 0.108 हैक्टेयर को खाली करके वन विभाग को कब्जा सौंप देवें, अन्यथा वाद गुजरने मियाद अपील वन विभाग कब्जा प्राप्त कर लेगा।

प्राधिकृत अधिकारी/
उप वन संरक्षक
हरिद्वार वन प्रभाग
हरिद्वार।

यह आदेश आज दिनांक 12/12/18 को मेरे न्यायालय में हस्ताक्षरित व मोहर लगाकर उद्घोषित किया गया।

दिनांक :– 12.12.2018
स्थान :– हरिद्वार

प्राधिकृत अधिकारी/
उप वन संरक्षक
हरिद्वार वन प्रभाग
हरिद्वार।

न्यायालय प्राधिकृत अधिकारी/उप वन संरक्षक, हरिद्वार वन प्रभाग,हरिद्वार

राज्य बनाम श्रीमती पिताम्बरी देवी

संक्षिप्त बेदखली वाद संख्या 04/2016–17

राज्य बनाम श्रीमती पिताम्बरी देवी पत्नी स्व0 श्री सेवादास निवासी चण्डीघाट सिद्धबली आश्रम तहसील व जिला हरिद्वार।

धारा : 61 (क) भारतीय वन अधिनियम, 1927/2001 के अन्तर्गत संक्षिप्त बेदखली वाद

उपस्थिति :

प्रतिवादी के प्रतिनिधि श्री धीरज सिंह निवासी– सिद्धबली चण्डीघाट, हरिद्वार

अन्तरिम आदेश

वादी एवं प्रतिवादी पक्ष उपस्थित है। बेदखली वाद में निम्नानुसार अन्तरिम आदेश पारित किए जाते है :–

1– प्रतिवादी पक्ष की लीज समाप्ति पर उक्त भूमि पर अध्यास्न अवैध है। अतः प्रतिवादी के विरूद्ध निम्न प्रकार आदेश पारित किये जाते है।

2– प्रतिवादी स्वयं के व्यय पर मूल मन्दिर के अतिरिक्त अन्य संरचनाऐं ध्वस्त करें, तथा भूमि की मूल स्थिति सुनिश्चित करें।

3– प्रतिवादी नए सिरे से लीज हेतु आवेदन करने हेतु स्वतन्त्र है।

4– उपरोक्त स्थिति में तत्काल कार्यवाही करने के लिये प्रार्थी की दशहरे एवं नवरात्रि की पूजन की दलील को स्वीकारते हुए उन्हें दशहरे, नवरात्रि एवं दीवाली तक का समय प्रदान किया जाता है। इसके तत्काल पश्चात उपरोक्तानुसार आदेश का अनुपालन किया जाए, तथा कब्जा वन विभाग द्वारा लिया जाए। इस दौरान दशहरा, नवरात्रि दीवाली आदि पूर्व/त्योहारों में कार्य मुक्त न होने वाली संरचनाओं को प्रतिवादी हटाने की कार्यवाही करे, तथा प्रत्येक सप्ताहांत तक कृत ध्वस्तीकरण/सफाई की स्थिति वन क्षेत्राधिकारी, श्यामपुर रेंज कार्यालय स्थित श्यामपुर के माध्यम से इस न्यायालय में प्रस्तुत करें।

वन क्षेत्राधिकारी, श्यामपुर प्रत्येक दिन स्थल का निरीक्षण करें तथा अतिक्रमण से मुक्त हुई भूमि को अपने कब्जे में लेकर अनुपालन से इस न्यायालय को अवगत करायें।

आदेश की प्रति जिलाधिकारी हरिद्वार, वरिष्ठ पुलिस अधीक्षक, हरिद्वार, अपर प्रमुख वन संरक्षक (केन्द्रीय), भारत सरकार पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय, देहरादून व वन संरक्षक शिवालिक वृत्त, देहरादून तथा क्षेत्राधिकारी, श्यामपुर को प्रेषित की जाए।

प्राधिकृत अधिकारी/
उप वन संरक्षक
हरिद्वार वन प्रभाग
हरिद्वार।

यह आदेश आज दिनांक 12.10.18 को मेरे न्यायालय में हस्ताक्षरित व मोहर लगाकर उद्घोषित किया गया।

दिनांक :– 12.10.2018
स्थान :– हरिद्वार

12-10-18

प्राधिकृत अधिकारी/
उप वन संरक्षक

न्यायालयः- श्री अजय पाल सिंह गढ़वाल परगना अधिकारी
नजीबाबाद मुकाम बिजनौर।

सेवा में ।

श्री ब्रह्मचारी कृष्णा नन्द जी
महन्त काली मंदिर
चंडी घाट थना श्याम पुर जि0 बिजनौर

विषयः निम्न । Lower । मुख्य मन्दिर चन्डी घाट के क्षेत्र में धर्मशाला तथा राधा कृष्ण मन्दिर का निमाण।

जिलाधीश महोदय ने अपने आदेश दि0 10-2-68 के अधीन आप को चन्डी घाट के नीचे । Lower । मन्दिर के ही क्षेत्र में धर्म शाला तथा राधा कृष्ण मन्दिर निर्माण करने की अनुमति प्रदान की है ।

परगना अधिकारी

दि. 31/3/68

(अजय पाल सिंह गढ़वाल।
परगनाधिकारी
नजीबाबाद

Self Attested
Brahmachari

"कुम्भ मेला 2021 में आपका स्वागत है।"

कार्यालय उप वन सरक्षक, हरिद्वार वन प्रभाग, हरिद्वार।

दूरभाष/फैक्स 01334 226271, email : dfo_hardwar@rediffmail.com

पत्रांक : 1808 / 29-3 दिनांक हरिद्वार 26/10/2018

सेवा में

जिलाधिकारी
बिजनौर

विषय : एस0ई0वाद संख्या 03/2016–17 राज्य बनाम महामण्डलेश्वर कैलाशानन्द के सम्बन्ध में।

महोदय,

हरिद्वार वन प्रभाग की स्वीकृत लीज भूमि में बिना भारत सरकार की अनुमति के निर्माण आदि किए जाने के सम्बन्ध में उपरोक्त विषयक बेदखली वाद न्यायालय प्राधिकृत अधिकारी/हरिद्वार वन प्रभाग, हरिद्वार में विचाराधीन चला आ रहा है। वर्तमान में राष्ट्रीय प्राधिकरण (NGT) द्वारा इस प्रकरण पर **Oversight Committee** स्थापित की गई है जिसके द्वारा प्रकरण की Monitoring की जा रही है। वाद उपरोक्त में विपक्षी द्वारा "न्यायालय श्री अजय पाल सिंह गहलौल, परगना अधिकारी, नजीबाबाद, मुकाम बिजनौर" द्वारा श्री ब्रहमचारी कृष्णानन्द जी, महन्त काली मन्दिर, थाना–श्यामपुर, जिला–बिजनौर को सम्बोधित पत्र **(छाया प्रति संलग्न)** बिना डिस्पेच का प्रस्तुत किया गया है। प्रथम दृष्टया उक्त पत्र संदिग्ध प्रतीत हो रहा है। क्योकि उस पर पत्रांक का अकंन नहीं है तथा तत्कालीन जिलाधीस के वर्णित आदेश का संदर्भ भी अंकित नहीं है।

कृपया पत्र की पुष्टि यथाशीघ्र कराते हुए अवगत कराऐं, ताकि माननीय राष्ट्रीय हरित प्राधिकरण के निर्देशों का त्वरित अनुपालन किया जा सके।

संलग्न : उपरोक्तानुसार।

भवदीय

(आकाश कुमार वर्मा)
उप वन संरक्षक,
हरिद्वार वन प्रभाग,हरिद्वार

पत्रांक 1808/ **तद्दिनांकित।**

प्रतिलिपि : माननीय श्री यू0सी0 ध्यानी, अध्यक्ष ओवरसाईट समिति, राष्ट्रीय हरित प्राधिकरण, नई दिल्ली को सादर सूचनार्थ प्रेषित।

प्रतिलिपि : वन संरक्षक, शिवालिक वृत्त, उत्तराखण्ड, देहरादून को उपरोक्त विषयक क्रम में सूचनार्थ प्रेषित।

प्रतिलिपि : श्री दीपक रावत, जिलाधिकारी हरिद्वार को माननीय राष्ट्रीय हरित प्राधिकरण द्वारा मूल आवेदन संख्या 514/2015 में गठित ओवरसाईड समिति के सम्बन्ध में सूचनार्थ प्रेषित।

(आकाश कुमार वर्मा)
उप वन संरक्षक,
हरिद्वार वन प्रभाग,हरिद्वार

New Vividh

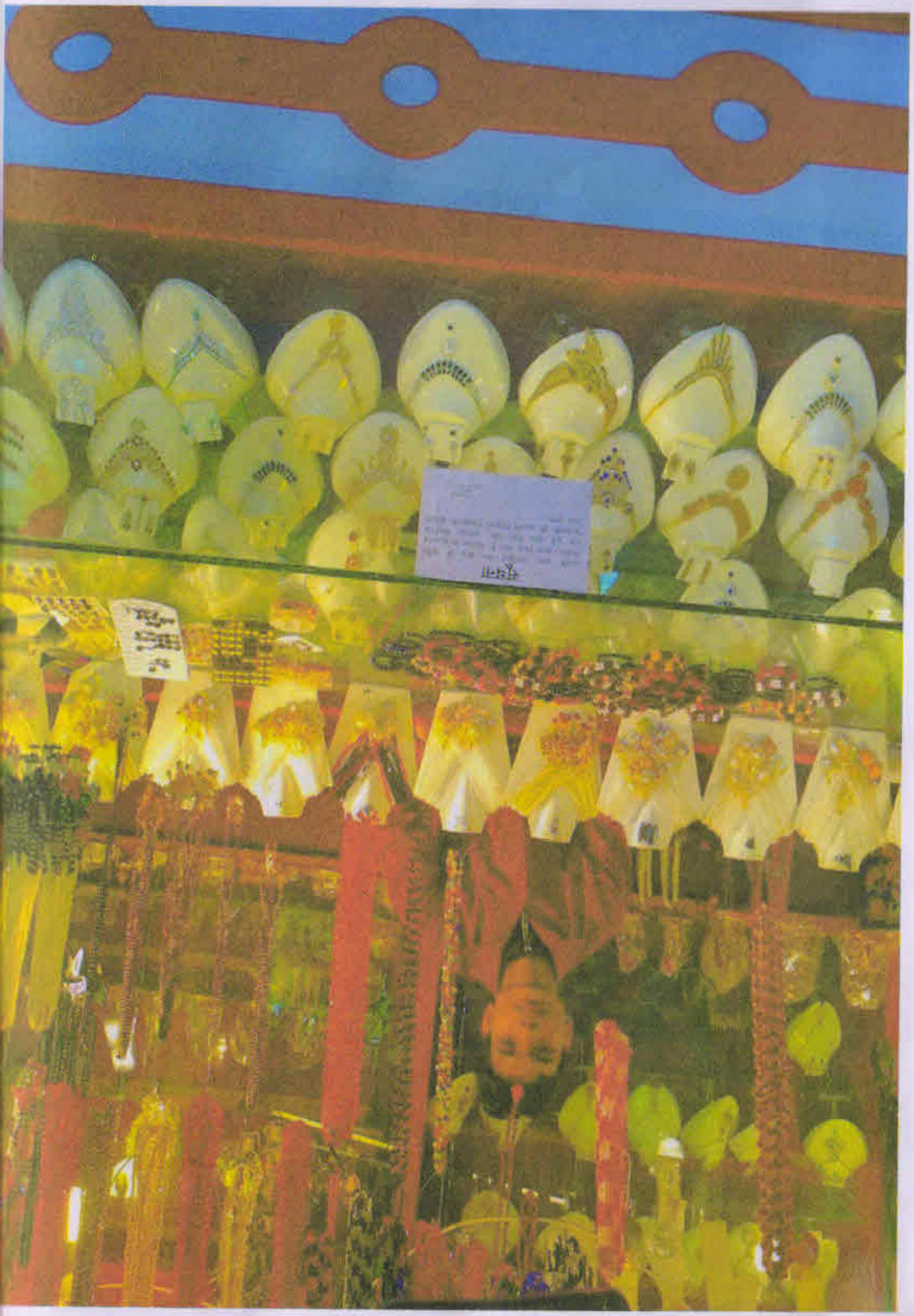
frosyampur@gmail.com

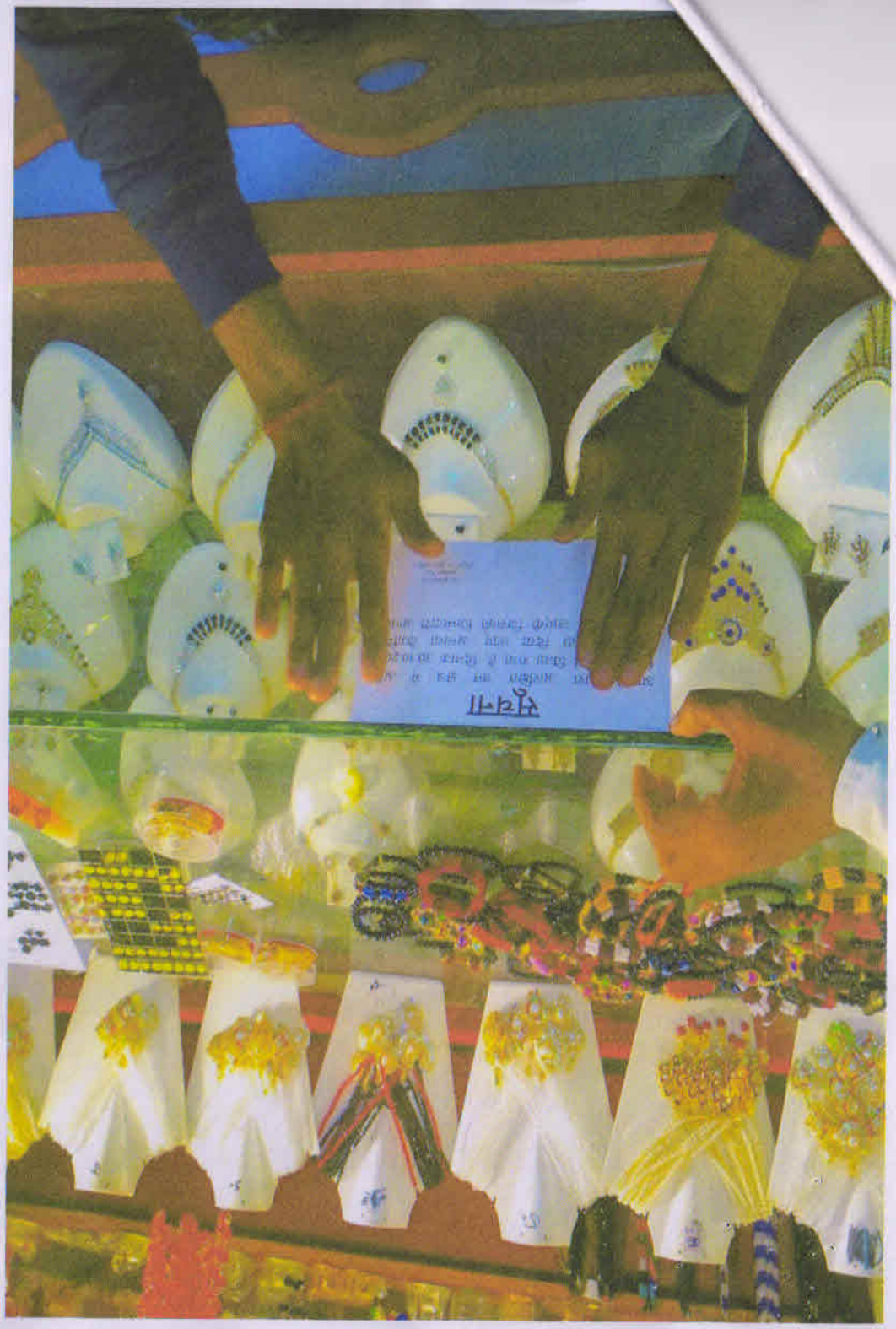
सूचना

आपके द्वारा आरक्षित वन क्षेत्र में अवैध निर्माण/कार्य किया गया है, दिनांक 30.10.2018 तक इसे हटा दिया जाए, अन्यथा वैधानिक कार्यवाही की जाएगी जिसकी जिम्मेदारी आपकी स्वंय होगी।

द्वारा

वन क्षेत्राधिकारी,
श्यामपुर रेंज
हरिद्वार वन प्रभाग हरिद्वार





सूचना

आपके द्वारा आरक्षित वन क्षेत्र में अवैध
निर्माण / कार्य किया गया है, दिनांक 30.10.2018
तक इसे हटा दिया जाए, अन्यथा वैधानिक
कार्यवाही की जाएगी जिसकी जिम्मेदारी आपकी
स्वयं होगी।

chment remove infront of kali temple (chandi)

Before

After

KALI TEMPLE

ncroachment front side of Mahant Awas chandi beat

न्यायालय प्राधिकृत अधिकारी/उप वन संरक्षक ,हरिद्वार वन प्रभाग,हरिद्वार

पत्रांक : 2360 /29–1, हरिद्वार दिनांक 03-12-2018

एस0ई0 वाद संख्या–149/2018–2019

राज्य बनाम प्रेमदास महाराज

प्रेमदास महाराज
निलेश्वर मन्दिर चाण्डी कक्ष संख्या–8
श्यामपुर तहसील व जिला हरिद्वार।

नोटिस अन्तर्गत धारा–61 ए भारतीय वन अधिनियम, 1927 (उत्तरांचल संशोधन–2001)

न्यायालय श्रीमान नियत प्राधिकारी/परगना अधिकारी, हरिद्वार के न्यायालय में वाद संख्या 74/2003 सरकार बनाम दामोदर दास अन्तर्गत धारा 4/7 पी0पी0एक्ट में बाबत आरक्षित वन भूमि पर निलेश्वर महादेव मन्दिर, के नाम से लगभग 9 फीट लम्बा 8 फीट चौडा मन्दिर स्थापित है, जो आरक्षित वन क्षेत्र के अन्तर्गत स्थित है, के चारो और पक्का निर्माण तथा कच्ची झोपडी तथा तारबाड कर अतिक्रमण किया गया है, के सम्बन्ध में वाद उपरोक्त सक्षम न्यायालय में विचाराधीन चल रहा था।

वाद उपरोक्त से सम्बन्धित मूल पत्रावली भारतीय वन अधिनियम 1927 उत्तराचल संशोधन 2001 की धारा 61 क तथा 61ख के अन्तर्गत न्यायालय प्राधिकृत अधिकारी/उप वन संरक्षक, हरिद्वार वन प्रभाग हरिद्वार को पत्रांक 23/अहलमद/2018, दिनांक 01.11.2018 से अग्रेत्तर कार्यवाही हेतु प्रेषित की गई।

अतः आपको अन्तिम नोटिस के माध्यम से सूचित किया जाता है कि **दिनांक 12.12.2018** को अपरान्ह 3.00 बजे इस न्यायालय में स्वयं अथवा किसी अधिकृत अधिवक्ता द्वारा उपस्थित होकर कारण स्पष्ट करें, कि क्यों नहीं आपको आरक्षित वन क्षेत्र की उक्त भूमि से बेदखल कर दिया जाए ? यदि आप उक्त तिथि को वाद की सुनवाई में उपस्थित नहीं होते है, तो इस वाद का नियमानुसार एक तरफा निस्तारण कर दिया जायेगा।

यदि आप उपरोक्त तिथि तक कारण स्पष्ट करने में असमर्थ रहे तो यह समझा जायेगा कि आपको उक्त के सम्बन्ध में कुछ नहीं कहना है और उपरोक्त वाद को विधिनुसार निस्तारित कर दिया जायेगा।

नोटिस आज दिनांक 3/12/2018 को मेरे हस्ताक्षर एवं कार्यालय की मोहर से जारी किया गया।

प्राधिकृत अधिकारी/
उप वन संरक्षक,
हरिद्वार वन प्रभाग
हरिद्वार।

पत्रांक : 2360 /(1), तद्दिनांकित

प्रतिलिपिः वन क्षेत्राधिकारी, श्यामपुर को इस आशय से प्रेषित कि आप वाद उपरोक्त में सुनवाई की निर्धारित तिथि को वाद से सम्बन्धित समस्त अभिलेखों सहित सुनवाई में उपस्थित होना सुनिश्चित करें।

प्राधिकृत अधिकारी/
उप वन संरक्षक,
हरिद्वार वन प्रभाग
हरिद्वार।

ऋषिकेश: चंद्रभागा नदी किनारे बसी अवैध बस्ती की ध्वस्त, 35 सालों से फाइलों में दफन हो रहे थे आदेश

न्यूज डेस्क, अमर उजाला, ऋषिकेश Updated Sun, 08 Sep 2019 10:09 AM IST

ऋषिकेश में चंद्रभागा नदी किनारे बसी झुग्गी झोपड़ियों को आखिरकार 35 साल बाद नगर निगम ने ध्वस्त कर दिया है। बरसात के मौसम में चंद्रभागा नदी का जलस्तर बढ़ने के चलते हर बार इन झुग्गी झोपड़ियों को गिराने के आदेश होते थे, लेकिन राजनीतिक हस्तक्षेप के कारण आदेश फाइलों में दबकर रह जाते थे। हाईकोर्ट के आदेशों के बाद अब जाकर नगर निगम ने जमीनी स्तर पर कार्रवाई की है। अफरा तफरी के बीच आखिरकार निगम बस्ती को अतिक्रमणमुक्त करवाने में सफल रहा। दूसरी ओर सिर से छत उड़ जाने के बाद अब यहां पर रहने वाले करीब 300 लोगों के सामने आवास का संकट पैदा हो गया है। शनिवार को जब निगम की जेसीबी झुग्गियों पर चल रही थी तो गठरियों और अनाज से भरे टीन के डिब्बों पर बच्चे और महिलाएं अपने वर्षों पुराने आशियाने को ढहते देख रहे थे। हर परिवार के पुरुष अपने आशियाने में पड़े ज्यादा से ज्यादा सामान समेटने की आपाधापी में जुटे रहे। लोगों की भगदड़ और चेहरे पर पसरा भय वर्तमान ही नहीं भविष्य की चिंताओं की बानगी भी कह रहा था।

बेघर लोगों को ठौर की तलाश

अतिक्रमण हटाओ अभियान के छठे दिन मुख्य नगर आयुक्त चतर सिंह चौहान के नेतृत्व में नगर निगम की टीम मय दो जेसीबी के साथ चंद्रभागा नदी के किनारे बसी अवैध बस्ती पहुंची। नगर निगम की टीम पहुंचते ही बस्ती में अफरातफरी का माहौल मच गया। आनन फानन में लोगों ने अपने घरों का सामान हटाना शुरू कर दिया। देखते-देखते एक घंटे के अंदर सभी लोगों ने अपने घरों का सामान उठाकर एक तरफ रख दिया। अभियान की शुरुआत में कुछ लोगों ने विरोध भी दर्ज करवाने की कोशिश की,

लेकिन विरोध की आशंका भांपते ही मौके पर मौजूद एसडीएम प्रेमलाल ने कोतवाली से अतिरिक्त पुलिस फोर्स मंगवा ली। बस्ती के लोगों ने प्रशासन का मूड भांपते हुए चुप्पी साध ली। निगम टीम ने बस्ती के लोगों को अपना सामान सुरक्षित निकालने के लिए मौका भी दिया। इस दौरान चंद्रभागा पुल के नीचे बने कुछ संगठनों के अस्थाई दफ्तरों को भी ध्वस्त कर अतिक्रमण मिटाया गया। टीम ने जेसीबी की सहायता से पुल के नीचे बने अस्थाई निर्माणों सहित करीब 70 झुग्गी झोपड़ियों को ध्वस्त कर नदी को खाली करवा दिया।

Annexure-A

In the matter of Markandey Ram vs State of Uttarakhand in OA 311/2019

A Complaint was filed by the applicant Sh. Markandey Ram before Hon'ble NGT, Principal Bench, Delhi against encroachment on the bank of River Ganga by one Sh. Ram Kripal Gautam at Mayakund, Bengali Basti, Rishikesh.

This complaint was forwarded by the Hon'ble NGT to the Committee constituted *vide* order dated 24.08.2018in *OA 514/2015, Gauri Maulekhivs Union of India and others.*

Chairman of the Monitoring Committee along with Municipal Commissioner, Assistant Municipal Commissioner, Assistant Engineer, Nagar Nigam and Environment Specialist, SPMG visited the site in the evening of 11.06.2018.

Chairman of the Monitoring Committee instructed Municipal Commissioner and Executive Engineer of Irrigation Department (on phone) to institute Eviction Case(s) against the encroachers and proceed with them, after issuing due notices, in accordance with law.

The Chairman also advised the concerned authorities to proceed with the Eviction Case(s) summarily and make an endeavor to decide the same at an earliest possible, but only as per law.

List after twelve weeks.

Municipal Commissioner and Executive Engineer, Irrigation shall apprise this Committee with the latest developments within the aforesaid period.

Let copies of this note be sent to the Municipal Commissioner, Rishikesh and Executive Engineer, Irrigation, Rishikesh Division for Compliance.

Let copies of this note be sent to Principal Chief Conservator of Forests (HoFF); Sh. Manoj Chandran, IFS; PCCF (wildlife), District Magistrates of Haridwar and Dehradun, with the request to make site inspection, if deemed necessary, either jointly or severally, as per their convenience and pass on suitable instructions to the Municipal Commissioner, Rishikesh and Executive Engineer, Irrigation Department, Rishikesh Divisionin this regard.

Dated: 11.06.2019

(Justice U.C. Dhyani)
Former Judge of Uttarakhand High Court
Chairman, Monitoring Committee

Scanned by CamScanner

Annexure-B

Minutes of the Consultative meeting with all the stakeholders regarding rejuvenation of river Ganga in segment-A, Phase-I under the Chairmanship of Hon'ble Justice U.C.Dhyani, Former Judge of the Uttarakhand High Court in O.A. 10/2015, 200/2014, 606/2018 and O.A. 311/2019.

Venue: Forest Rest House, Muni-Ki-Reti, Rishikesh

Date: 06.07.2019.

Time: 11.00 a.m.

As per the directions of the Hon'ble Chairperson of Hon'ble National Green Tribunal (NGT), a consultative meeting with all the stakeholders regarding rejuvenation of river Ganga in segment-A, Phase-I under the Chairmanship of Hon'ble Justice U.C.Dhyani, Former Judge of the Uttarakhand High Court in O.A. 10/2015, 200/2014, 606/2018 and O.A. 311/2019 was convened on 06.07.2019 at Rishikesh.

The following stakeholders, as well as members from Departments, attended the meeting:-

1. Sh. Swami Atmanand Ji.
2. Sh. Shailesh Bhagoli, Secretary, Urban Development Department.
3. Sh. Arvind Singh Hyanki, Secretary, Drinking Water and Sanitation.
4. Dr. S.D.Singh, Additional Principal Chief Conservator of Forest.
5. Sh. C.Ravi Shankar, District Magistrate, Dehradun.
6. Dr. V.Shanmugham. District Magistrate, Tehri.
7. Sh. Uday Raj Singh, Program Director, SPMG, Namami Gange
8. Sh. Manoj Chandran, Chief Conservator of Forest, Uttarakhand.
9. Sh. Bhuwan Chandra, Chief Conservator of Forest, Uttarakhand.
10. Sh. J.C.Joshi, Conservator of Forest, Bhagirathi Circle.
11. Sh. Rajiv Dhiman, District Forest Officer, Dehradun.
12. Sh. S. S. Rana, Sub-District Magistrate, Pauri
13. Sh. Prem Lala, Sub-District Magistrate, Rishikesh.
14. Sh. Yukta Mishra, Sub-District Magistrate, Narender Nagar.
15. Sh. C.S.Chuhan, Mukhiya Nagar Adhikari, Rishikesh.
16. Sh. V.C Purohit, Chief Engineer, Uttarakhand Pey Jal Nigam.
17. Sh. Pradeep Pandey, District Development Officer, Dehradun.
18. Sh. Prabhat Raj, Technical Advisor, SPMG.
19. Sh. Ravi Pandey, Superintending Engineer, Urban Development Department.
20. Sh. Vinay Mishra, Deputy Program Director, UUSDIP.
21. Sh. Chandan Singh Rawat, Chief Environment Engineer, UEPPCB.
22. Sh. S.S. Pal, Chief Environment Engineer, UEPPCB.
23. Sh. K.K.Rastogi, General Manager, Ganga, Uttarakhand Pey jal Nigam.
24. Smt. Neelima Garg, General Manager, Uttarakhand Jal Sansthan.
25. Sh. Akshay Kumar, Environment Specialist, SPMG.
26. Sh. Ranga Nath Pandey, Sub-Divisional Forest Officer, Haridwar.
27. Sh. Sarvesh Kumar Dubey, S.D.O. Lansdowne, Forest Divison.
28. Sh. D.P. Balooni, S.D.O. Forest Division, Narender Nagar
29. Sh. Merajuddin Ahmad, Technical Expert, GIZ.
30. Sh. Anirudh Kumar, Monitoring and Evaluation Specialist, SPMG.
31. Sh. Karan Singh, Tehsildar, Rishikesh.
32. Sh. D.K. Singh, Executive Engineer, Irrigation, Dehradun.
33. Sh. Sandeep Kashyap, Project Manager, Uttarakhand Pey Jal nigam, Rishikesh.
34. B.P. Bhatt, Executive Officer, Nagar Nigam, Muni-Ki-Reti.

(List is not as per seniority)

Scanned by CamScanner

At the onset, Chairman welcomed Swamji and all the participants. Chairman enlightened with some valuable perceptions regarding conservation of environment as a whole for survival of mankind and our future generations. Chairman stated that the prime objective of the meeting is to evaluate the comprehensive planning by systematic and pragmatic approach to preserve the pristine environment by adopting Holistic approach towards river and Environment conservation and to sort out the constraints/challenges for protection and preservation of holy river Ganga. He further reiterated that such type of consultative meeting should be held to minimize communication gap, narrow down the differences, align the perceptions and above all, create healthy and congenial environment through innovative ideas and dialogues.

1. Chaiman requested Swamiji to share his innovative ideas for pollution abatement and Ganga Rejuvenation. Swamiji highlighted the following relevant issues on the subject.

i. It was updated that Jal Samadhi is demanded by Shankarachariya as per Hindu rituals. Also, the Shankarachariya do not accept Crematoria. However looking at its impact on pollution of the river Ganga, the practice could be stopped provided that a separate space is allocated for Bhu-Smadhi in lieu of it. Further, for Bhu-Smadhi a dedicated space is needed and accordingly land issues/ Environmental clearance is to be sorted out.

ii. It was pointed out that nuisance is created by certain groups on the marine drive in Rishikesh. As such, there is need to intervene in the matter by District Administration/ Urban Local Bodies to take actions on such people and maintain the cleanliness and serenity of the area along the periphery of river Ganga.

iii. It is often desired by the pilgrims to know the water quality of the River Ganga at major ghats. In this regard, it is suggested that facility for onsite water quality testing could be made available at major ghats.

iv. It was updated that still many Ashrams exist which are not connected to sewer lines. For this, it was suggested that a consultative meeting with the respective authorities/agencies and the respective Ashrams could be conducted and facilitated by the Dayanand Ashram.

v. There is need of orientation for effective and local management of solid waste generated in the Ashrams. It is suggested that the Urban Local Bodies could conduct orientation sessions for the Ashram units, so that solid waste generated is managed within the premises of the Ashrams.

2. In context to the above issues raised by Swami ji, following actions were suggested by the authorities present-

i. It was felt that Jal-Smadhi leads to the contamination of water bodies and hence has to be checked. As such, a dedicated space may be allocated for Bhu-Smadhi for Sadhus only. Necessary Environmental / Forest clearances may be taken in co-ordination with Uttarakhand Environment Protection and Pollution Control Board. It was further suggested that if Electrical Crematoria could be promoted by Sadhus, it will lead to wider acceptance among the masses.

ii. In order to check the nuisance created by certain groups on the marine drive way in Rishikesh, it was suggested that a Special Police Officers could be deployed and a Surveillance Committee comprising of District Administration, Urban Local Bodies, representatives of Ashrams and Senior Citizens/ influential people may be formed under the guidance of District Magistrate of the concerned districts.

iii. It was informed that online water quality testing of river water quality of river Ganga and its public display at major ghats in Haridwar is planned by SPMG. However it was apprised by Jal Nigam that the Ganga Sabha does not want such kind of display

Scanned by CamScanner

at ghats. Nevertheless it is in process and will be implemented. In addition, it was also suggested that potable water quality testing kits could also be used at the ghats.

iv. It was suggested that Jal Sansthan should identify and list down the Ashrams which are not connected to the sewerage and that a consultation meeting could be organized with the Ashram units in co-ordination with Swami Dayanand Ashram.

v. Secretary, Urban Development Department directed Municipal Commissioner Nagar Nigam, Rishikesh to co-ordinate with Swami Daynand Ashram and conduct an orientation and awareness program for the Ashram units in order to execute decentralized solid waste processing and management at local level. For this, necessary guidance may be taken from Urban Development Directorate.

3. Chairman enquired about the directions issued on 11.06.2019 in the matter of Markandey Ram vs State of Uttarakhand in O.A. 311/2019. Municipal Commissioner apprised that the identification and listing of unauthorized households is being done by the Nagar Nigam. Chairman instructed the Municipal Commissioner and Executive Engineer, Irrigation Department, Rishikesh division to immediately serve them with notices and speed up the eviction process in accordance with setout process as per law.

4. Chairman enquired the status in the matter of Mahesh Chand Gupta, President, Khyati Memorial Trust vs State of Uttarakhand in O.A. No.341of 2019. Chairman informed that a video conferencing meeting was held on 81th June, 2019 with District Magistrate, Uttarakashi, wherein it was apprised that presently the waste is dumped at Tambakhani site which is away from the river bed and habitation. So far as Kansen site is concerned, dumping of waste has been stopped. It was apprised by UDD that the new land has been identified for solid waste processing and disposal facility / application has been filed for land transfer to the forest department. Chairman reiterated that the progress done so far will be reviewed in the next Videoconferencing which has been fixed on 18.07.2019, subject to the availability of slot.

5. Chairman further enquired about the action taken for removal of dump site from the river bank of Ganga at Srinagar, as it is serious cause of concern. UDD apprised that the new site for disposal of solid waste has been identified and machines for disposal of solid waste has been mobilized. Chairman instructed the Urban Development Department to dispose of the solid waste from the bank of river Ganga with utmost priority.

6. Chairman enquired about the status of Solid Waste Management in Rishikesh. Municipal Commissioner, Rishikesh apprised that Nagar Nigam had identified the land for solid waste management at Lal Pani area at Rishikesh and co-ordination is being done by Urban Development Department (UDD) with Forest Department for land transfer. Chairman instructed UDD to follow up with the forest department and get the issue sorted out.

7. Further, it was apprised by the Secretary, UDD that an ambitious Integrated Urban infrastructure Developmental plan for Rishikesh town is in progress with financial assistance from Asian Infrastructure Investment Bank (AIIB), comprising of proposed Infrastructure development works for water supply, storm water management, Solid waste management and improve sanitation, urban transport, green area development, tourism promotion and allied areas.

8. Chairman enquired the status of the directions issued earlier and the Compliance status so far. Dr. S.D. Singh, APCCF apprised about the setting up of the STPs and preventing untreated sewage and effluents in the river Ganga; enforcement of Sepatge Management

Scanned by CamScanner

Protocol; Issues of illegal encroachments, afforestation and setting up of biodiversity parks and solid waste management in Ganga towns etc.

Chairman apprised in the meeting that in order to ascertain the status of compliance ensured as per the directions of Hon'ble NGT, the Committee has made the site visit from 07th -11th June, 2019 from Rishikesh to Badrinath ji and from Rudraprayag to Guptkashi, and reviewed the compliance done so far.It has been observed that although lot many interventions have been started, but still more is required to be done to achieve the desired outcome.

Recommendations

The Environment (Protection) Act, 1986 was enacted to implement the decisions in so far as they relate to the protection and improvement of environment and the prevention of hazards to human beings, other living creatures, plants and property.

For the preservation of the natural resources of Earth which, among other things, include the preservation of the quality of air and control of air pollution, the Air (Prevention and Control of Pollution), Act, 1981 was enacted.

The Water (Prevention and Control of Pollution) Act, 1974 was enacted to provide the prevention and control of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes, of Boards for the prevention and control of water pollution and for conferring on and assigning to such boards powers and functions relating thereto.

Section-15 of the Environment (Protection) at 1986 provides for penalty for contravention of the Act and the rules, orders and directions. The punishment prescribed is imprisonment for a term which may extend to 5 years or with fine which may extend to 1 lakh Rupees or with both. In this way, it is non-bailable offense as per Schedule-II appended to the Code of Criminal Procedure, 1973. But the cognizance has been restricted. Section-19 provides that- "No court shall take cognizance of any offence under this act except on a compliant made by:-

(a) The central Government or any authority of officer authorized in this behalf by that Government; or
(b) Any person who has given notice of not less than sixty days, in the manner prescribed, of the alleged offence and of his intention to make complaint, to the Central Government or authority or officer authorized as aforesaid".

Similar restriction on cognizance of offences is found in section-43 of the Air (Prevention and Control of Pollution) Act-1981, which contains chapter-VI for penalties and procedure. Penalties vary from offence to offence and in some cases may extend to 6 years and with fine.

Similarly Chapter-VII of the Water (Prevention and Control of Pollution) Act-1974 deals with penalties and procedure. Punishment varies from offence to offence, and in some cases may extend to six years and with fine.

Section-49 of the Water (Prevention and Control of Pollution) Act-1974 puts restriction on cognizance of offence, except on a complaint made by (a) a Board or any officer authorised; or (b) any person who has given notice of not less than 60 days to the board or officer authorised.

Scanned by CamScanner

All the environmental laws are largely governed by Special Acts, some of which have been noted above.

The decline in environmental quality has been evidenced by increasing pollution, loss of vegetal cover and biological diversity, excessive concentrations of harmful chemicals in the ambient atmosphere and in food chains, growing risks of environmental accidents and threats to life support systems.

Environment Protection still remains a big challenge. Pollution Control Boards have not been able to contain air and water pollution. The cleanliness of Ganga and conservation of environment is extremely important. Environmental norms should not be bypassed during developmental projects. To cope up with environmental degradation, it is largely felt that offenses under the environmental laws should be made cognizable and non-bailable, so that the same may prove to be deterrent. If deemed proper, Hon'ble NGT is requested to seek the response of MoEF&CC in this regard.

The meeting was concluded by Vote of Thanks to and from the Chairman.

(Arvind Singh Hyanki)
Secretary, Forest & Environment
Govt. of Uttarakhand

Letter No 557/SPMG/Namami Ganga/MC **dated** Dt. 15/7/19

C.C.

1. Hon'ble Justice U.C. Dhyani, Former Judge of Uttarakhand High Court for kind Information.
2. Chief Secretary, Govt of Uttarakhand for information.
3. Sh. Swami Atmanand Ji, Swami Dyanand Ashrams for kind information
4. Sh. Shailesh Bhagoli, Secretary, Urban Development Department for information.
5. Dr. S.D.Singh, Additional Principal Chief Conservator of Forest for information.
6. Sh. C.Ravi Shankar, District Magistrate, Dehradun for information.
7. Dr. V.Shanmugham. District Magistrate, Tehri for Information.
8. Sh. Uday Raj Singh, Program Director, SPMG, Namami Gange fro information.
9. Sh. Manoj Chandran, Chief Conservator of Forest, Uttarakhand.
10. Sh. Bhuwan Chandran, Chief Conservator of Forest, Uttarakhand.
11. Sh. S. S. Rana, Sub-District Magistrate, Pauri
12. Sh. V.C Purohit, Chief Engineer, Uttarakhand Pey Jal Nigam.
13. Sh. Prabhat Raj, Technical Advisor, SPMG.
14. Sh. Ravi Pandey, Superintending Engineer, Urban Development Directorate.
15. Sh. Vinay Mishra, Deputy Program Director, UUSDIP.
16. Sh. C.S. Chuhan, Municipal Commissioner, Rishikesh.
17. Sh. Chandan Singh Rawat, Chief Environment Engineer, UEPPCB.
18. Sh. S.S. Pal, Chief Environment Engineer, UEPPCB.
19. Sh. K.K.Rastogi, General Manager, Ganga, Uttarakhand Pey jal Nigam.
20. Smt. Neelima Garg, General Manager, Uttarakhand Jal Sansthan.
21. Sh. Akshay Kumar, Environment Specialist, SPMG.
22. Sh. Ranga Nath Pandey, Sub-Divisional Forest Officer, Haridwar.
23. Sh. Sarvesh Kumar Dubey, S.D.O. Lansdowne, Forest Divison.

Scanned by CamScanner

24. Sh. D.P. Balooni, S.D.O. Forest Division, Narender Nagar
25. Sh. Merajuddin Ahmad, Technical Expert, GIZ.
26. Sh. Anirudh Kumar, Monitoring and Evaluation Specialist, SPMG.
27. Sh. Karan Singh, Tehsildar, Rishikesh.
28. Sh. D.K. Singh, Executive Engineer, Irrigation, Dehradun.
29. Sh. Sandeep Kashyap, Project Manager, Uttarakhand Pey Jal Nigam, Rishikesh.
30. B.P. Bhatt, Executive Officer, Nagar Nigam, Muni-Ki-Reti.

Secretary, Forest and Environment
Govt. of Uttarakhand

Scanned by CamScanner

Date- 06-07-2019

Consultative meeting with all the Stakeholders regarding rejuvenation of River Ganga in Segment-A Phase-1 Under The Chairmanship of Hon'ble Justice U.C. Dhyani former Judge of the Uttarakhand High Court in O.A.10/2015, 200/2014, 606/2018 and O.A. 311/2019

Sr. no.	Name	Designation name	Office/ Department name	E-mail add.	Contact number	Signature
1						
2	Justice U.C. Dhyani	Former Judge of Uttarakhand High Court	UPST.		9456591995	
3	Shailesh Bagoli	Secretary, UDD	Secretary UDD		8057551977	
4	Arvind Singh Hyanki	Secretary Drinking Water & Sanitation	Secretary DWT Sanitation	dhyanke@gmail.com	9412057727	
5	C. Ravishankar	District Magistrate Dehradun	DM-Dehradun	c.ravishankar.ias@gmail.com	7579162221	6.7.19
6	Dr. V. Shanmugha	District Magistrate Tehri	DM-Tehri	dmtehri@gmail.com	9927699403	6/7/19
7	Uday Raj Singh	Program Director	Additional Secretary		9450166444	
8	Manoj Chandran	CCF, UK Forest Dept	Forest	manoj072-ifs@gov.in	9837855672	
9	Bhuwan Chandra	PD Namami Gange	Funds	ccf.namamigange@gmail.com	9458191	
10	Chandan Singh	CEO	UEPPCB D. Dun	csrawat650@yahoo.co.in	9412056733	
11	S.S Pal	CEO	UEPPCB	palss009@gmail.c	8755185107	
12	D K Singh	Ex Engineer	IID Doon	doon.canal@gm	9411173152	
13	V.C. Purohit	Chief Engineer	Project Nigam	upsvnn@g-il.com	7830500	
14	Akshay Kumar	Env. Specialist	SPMG	environmt.spmguk@gmail.com	7055300932	
15	Neelima Garg	G.M.	VJS	—	9411110575	
16	Prabhat Ray	Tech. Advisor	SPMG Nagpur Cell	ta.spmguk@gmail.com	9411101732	
17	Ravi Pandey	SE.	UDD.	ravipandeyuk@yahoo.com	9837256961	
18	Dr. DS S	APCCF	Nodal Office		9910035158	
19	J.C. Joshi	C.F. Bhagirathi	Circle	cfbhagi-forest-uk@nic.in	9012184000	
20	S.S. Rana	SDM Pauri	Revenue	sdmyem@gmail.com	9410963174	
21	C.S. Chauhan	MNA-Rishikesh	Urban Dev.	nppRishikesh@gmail.	8006509340	
22	Rajiv Dhiman	DFO, Dehradun	Forest	dfodoon@gmail.com	9358142100	
23	KK Rastogi	GM, Jal Nigam Uttarakhand	UK Peyjal Nigam	gmjalnigam@gmail.com	9997494594	
24	Vinay Mishra	DPD, UUSDA	UUSDA	UUSDA@gmail.com	9456590007	
25	Pradeep Pandey	DDO Dehradun	R.D.	ddodehra@gmail.com	9412093	

Scanned by CamScanner

	gNath Pandey	Sub Dir forest officer Haridwar	forest	rnpandeysdo@rediffmail.com	9410394079	
	Nerajuddin Ahmad	Tech Expert GIZ	GIZ Cell, SPMG	marafuddin.ahmad@giz.de	9675205351	
28	Anirudh kumar	MLE spl. SPMG Namami Gange	Namami Gange	anirudh.skt@gmail.com	7055001724	
29	Sarvesh K Dubey	S.D.O. Lansdowne Forest Division	Forest	sareshkumardubey@gmail.com	8941173 4289	
30	Sparsh Kala	R.O. Shivpuri	Forest	sparsh.kala@gmail.com	9410366458	
31	D.P. Baloon	S.D.O M. Nagar Forest Deb	Forest	baloonidp@gmail.com	9412997771	
32	YUKTA MISHRA	SDM NNR	Revenue	itsyukta7@gmail.com	9457087051	06/7/19
33	Prem Lal	SDM Pilibh	Revenue	sdm ippan@gmail.com	9557239762	
34	Sandeep Kashyap	P.M, UKPJN Rishikesh	UKPJN	gangarishikesh2017@gmail.com	7830500856	
35	Arvind Singh	A E.N.H. Rishikesh	Nagar Nig.	[illegible]	9897719589	
36	Anubhav Nautiyal	AE	Irrigation Deptt.	nautiyal.anubhav@gmail.com	9557628963	
37	B.P. Bhatt	E.O.	[illegible]	[illegible]	9412921434	
38	ON RUSTLETE	[illegible]	[illegible]		9458912266	
39	R.S. Kachhwa	G.M.V.N.	R.M Tehri	[illegible]	9410301355	
40						
41						
42						
43						
44						
45						
46						
47						
48						
49						
50						
51						
52						
53						
54						
55						
56						
57						

Scanned by CamScanner

Annexure-C

कार्यालय– नगर निगम ऋषिकेश जिला–देहरादून उत्तराखण्ड।

पत्रांक 582 /एस0टी0/एन0जी0टी0/2019–20 दिनांक 3 अगस्त 2019

सेवा में,

मा0 अध्यक्ष
मोनटरिंग कमेटी
मा0 राष्ट्रीय हरित प्राधिकरण
भारत सरकार नई दिल्ली।

महोदय,

मा. राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित शिकायत संख्या 311/2019 मार्केण्डय बनाम उत्तराखण्ड राज्य में महोदय द्वारा दिये गये निर्देशों के क्रम में मायाकुण्ड बंगाली बस्ती में निवासरत अवैध अतिक्रमणकर्ताओं को सुनवाई का अवसर देते हुए उनका पक्ष सुना गया। सुनवाई के पश्चात उनका बसासत वाली स्थान पर कोई विधिक अधिकार न पाये जाने पर सभी 261 अतिक्रमणकर्ताओं के विरूद्व बेदखली के आदेश परित किये गये है। बेदखली आदेश की प्रति महोदय की सेवा में संलग्न करते हुए प्रेषित की जा रही है।

भवदीय

संलग्न– उपरोक्तानुसार।

नगर आयुक्त
नगर निगम ऋषिकेश।

प्रतिलिपि– निम्नलिखित की सेवा में सूचनार्थ प्रेषित।

1–सचिव शहरी विकास निदेशालय उत्तराखण्ड शासन।
2– जिलाधिकारी देहरादून।
3–वरिष्ठ पुलिस अधीक्षक उत्तराखण्ड देहरादून।
4– निदेशक शहरी विकास निदेशालय उत्तराखण्ड।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

बेदखली आदेश

मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित मार्केण्डेय राम बनाम उत्तराखण्ड राज्य शिकायत संख्या 311/2019 दिनांक 06.05.2019 के कम में मा0 अध्यक्ष मोनटरिंग कमेटी एन0जी0टी0 के द्वारा ऋषिकेश भ्रमण तथा दिनांक 11.06.2019 के दिये गये निर्देश के अनुपालन में मायाकुण्ड बंगाली बस्ती ऋषिकेश चन्द्रभागा नदी में अवैध रूप से निवासरत 261 अतिकमणकर्ताओं को नोटिस सख्या 391/एस0टी0/2019–20 दिनांक 8 जुलाई 2019 के द्वारा सूचित किया गया है कि मायाकुण्ड बंगाली बस्ती में चन्द्रभागा नदी के किनारे बसासत होने के सम्बन्ध में अतिकमणकर्ता अपना पक्ष 24 जुलाई 2019 तक नगर निगम ऋषिकेश में रखे तथा इस सम्बन्ध में अतिकणकर्ताओं के पास यदि कोई वैद्य आदेश /अभिलेख उपलब्ध हो तो वह भी प्रस्तुत करें। उक्त नोटिस की तामिली व्यक्तिगत रूप से अतिकमणकर्ताओं पर कराई गई। कतिपय अतिकणकर्ताओं द्वारा नोटिस प्राप्त करने से इनकार किया गया जिसमें नोटिस उनके निवास पर चस्पा किये गये।

नियत तिथि 24 जुलाई 2019 तक 176 व्यक्तियों द्वारा अपना पक्ष अधोहस्ताक्षरी के समक्ष प्रस्तुत किया तथा शेष 85 अपना पक्ष रखने हेतु उपस्थित नही हुए। 31 जुलाई 2019 तक भी उनके द्वारा अपना पक्ष नही रखा गया जिस कारण उनका अवसर समाप्त कर दिया गया।

अपना पक्ष रखने हेतु उपस्थित अवैध अतिकमणकर्ताओं बंगाली बस्ती में चन्द्रभागा के किनारे निवासरत रहने के सम्बन्ध में कोई विधिक आदेश /पट्टा भूमि अधिकार सम्बन्धी दस्तावेज प्रस्तुत नही किये गये। इनके द्वारा मौखिक रूप से अपना पक्ष रखा गया तथा अवगत कराया कि वह लगभग 15 से 30 वर्ष पूर्व तथा कतिपय व्यक्ति 30 से 40 वर्ष पूर्व उक्त स्थान पर कच्ची झोपड़ी बनाकर निवास कर रहे है। अधिकांश अतिकमणकर्ता उत्तर प्रदेश के बलिया, रामपुर, पिलीभीत तथा बिहार के दरभंगा, मुज्जफरपुर, समस्तीपुर आदि स्थानों से आकर मजदूरी इत्यादि के कार्य करने हेतु यहां पर निवास कर रहे है।

मायाकुण्ड बंगाली बस्ती में जहाँ 261 अवैध अतिकमणकर्ता निवासरत है। उक्त भूमि राजस्व अभिलेखों में **नॉन जैडए** खतोनी में जलमग्न भूमि के अन्तर्गत श्रेणी– 15 में दर्ज है। खसरा **नॉन जैडए खसरी 1399** में उक्त भूमि नदी चन्द्रभागा नदी गंगा नदी में दर्ज अभिलेख तथा उक्त खसरा में किसी भी काबिज का नाम अभिलेख दर्ज नही है।

उपरोक्तानुसार अवैध अतिकमणकर्ताओं के पक्ष को सुनने तथा अभिलेखो के अवलोकन के पश्चात स्पष्ट है कि अतिकमणकर्ताओं के पास उक्त नदी/भूमि में निवास करने के कोई वैद्य अभिलेख प्राप्त नही है। और न ही उनके द्वारा किसी न्यायालय में अपने भूमिहरी अभिलेख हेतु वाद योजित किया गया है। राजस्व अभिलेखों में उक्त भूमि **नॉन जैडए** खतौनी तथा जलमग्न श्रेणी में दर्ज है। जलमग्न भूमि में बसासत हेतु भूमिधरी अधिकार प्रदान नही किये जा सकते है।

अतः उक्त विवेचना के कम में सभी 261 अतिकमणकर्ताओ को उक्त भूमि से बेदखल करने के आदेश पारित किये जाते है। अतिकमणकर्ताओं को सूचित किया जाता है कि इस आदेश के निर्गत होने के एक माह अन्दर मायाकुण्ड बंगाली बस्ती में अवैध भवन/संरचनायें /उपनियम स्वयं रिक्त करते हुए ध्वस्त करना सुनिशिचित करें। आदेश की अनुपालन न करने की दशा में बलपूर्वक उक्त अवैध बस्ती से सभी अतिकमणकर्ताओं की बेदखली की कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

कार्यालय नगर निगम ऋषिकेश जिला – देहरादून उत्तराखण्ड।

पत्रांक 583 /एस0टी0/एन0जी0टी0/2019–20 दिनांक अगस्त 2019

प्रतिलिपि–निम्नलिखित को सूचनार्थ प्रेषित।

1– उपजिलाधिकारी ऋषिकेश को इस आशय से प्रेषित कि मा0 एन0जी0टी0 में योजित शिकायत 311/2019 के कम में अध्यक्ष मोनटरिंग कमेटी द्वारा दिये गये निर्देशो के अनुपालन हेतु अधोहस्ताक्षरी द्वारा निर्गत बेदखली आदेश का अनुपालन करवाना सुनिश्चित करें।

2– थाना प्रभारी ऋषिकेश को इस आशय से प्रेषित कि मा0 एन0जी0टी0 में योजित शिकायत 311/2019 के कम में अध्यक्ष मोनटरिंग कमेटी द्वारा दिये गये निर्देशो के अनुपालन हेतु अधोहस्ताक्षरी द्वारा निर्गत बेदखली आदेश का अनुपालन करवाना सुनिश्चित करें।

3– सहायक नगर आयुक्त नगर निगम ऋषिकेश को इस आशय से प्रेषित कि मा0 एन0जी0टी0 में योजित शिकायत 311/2019 के कम में अध्यक्ष मोनटरिंग कमेटी द्वारा दिये गये निर्देशो के अनुपालन हेतु अधोहस्ताक्षरी द्वारा निर्गत बेदखली आदेश का अनुपालन करवाना सुनिश्चित करें।

4– श्री सचिन रावत/धीरेन्द्र दत्त सेमवाल सफाई निरीक्षक को इस आशय से कि सम्बन्धित अवैध बेदखली आदेश को मायाकुण्ड बंगाली बस्ती में सार्वजनिक स्थान पर चस्पा कराये तथा तामीली सुनिशिचित कराये।

5– समस्त अवैध अतिकमणकर्ताओं को अनुपालन हेतु प्रेषित।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 391/एस0टी0/2019-20 दिनांक 8 जुलाई 2019

नोटिस

1- श्री सीता राम पुत्र अयोध्या सैनी
पता- नायाकुण्ड बगाली बस्ती ऋषिकेश।

2-श्री राजकुमार/पुत्र आशाराम
पता- उपरोक्त।

3-श्री रामानन्द पुत्र सुरेश साहनी
पता- उपरोक्त।

4- श्री सन्तोष पुत्र बद्रीप्रसाद
पता-उपरोक्त।

5-पार्वती देवनाथ पुत्र अनिल देवनाथ
उपरोक्त।

6-श्री अजित देवनाथ पुत्र अनिल देवनाथ
पता- उपरोक्त।

7- श्री मनोज पुत्र परदेशी
पता- उपरोक्त।

8- नरसिंह पुत्र अमरजीत
पता- उपरोक्त।

9- अमरा शाह पुत्र पनधन शाह
पता- उपरोक्त।

10-श्री पप्पु राम पुत्र कालूराम
पता- उपरोक्त।

11- दीपक पुत्र सुनील देवनाथ
पता- बगाली बस्ती नायाकुण्ड ऋषिकेश।

12- लीडर विलन /मुनियन
पता- उपरोक्त।

13-कौशल्या पुत्र राजू साहनी
पता- उपरोक्त।

14- दीनाराम पुत्र नाथराम
पता- उपरोक्त।

15- शिव वचन पुत्र मिश्री लाल
पता- उपरोक्त।

16- जयराम पुत्र गौरी शंकर
पता- उपरोक्त।

17- शीला देवी पत्नी पुनीता शाहनी
पता- उपरोक्त।

18- महिम राजभर पुत्र रामेश्वर राजभर
पता- उपरोक्त।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली मे योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बगाली बस्ती ऋषिकेश देहरादून के क्रम मे मा0 जज यू0जी0ध्यानी, वैयरमेन मोनिटिरिंग कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिंचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओ के विरूद्ध विधिक प्रक्रिया के अनुसार बेदखली की कार्यवाही करना सुनिश्चित करें।

उक्त के क्रम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्ध एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 391 /एस0टी0/2019–20 दिनांक 8 जुलाई 2019

नोटिस

21– तारक शाह पुत्र विरज शाह
पता– मायाकुण्ड बंगाली बस्ती

22–श्री सुरेन्द्र पुत्र मिस्री राजभर
पता– उपरोक्त।

23–छोटे लाल पुत्र रामदेव
पता– उपरोक्त।

24– लाल चन्द्र पुत्र रामपूजन
पता–उपरोक्त।

25– शम्भू नाथ पुत्र जीर्जीधन
पता– उपरोक्त।

26–हीरा पुत्र नागिना राजभर
पता– उपरोक्त।

27– मलू राजभर पुत्र रामशरण
पता– उपरोक्त।

28– राम शरण पुत्र मिश्री
पता– उपरोक्त।

29– रवन राजभर पुत्र रामेश्वर
पता– उपरोक्त।

30–अखिलेख पुत्र रघुनाथराजभर
पता– उपरोक्त।

31– बबीता पत्नी रामआसरे
पता– बंगाली बस्ती मायाकुण्ड।

32– सुमन राजभर पुत्र अरविन्द राजभर
पता– उपरोक्त।

33–सरिता देवी पुत्र रामेश्वराव
पता– उपरोक्त।

34– श्री चन्द मुन्ना राजभर
पता– उपरोक्त।

35– प्रेमचन्द पुत्र जुभुनाथ प्रसाद
पता– उपरोक्त।

36– धमेन्द्र पुत्र मिश्री लाल
पता– उपरोक्त।

37– राजेश पुत्र पशुनाथ
पता– उपरोक्त।

38– भगनुलाल पुत्र भगवति प्रसाद
पता– उपरोक्त।

39 मनोज शाह पुत्र रामचन्द्र शाह
पता – उपरोक्तानुसार।

40 .....
पता– उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिकमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसार बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के कम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

O/C

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : ३११ /एस0टी0/2019–20 दिनांक 8 जुलाई 2019

नोटिस

41– अमरीश राम पुत्र गीता रावत
पता– मायाकुण्ड बंगाली बस्ती
42–वर्षा राजभर पत्नी अवधेश राजभर
पता– उपरोक्त।
43–ओमप्रकाश पुत्र नगीना
पता– उपरोक्त।
44– लाल बाबू पुत्र शम्भू राम
पता–उपरोक्त।
45– राजेश यादव पुत्र राम मुनिरन यादव
पता– उपरोक्त।
46–सीनो देवी पत्नी बैजनाथ राम
पता– उपरोक्त।
47– केदार पासवान पुत्र फेकू पासवार
पता– उपरोक्त।
48– जितेन्द्र राम पुत्र रामाश्री राम
पता– उपरोक्त।
49– नसीर अंसारी पुत्र शाहूसेन अंसारी
पता– उपरोक्त।
50–रूपेश पुत्र विश्वनाथ मिस्त्री
पता– उपरोक्त।

51– किरन गौड पत्नी सतीश चन्द्र
पता– बंगाली बस्ती मायाकुण्ड।
52– जोगेन्द्र पुत्र ईश्वर
पता– उपरोक्त।
53–कुसुम पुत्र दिनेश
पता– उपरोक्त।
54– पूनम पुत्र उमेश
पता– उपरोक्त।
55– शबनम पुत्र हजीस अनसारी
पता– उपरोक्त।
56– लाल मुन्नी पुत्र प्रभु शाह
पता– उपरोक्त।
57– सविता चकवती पुत्री जुन्ना चकवती
पता– उपरोक्त।

58– दुलाल देवनाथ पुत्र सुरेन्द्र देवनाथ
पता– उपरोक्त।
59– चन्दा देवी पत्नी टीका राम
पता – उपरोक्तानुसार।
60– शील देवी पत्नी सुरज शाह
पता– उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसार बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के कम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 391 /एस0टी0/2019–20 दिनांक 8जुलाई 2019

नोटिस

61– विधान राय पुत्र विश्वेश्वर राव
पता– मायाकुण्ड बंगाली बस्ती

62– मारखन राय पुत्र जुलन राय
पता– उपरोक्त।

63–रेखा टीकेदार पत्नी रिवा टीकेदार
पता– उपरोक्त।

64– रजा वर्मा पुत्र केदारनाथ
पता–उपरोक्त।

65– हरिन राय पुत्र सुधन राय
पता– उपरोक्त।

66–वकुल देवी पुत्र मनोहर समीधार
पता– उपरोक्त।

67– शिखा गायब पुत्र श्याम लाल मजुबदार
पता– उपरोक्त।

68– कन्हैया लाल पुत्र रजिन बेरागी
पता– उपरोक्त।

69– लाल बाबू पुत्र शान्ति राय
पता– उपरोक्त।

70–मोहिनी मण्डल पुत्र जुदिष्टि मण्डल
पता– उपरोक्त।

71– आगरी मण्डल मंगल मण्डल
पता– बंगाली बस्ती मायाकुण्ड।

72– मामुनी विश्वास पुत्री दुलाल विश्वास
पता– उपरोक्त।

73–देवेन्द्र बढई पुत्र रसीद बढई
पता– उपरोक्त।

74– भोलानाथ पुत्र मधुसुधन बेनर्जी
पता– उपरोक्त।

75– मंदू लाल पुत्र राजेश मण्डल
पता– उपरोक्त।

76– रेनु हवलदार पुत्र अधीर हलदार
पता– उपरोक्त।

77– विजय कुमार पुत्र ठाकुर मण्डल
पता– उपरोक्त।

78– माधव दास पुत्र हरकुमार दास
पता– उपरोक्त।

79– गोपाल मण्डल पुत्र शिव मण्डल
पता – उपरोक्तानुसार।

80– मोमबती पत्नी दयारा विश्वास
पता– उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसार बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के कम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

O/C

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 391 /एस0टी0/2019–20 दिनांक 8 जुलाई 2019

नोटिस

81– बाबु राय पुत्र शान्ति राय
पता– मायाकुण्ड बंगाली बस्ती

82– पप्पू रस्तोगी पुत्र रामचन्द्र रस्तोगी लेनेसेइन्कार
पता– उपरोक्त।

83–गौतम कुमार पुत्र बलराम सिंह
पता– उपरोक्त।

84– सहदेव पुत्र जरू माई रंगी
पता–उपरोक्त।

85– मुकुल मण्डल पुत्र महादेव मण्डल
पता– उपरोक्त।

86–असीम हलदार पुत्र अधीर हलदार लेनेसेइन्कार
पता– उपरोक्त।

87– विपुल दास पुत्र कान्हा दास
पता– उपरोक्त।

88– राधा देवी पत्नी सहनीयर सेनी
पता– उपरोक्त।

89– नीतई देवनाथ पुत्र. अमूल्य लेनेसेइन्कार
पता– उपरोक्त।

90–चाची देव पत्नी मनोज दास
पता– उपरोक्त।

91– विशाल मण्डल पुत्र बाबु मण्डल
पता– बंगाली बस्ती मायाकुण्ड।

92– रामजी साहनी पुत्र मुनार साहनी
पता– उपरोक्त।

93–धीरेन्द्र बन्टी पुत्र छीटा लाल बक्सी
पता– उपरोक्त।

94– विनोद दास पुत्र विशेस्वर दास
पता– उपरोक्त।

95– सुनैना देवी पत्नी दगई राम
पता– उपरोक्त।

96– अजय दास पुत्र गुरूपद
पता– उपरोक्त।

97– पंकज बाला पुत्र पंचानन
पता– उपरोक्त।

98– जगदीश पुत्र जतिन मण्डल
पता– उपरोक्त।

99– सज्जन राम पुत्र सुरजन राम
पता – उपरोक्तानुसार।

100– उदय दास पुत्र गुरूदास
पता– उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के क्रम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसार बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के क्रम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

O/C

Scanned by CamScanner

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 891 /एस0टी0/2019–20 दिनांक 8 जुलाई 2019

नोटिस

101– जय कुमार पुत्र रामकिशन लेनेसेइन्कार
पता– मायाकुण्ड बंगाली बस्ती

102– पतिलाल पुत्र रामअवतार साहनी
पता– उपरोक्त।

103– गीता विश्वास पुत्र रणजीत विश्वास
पता– उपरोक्त।

104– शैला देवी पुत्र सुरेश साहनी लेनेसेइन्कार
पता–उपरोक्त।

105– लक्ष्मी देवी पत्नी अनिल मस्त्री लेनेसेइन्कार
पता– उपरोक्त।

106– पप्पू राम पुत्र सज्जन राम
पता– उपरोक्त।

107– रामजी पुत्र दहोई साहनी लेनेसेइन्कार
पता– उपरोक्त।

108– सुमन राम पुत्र जोगेन्द्र लेनेसेइन्कार
पता– उपरोक्त।

109– रोहित हवलदार पुत्र सुर्यकांत हवलदार
पता– उपरोक्त।

110– रणजीत विश्वास पुत्र गुलकुल विश्वास इन्कार किया
पता– उपरोक्त।

111– वीरेन्द्र राम बुटवान राम
पता– बंगाली बस्ती मायाकुण्ड।

112– विजय साहनी पुत्र नथनी साहनी लेनेसेइन्कार
पता– उपरोक्त।

113– विध्या देवी पत्नी लक्ष्मी साहनी लेनेसेइन्कार
पता– उपरोक्त।

114– नीलम देवी सूरज साहनी
पता– उपरोक्त।

115– लालू राम पुत्र लक्ष्मी राम लेनेसेइन्कार
पता– उपरोक्त।

116– सुशील राम पुत्र जोगेन्द्र राम लेनेसेइन्कार
पता– उपरोक्त।

117– रणजीत राम विरेन्द्र राम लेनेसेइन्कार
पता– उपरोक्त।

118– सोनू तिवारी पुत्र सुरेश तिवारी सोनू
पता– उपरोक्त।

119– रेखा देवी पुत्र रामचरण दास गुड्डी
पता – उपरोक्तानुसार।

120– धनवन्ती देवी पुत्र परमेश्वर लेनेसेइन्कार
पता– उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिकमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसार बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के कम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 391 / एस0टी0 / 2019–20 दिनांक 9 जुलाई 2019

नोटिस

121– राकेश साहनी / लक्ष्मी साहनी लेने से इन्कार
पता– मायाकुण्ड बंगाली बस्ती
122–ममता देवी पत्नी संजय सैनी ममता
पता– उपरोक्त।
123– विजय लक्ष्मी पत्नी नथानी साहनी लेने से इन्कार
पता– उपरोक्त।
124– शम्भू पुत्र कुनकुन सहानी शम्भू
पता–उपरोक्त।
125– ललित पुत्र सज्जन राम इन्कार (किराया)
पता– उपरोक्त।
126–नगीना देवी पु. नीरज साहनी
पता– उपरोक्त।
127– किसलय छुटटू प्रसाद किराया
पता– उपरोक्त।
128– मुनीरा साहनी पुत्र नन्द किशन
पता– उपरोक्त।
129– मंटू साहनी पुत्र राजेन्द्र साहनी मंटू साहनी
पता– उपरोक्त।
130–राम सिंह पुत्र रामअवतार
पता– उपरोक्त।

131– नुनु देवी पत्नी दोराई सहानी लेने से इन्कार
पता– बंगाली बस्ती मायाकुण्ड।
132– रानी देवी पत्नी मुनरी सैनी लेने से इन्कार
पता– उपरोक्त।
133–गीता देवी पत्नी लक्ष्मण सहानी गीता
पता– उपरोक्त।
134– शिव शंकर पुत्र बैजनाथ शाहनी
पता– उपरोक्त।
135– राजू साहनी पुत्र लक्ष्मी साहनी लेने से इन्कार
पता– उपरोक्त।
136– अनीता मौर्या पत्नी रामदास मौर्या
पता– उपरोक्त।
137– विश्वनाथ साहनी पुत्र दुराई साह
पता– उपरोक्त।
138– सुशीला देवी पत्नी शिवाजी सहानी लेने से इन्कार
पता– उपरोक्त।
139– सुनीता देवी पत्नी चन्नू साहनी लेने से इन्कार
पता – उपरोक्तानुसार।
140– बलदेव साहनी पुत्र सिखदेव
पता– उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311 / 2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा / चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसा बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के क्रम में आपको इस नोटिस कें माध्यम से सूचित किया जाता है कि आप 24 जुल 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभि सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश

Scanned by CamScanner

O/C

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 891/एस0टी0/2019–20 दिनांक 8 जुलाई 2019

नोटिस

141– रामप्यारी पत्नी नथुनी साहनी लेने से इन्कार
पता– मायाकुण्ड बंगाली बस्ती

142– रामा साहनी पुत्र रामाश्रय साहनी लेने से इन्कार
पता– उपरोक्त।

143– कंचन पुत्र हरीश चन्द्र सहानी लेने से इन्कार
पता– उपरोक्त।

144– गंगा देवी पत्नी हरिशचन्द्र साहनी लेने से इन्कार
पता–उपरोक्त।

145– प्रदीप दास पुत्र विसेसर दास प्रदीप दास
पता– उपरोक्त।

146– संजू देवी पत्नी अर्यरन साहनी लेने से इन्कार
पता– उपरोक्त।

147– टूनटून साहनी पुत्र सुलेदर साहनी लेने से इन्कार
पता– उपरोक्त।

148– सुधीर साहनी पुत्र दशरत सहनी लेने से इन्कार
पता– उपरोक्त।

149– सकल साहनी पुत्र महेश्वर साहनी लेने से इन्कार
पता– उपरोक्त।

150– गुडडू साहनी पुत्र नन्द किशोर साहनी लेने से इन्कार
पता– उपरोक्त।

151– नन्द किशोर पुत्र किशोर साहनी लेने से इन्कार
पता– बंगाली बस्ती मायाकुण्ड।

152– राम साहनी पुत्र लखन सहानी लेने से इन्कार
पता– उपरोक्त।

153– पप्पू पुत्र लक्ष्मण साहनी लेने से इन्कार
पता– उपरोक्त।

154– त्रिवेणी सहानी पत्नी दशरथ सहानी "
पता– उपरोक्त।

155– सुनेना देवी पत्नी मुशाफिर सहानी "
पता– उपरोक्त।

156– पूजा देवी पत्नी राजेश सहानी "
पता– उपरोक्त।

157– अरूण पुत्र तौजे सहानी "
पता– उपरोक्त।

158– जोगेन्द्र पुत्र रामप्रसाद "
पता– उपरोक्त।

159– टुनटुन पत्नी चन्नू साहनी "
पता – उपरोक्तानुसार।

160– गंगे जोगेन्द्र साहनी "
पता– उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसार बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के कम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

O/C

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 371 /एस0टी0/2019–20 दिनांक 8 जुलाई 2019

नोटिस

161– बबीता पत्नी नथनू साहनी लेने से इन्कार
पता– मायाकुण्ड बंगाली बस्ती
162– विजय कुमार पुत्र उमेश सहानी "
पता– उपरोक्त।
163– अजय पुत्र मंगल सहानी "
पता– उपरोक्त।
164– उमेश पुत्र रामेश्वर सहानी "
पता–उपरोक्त।
165– ईन्दु देवी पत्नी शिव देव साहनी "
पता– उपरोक्त।
166–शकलू पुत्र मुसाफिर साहनी
पता– उपरोक्त।
167– सुनीता पत्नी बृजमोहन लेने से इन्कार
पता– उपरोक्त।
168– श्याम लाल पुत्र माजनू साहनी "
पता– उपरोक्त।
169– राजा राम पुत्र चंदर साहनी "
पता– उपरोक्त।
170– रूकमणी पत्नी चंदर साहन "
पता– उपरोक्त।

171– सुशील देवी पत्नी विश्वनाथ साहनी लेने से इन्कार
पता– बंगाली बस्ती मायाकुण्ड।
172– जयराम पुत्र चनु साहनी "
पता– उपरोक्त।
173–भोला पुत्र तिलक शाहनी
पता– उपरोक्त।
174– मटू साहनी पुत्र राजेन्द्र साहनी लेने से इन्कार
पता– उपरोक्त।
175– अजय पुत्र उपेन्द्र सहानी "
पता– उपरोक्त।
176– दुलार पुत्र मुसाफिर साहनी लेने से इन्कार
पता– उपरोक्त।
177– उपेन्द्र दास पुत्र मदन साहनी "
पता– उपरोक्त।
178– पंकज साहनी पुत्र राजेन्द्र साहनी "
पता– उपरोक्त।
179– भोला पुत्र चुनु सहनी "
पता – उपरोक्तानुसार।
180– राम बाबु पुत्र जोगेन्द्र "
पता– उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसार बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के कम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 391 /एस0टी0/2019–20 दिनांक 8 जुलाई 2019

नोटिस

181– शीला देवी पुत्र अकलू सहानी
पता– मायाकुण्ड बंगाली बस्ती इन्कार किया।
182– जयकल पुत्र महेश्वरी सहानी "
पता– उपरोक्त।
183– पिंकी देवी पुत्र सीता राम – इन्कार किया।
पता– उपरोक्त।
184– सीताराम पुत्र लक्ष्मण "
पता–उपरोक्त।
185– भीम पुत्र महेश्वर साहनी – Bheem Sahani
पता– उपरोक्त।
186–शान्ति देवी पत्नी दीपक साहनी
पता– उपरोक्त।
187– तारा देवी कन्हैया – इन्कार किया है।
पता– उपरोक्त।
188– अकलू साहनी पुत्र अनूपी साहनी – इन्कार किया
पता– उपरोक्त।
189– सीता देवी पत्नी जोगेन्द्र
पता– उपरोक्त।
190– लखु सहानी पुत्र मुनर सहानी – इन्कार किया
पता– उपरोक्त।
191– दीपक पुत्र कुमकुम लेने से इन्कार
पता– बंगाली बस्ती मायाकुण्ड।
192– राजकुमार पुत्र जोगिन्दर शाह "
पता– उपरोक्त।
193– पुनम देवी पुत्र सुरेन्द्र सहानी "
पता– उपरोक्त।
194– कुसुम पुत्र चन्दन "
पता– उपरोक्त।
195– शान्ति देवी पत्नी मजनू सहानी "
पता– उपरोक्त।
196– धनु सहनी पुत्र कुशेवर साहनी "
पता– उपरोक्त।
197– अनीता देवी पुत्र तिवारी साहनी "
पता– उपरोक्त।
198– रामअवतार पुत्र महेश्वर दास "
पता– उपरोक्त।
199– किशन पुत्र मुन्नर साहनी "
पता – उपरोक्तानुसार।
200– संजय पुत्र शंकर साहनी "
पता– उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसार बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के कम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

O/C

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 391 /एस0टी0/2019–20

दिनांक 8 जुलाई 2019

नोटिस

201– किरण पुत्र शंकर साहनी – मयंकिसाहनी
पता– मायाकुण्ड बंगाली बस्ती

202– बुटनी देवी पतनी शंकर साहनी मयंकिसाहनी
पता– उपरोक्त।

203– गंगा गिरी पुत्र छोटी गिरी
पता– उपरोक्त।

204– रूचि देवी पत्नी विजय यादव रूची
पता–उपरोक्त।

205– रूपा देवी पत्नी अमजीत शर्मा रूपा देवी
पता– उपरोक्त।

206–सिगेश्वर पुत्र सीता
पता– उपरोक्त।

207– सीता देवी पुत्र बलजीत शर्मा सीता देवी
पता– उपरोक्त।

208– महेन्द्र मण्डल पुत्र बच्चु मण्डल
पता– उपरोक्त।

209– पूनम देवी पत्नी शिव लखन शर्मा पूनम
पता– उपरोक्त।

210–देवकी देवी पत्नी अनूप लाल
पता– उपरोक्त।
देवी

211– गंगा प्रसाद पुत्र चुनचुन
पता– बंगाली बस्ती मायाकुण्ड।

212– रूबी देवी पत्नी कपिल शर्मा रूबी
पता– उपरोक्त।

213–संजू राजपूत पुत्र भुलाई प्रसाद रारवी
पता– उपरोक्त।

214– बबीता पत्नी राजेन्द्र सिह बबीता देवी
पता– उपरोक्त।

215– राखी पत्नी भुलई प्रसाद राखी
पता– उपरोक्त।

216– नीरज पुत्र पुलकित..... लक्ष्मी कुमारी
पता– उपरोक्त।

217– रेनू देवी पुत्र मनोज कुमार रेनू
पता– उपरोक्त।

218– सुनीता देवी शिवाजी पासवान देवी जी देवी
पता– उपरोक्त।

219– विमल शर्मा सुभग शर्मा विमल शर्मा
पता – उपरोक्तानुसार।

220– लवली राम मण्डल लवली
पता– उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसार बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के कम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

O/C

Scanned by CamScanner

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 34 / एस0टी0 / 2019-20

दिनांक 8 जुलाई 2019

नोटिस

221- अमित पुत्र जय शकर
पता- मायाकुण्ड बंगाली बस्ती

222- लालमन पुत्र शिवनन्दन
पता- उपरोक्त।

223- राज राजभर पुत्र राजवंशी लेनेसेदकार
पता- उपरोक्त।

224- त्रिलोकी पुत्र अर्जुन
पता-उपरोक्त।

225- रीमा देवी पुत्र शिवकुमार
पता- उपरोक्त।

226- कुन्ती देवी पुत्री जुगल
पता- उपरोक्त।

227- शीला पत्नी राजेश
पता- उपरोक्त।

228- नजू देवी पुत्री रामनारायण लेनेसेदकार
पता- उपरोक्त।

229- शैला देवी पत्नी रंजन
पता- उपरोक्त।

230- राम नारायण पुत्र नाथनी साहनी लेनेसेदकार
पता- उपरोक्त।

231- जयलाल पुत्र दीप चन्द्र लेनेसेदकार
पता- बंगाली बस्ती मायाकुण्ड।

232- छोटे लाल पुत्र हीरालाल लेनेसेदकार
पता- उपरोक्त।

233- कदल राजभर पुत्र नगीना राजभर
पता- उपरोक्त।

234- सुनील राजभर पुत्र रविन्द्र राजभर सुनील
पता- उपरोक्त।

235- अमित पुत्र शिवजी राजभर
पता- उपरोक्त।

236- इजहार आलम पुत्र रहमान
पता- उपरोक्त।

237- जानकी देवी पत्नी जलधन जानकी
पता- उपरोक्त।

238- गुडिया देवी पत्नी संदीप राजभर
पता- उपरोक्त।

239- मुन्नी देवी कन्हैया लाल
पता - उपरोक्तानुसार।

240- रमेश पुत्र वंश बहादुर
पता- उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चेयरमेन मोनिटरिंग कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओं के विरुद्ध विधिक प्रक्रिया के अनुसार बेदखली की कार्यवाही करना सुनिश्चित करें।

उक्त के कम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नहीं किया जाता है तो आपके विरुद्ध एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner

O/C

कार्यालय नगर निगम ऋषिकेश देहरादून (उत्तराखण्ड)

पत्रांक : 391 /एस0टी0/2019–20

दिनांक 8 जुलाई 2019

नोटिस

241– रामा भारद्वाज पुत्र गणेश
पता– मायाकुण्ड बंगाली बस्ती
242–चादमती पत्नी श्रीराम
पता– उपरोक्त।
243–सुमन राजभर पत्नी शोभाराम
पता– उपरोक्त।
244– रीना पुत्र श्रीराम
पता–उपरोक्त।
245– उषा देवी पत्नी भीमा
पता– उपरोक्त।
246– शीला गौतम पत्नी धनश्याम
पता– उपरोक्त।
247– चिन्ता देवी पत्नी
पता– उपरोक्त।
248– अनारकलि पत्नी हरिशंकर
पता– उपरोक्त।
249– फेकन महर्ता पुत्र लाखनमहति
पता– उपरोक्त।
250– जयलाल पुत्र टीझन सहनी
पता– उपरोक्त।

251– दामिनी पत्नी हटपाल सिंह
पता– बंगाली बस्ती मायाकुण्ड।
252– शकुन्ती देवी पत्नी किशन सहानी
पता– उपरोक्त।
253– विष्णु कुमार
पता– उपरोक्त।
254– बाल चन्द्र पुत्र भगेन्द्र राजभर
पता– उपरोक्त।
255– राजेश पुत्र छोटे लाल
पता– उपरोक्त।
256– रानी शर्मा पत्नी राजकुमार शर्मा
पता– उपरोक्त।
257– राजमुनी पुत्र रामस्वरूप
पता– उपरोक्त।
258– कृष्णा शर्मा पुत्र जयप्रकाश शर्मा
पता– उपरोक्त।
259 लाल बाबू पुत्र रामदेव
उपरोक्तानुसार
260 शारदा देवी पत्नी ननके सेनी
उपरोक्तानुसार
261– त्रिवेणी पत्नी जोगेन्द्र साहनी
उपरोक्तानुसार।

नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 311/2019 शिकायतकर्ता रामकृपाल गौतम निवासी बंगाली बस्ती ऋषिकेश देहरादून के कम में मा0 जज यू0जी0ध्यानी, चैयरमेन मोनिटिरिल कमेटी, एन0जी0टी0 द्वारा दिनांक 11.6.2009 को आदेश निर्गत किये है, कि नगर आयुक्त तथा अधिशासी अभियन्ता, सिचाई विभाग, गंगा /चन्द्रभागा नदी के किनारे बसे अवैध अतिक्रमणकर्ताओं के विरूद्व विधिक प्रकिया के अनुसार बेदखली की कार्यवाही करना सुनिशिचित करें।

उक्त के कम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 24 जुलाई 2019 को प्रातः 11.00 बजे अपना पक्ष रखने हेतु नगर आयुक्त कार्यालय नगर निगम ऋषिकेश में अपने अभिलेख सहित उपस्थित होना सुनिश्चित करें। यदि आपके द्वारा नियम तिथि को अपना पक्ष प्रस्तुत नही किया जाता है तो आपके विरूद्व एक पक्षीय कार्यवाही की जायेगी।

नगर आयुक्त
नगर निगम ऋषिकेश।

Scanned by CamScanner